

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 119 OF 2022

Between:

CHIDIPI NAKULA SURESH (M/30 yrs)
S/o Abbulu
R/o D.No. 3-32, Chenakondepudi Village
Sethanagaram Mandal, East Godavari District
Ph: +91-98669 68835
E-mail ID: chidipinakulasuresh@gmail.com

...Applicant

VS

1. THE STATE OF ANDHRA PRADESH

Rep. by its Principal Secretary
Environment, Forest, Science and Technology
Bhavanipuram, Vijayawada,
Andhra Pradesh
Ph: 0866-2414161
E-mail ID: vijayawada@yahoo.com and 5 others

.... Respondents

COUNTER AFFIDAVIT FILED BY 4TH RESPONDENT

Date-29-06-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: rednymadhuri09@gmail.com

COUNSEL FOR 4TH RESPONDET

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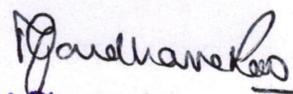
.... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.01.2023


Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P

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BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 119 OF 2022

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Ph: +91-98669 68835
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...Applicant

VS

1. THE STATE OF ANDHRA PRADESH

Rep. by its Principal Secretary
Environment, Forest, Science and Technology
Bhavanipuram, Vijayawada,
Andhra Pradesh
Ph: 0866-2414161
E-mail ID: vijayawada@yahoo.com

2. THE DISTRICT COLLECTOR

East Godavari District at Kakinada
Ph: 0884-2365424
E-mail ID: collector_egd@ap.gov.in

3. THE MANDAL REVENUE OFFICER

O/o The Mandal Revenue Office
Seethanagaram Village and Mandal
East Godavari District - 533 287
Ph: +91-80088 03192
E-mail ID: egostng@nic.in.

4. THE ASSISTANT DIRECTOR OF MINING AND GEOLOGY

O/o Department of Mining and Geology
Rajamahendravaram - 533 287
Ph: +91-9100688824
E-mail ID: admgrajahmundry@gmail.com

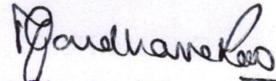
5. THE INSPECTOR OF POLICE KORUKONDA CIRCLE

Raghavapuram Road,
Korukonda - 533 289 Ph: +91-94409 04829
E-mail ID: cirukonda123@gmail.com

6. THE ANDHRA PRADESH STATE POLLUTION CONTROL BOARD

Rep. by its Chairman
D.No.33-26-14 D/2, Near Sunrise Hospital Pushpa Hotel Centre,
Chalamalavari Street Kasturibaipet,
Vijayawada - 520 010
Ph: 0866-2463202
E-mail ID: chairman@appcb.gov.in

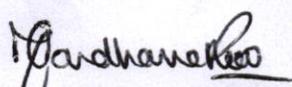
...Respondents


Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P

COUNTER AFFIDAVIT FILED BY THE 4th RESPONDENT

I, M.Vishnuvardhana Rao, S/o Adishesu (Late) Aged about 59 years, Occ: Assistant Director of Mines and Geology, Rajamahendravaram, East Godavari District, Andhra Pradesh do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I the 4th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard averments made in paragraph 1 of the affidavit is denied as false. It is submit that the Government of Andhra Pradesh vide Memo No.3066/M.III(1)/2016-3, dt.04.03.2016(Annexure-I) has issued orders for Free Sand Policy in the year 2016 and sand to the public without charging any fee with certain conditions. Further, the Government of Andhra Pradesh has issued orders vide Memo No.3066/M.II(1)|2016-7, dt.22.03.2016(Annexure-II), permitting the de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of sand from Pattalands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, dt.14.09.2006 and subsequent notifications especially Notification No S.O.141(E), dt.15.01.2016(Annexure-III) issued by the Ministry of Environment, Forest and Climate Change(MoEFCC), Govt. of India. The de-casting of sand from pattalands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. It is submitted that as per this respondent office records, the following permissions were issued for excavation of sand during the Free Sand


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Policy in Katavaram, Muggalla and Vangalapudi Villages of Seethanagaram Mandal, East Godavari District (EC, CFE & CFO order copies enclosed as Annexure-IV).

Open Sand Reaches:

Sl.No.	Name of the Sand Reach	Extent in Ha	Permitted Quantity in cum	EC No.	CFE & CFO No.
Year	2015-16				
1	Katavaram	5.000	50000	5/DEIAA/AP/EG/2016, dt.18.03.2016	6140-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016
2	Vangalapudi	4.750	47500	6/DEIAA/AP/EG/2016, dt.18.03.2016	6137-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016
3	Munikudali	5.000	50000	7/DEIAA/AP/EG/2016, dt.18.03.2016	6140-KKD/APPCB/ZO-VSP/CFE&CFO/2016, dt.28.03.2016
	Total Sand Quantity		147500		
Year	2016-17				
4	Vedullapalli	4.989	49896	13/DEIAA/AP/EG/2016, dt.	
5	Muggalla	3.604	36040	31/DEIAA/AP/EG/2016, dt.28.11.2016	6181/APPCB/ZO-VSP/CFE&CFO/RED/2016-1189, dt.15.12.2016
	Total Sand Quantity		85936		
Year	2017-18				
6	Vangalapudi-2	3.198	31980	01/DEIAA/AP/EG/2017	6211/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2017-479, dt.16.06.2017
Year	2018-19				
				-- Nil --	

DESILTATION:

5. It is submitted that the Superintendent Engineer, Irrigation Circle, Dowlaiswaram vide Lr.No. DB/AT04/ 125Rev, dated 24.06.2017(Annexure-V) has informed that it is necessary to form a leading channel to a length of 960 meters and to considerable varying width of 100 meters at intake well and 360 meters at water source of the River and varying depth of 1 to 2 meters and sand shoals has to be excavated and the estimated quantity is about nearly 3,05,000 cum. Finally requested the Sub-Collector, Rajamahendravaram to address a letter to the Collector & District Magistrate, Kakinada to accord

[Signature]
 Asst Director of Mines & Geology
 Rajamahendravaram, Govt. of A.P

permission as requested in the reference cited including permission for using machinery formation of leading channel and removal huge sand shoals to keep the scheme in good condition and survive the ayacut depnding on the scheme. The matter has been placed before the District Level Sand Committee, East Godavari on 23.09.2017 and approved.

6. **De-casting of Sand:** It submitted that In Seethanagaram Mandal of Erstwhile East Godavari District, permissions accorded for decasting of sand in pattalands (Annexure-VI). The details are as follows:

Sl. No.	De-casting of Pattaland holders	Permitted Extent in Acres	Sy.No.	Village	Permitted Quantity in cum	Permissio n issued Date
Year 2017-18						
1	Sri Surreddy Krishna & others	11.77	205/1	Vangalapudi	1,41,120	7-Nov-17
2	Smt. Sanipini Durgamma & 6 others	20.89	9,10,11, 12/1A, 12/1C, 12/5A, 12/1C, 13/2B, 13/3A, 13/6C, 13/4, 13/5, 13/6 and 19/1A	Munikudali	1,88,010	9-Jun-17
3	Sri Parimi Prakasa Rao & others	11.79	203/2, 3, 4 & 5; 204/1, 2A & 2B	Seethanagaram	23,580	28-Feb-18
	Total Quantity				3,52,710	
Year 2018-19						
4	Sri Pavan Kalyan & Sri Dasika Ganesh Chand,	9.69	205-2, 206-1 & 206-2	Seethanagaram	98,039	26-Apr-18
5	Smt. Ch.Kasi Visalakshi & others	7.96	216-1 & 216-4	Seethanagaram	80,535	28-May-18
6	Sri Polina Govindarajulu & others	22.08	33-3, 34-3, 34-4A, 35-2, 30-2, 35-A, 35-5, 26-2, 30-1, 34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3, 4, 5, 7	Mulakallanka	1,34,037	4-Jun-18
7	Sri Duddupudi Venkata Surya Rao & 2 others	5.47	164/1, 161/1 & 164/1B	Mulakallanka	33,206	21-Dec-18
8	Sri Palacharla Venkata Durgam & 2 others	7.78	36/1 & 42	Mulakallanka	1,29,180	21-Dec-18

M. G. S. S. S.
 Asst. Director of Mines & Geology
 Rajamahendravaram, Govt. of A.P.

9	Sri Garapati Venkata Srinivas & 3 others	10.35	18/1, 18/2, 19/1B, 19/2 & 19/4	Mulakallanka	1,67,545	21-Dec-18
10	Sri Polina Hanumantha Rao & 3 others	9.99	157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1 & 157/6	Mulakallanka	1,61,718	26-Dec-18
11	Sri Pulagam Chalapathi Rao and 5others	3.47	20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6	Mulakallanka	56,172	26-Dec-18
12	Sri Bandi Nooka Raju & 2 others	3.61	22	Mulakallanka	58,438	26-Dec-18
13	Sri Bandi Satyanarayana & 2 others	2.68	28/5 & 28/9	Mulakallanka	43,384	26-Dec-18
14	Sri Sangiseti Surya Rao & Sri Matta Adinarayana	1.51	38/4C & 4D	Seethanagaram	18,333	26-Dec-18
15	Smt Maddipudi Seethayamma	2.21	160, 162/1B & 163/2	Mulakallanka	35,775	1-Jan-19
16	Smt Kantipudi Satyavathi & 2 others	9	157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 164/1A etc.,	Mulakallanka	1,09,269	1-Jan-19
17	Smt Nekkanti Jhansirani & 2 others, Mulakallanka	1.67	29/1A, 31/1A, 31/2 & 32/1, 29/1A	Mulakallanka	20,275	1-Jan-19
18	Smt. Mutyala Lakshmi narayanamma	1.74	38/4A & 38/4B	Seethanagaram	21,125	1-Jan-19
19	Sri Mullapudi Krishna Rao & 2 others	8.19	212	Seethanagaram	99,434	21-Jan-19
	Total Quantity				12,66,465	

7. With regard averments made in paragraph 2 of the affidavit is denied as false. It is submit that the sand mining activities in Katavaram, Vangalapudi and Muggalla Villages as stated in Para No.2 by enclosing Google Earth Pro Images pertaining to 2018 and 2019 are carried out with valid statutory clearances. The Sand Mining activity shown in Google Pro images enclosed cannot be verified as the Godavari River affected several times with the floods every year and sand was deposited at present. During heavy floods from July to October 2022 the people

Gandharam
 Asst. Director of Mines & Geology
 Rajamahendravaram, Govt. of A.P

who are living in lanka lands, low lying area and living adjacent to River bunder have evacuated. The highest surplus for Dowlaiswaram Barrage is 25,80,953 cusecs on 17.07.2022 and announced third warning message on 15.07.2022. Further Second warning message also issued on 14.09.2022 (Annexure-VII). Hence is not possible to identify the excavation done in the year 2018-19 to confirm sand excavations conducted or not.

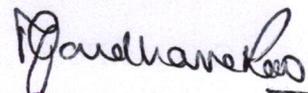
8. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submit that the Google Earth Pro showing the Vehicles are not in the Sand Reaches allotted for sand excavations, the Petitioner by enclosing Google images showing the vehicles parked near to the Sand Ramp has made allegation that sand is being illegally excavated in the Sand Reach. Further, the Collector & District Magistrate and Chairman of DLSC, East vide Proceedings No.3518/Frees and/2017, dt. .08.2017 (Annexure-VIII) has allotted Revenue and Panchayat officials as responsible officers at each sand reach to monitor the sand excavation, loading and transportation activities. The Monitoring Task Force Committee in Mandal level with officials of Revenue, Police, Panchayat Raj and Irrigation Departments was also allotted to enquire the complaints received from the public through Praja Parishkara Vedika-1100. The sand activities are conducted in transparent manner without any violations. Therefore, the allegations made by the petitioner are unreliable.

9. With regard averments made in paragraph 4 to 7 of the affidavit is denied as false. It is submit that the Government have issued Free Sand policy orders, and the activity is done under the supervision of officials. When Free Sand Policy is in force and the sand is supplied to the public without collecting any cost, there is no need to do un-authorized excavation of sand. Further, it is submitted the Government vide G.O.Ms.No.71, Industries & Commerce Department, dt.04.09.2019

(Annexure-IX) issued Orders for Regulation of Sand mining in Andhra Pradesh and amended Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966 and entrusted the work of sand excavation and transportation to M/s.Andhra Pradesh Mineral Development Corporation Ltd in the entire State of Andhra Pradesh.

10. It is submitted that after obtaining statutory clearances from the Irrigation, Revenue, Ground Water Department and Mines and Geology Department and after obtaining Environmental Clearance from State Level Environmental Impact Assessment Authority, Andhra Pradesh and Consent For Establishment & Consent For Operation issued by AP Pollution Control Board, M/s.APMDC Ltd has conducted sand quarrying operations. The Statutory clearances obtained in Seethanagaram from 2019-20 to 2021-2022(Annexure-X) as follows;

Sl.No.	Name of the Sand Reach	Extent in Ha	Permitted Quantity in cum	EC No.	CFE & CFO No.
Year 2019-20					
1	Vangalapudi	4.18	41,800	SEIAA/AP/EG/MIN/08/2019/, dt.31.08.2019	6407/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2019, dt.05.09.2019
2	Vedullapalli	1.68	16,800	SEIAA/AP/EG/MIN/01/2020/1647-293, dt.28.02.2020	6467(6)/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020, dt.11.03.2020
	Total Sand Quantity		58,600		
Year 2021-22					
3	Katavaram	4.78	47,800	SIA/AP/EG/MIN/1/2021/2812-35, dt 14.06.2021 Semi Mechanized Order: SEIAA/AP/EG/MIN/S and Amendment/2020/, dt.08.11.2021	6488/APPCB/ZO-VSP/KKD/CFE &CFO/RED/2021 ; dt.14.12.2021
4	Vangalapudi-I	4.87	48,700	SEIAA/AP/EG/MIN/1/2021/2818-29, dt 14.06.2021 Semi Mechanized Order: SEIAA/AP/EG/MIN/S and Amendment/2020/, dt.08.11.2021	6488/APPCB/ZO-VSP/KKD/CFE &CFO/RED/2021 ; dt.14.12.2021
5	Vangalapudi-II	4.69	46,900	SEIAA/AP/EG/MIN/1/2021/2819-28, dt 14.06.2021 Semi Mechanized Order:	6488/APPCB/ZO-VSP/KKD/CFE &CFO/RED/2021 ; dt.14.12.2021

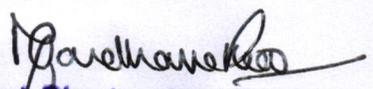

Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P

				SEIAA/AP/EG/MIN/S and Amendment/ 2020/, dt.08.11.2021	
	Total Sand Quantity		1,43,400		

11.It is submitted that the State Level Environmental Impact Assessment Authority, Andhra Pradesh vide Order No.SEIAA/APEG/MIN/Sand/Amendment/2020, dt.08.11.2021(Annexure-XI) have issued amendments to 20 Nos. Environmental Clearances issued in East Godavari District to operate the sand quarries from manual method to semi-mechanized method. The 03 Sand Reaches of Seethanagaram Mandal are among the 20 Sand Reaches which are permitted to operate quarry by semi-mechanized.

12.It is submitted that the Government vide G.O.Ms.No.25, Industries & Commerce Department, dt.16.04.2021 (Annexure-XII) has made amendments to APMMC Rules, 1966 and issued Orders for Regulation of Sand mining in Andhra Pradesh and amended Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966 and entrusted the work of sand excavation and transportation to the selected agency under Auction System. Subsequently, the Director of Mines and Geology, Ibrahimpatnam, GoAP vide Proceedings No.2793/Sand-PI/2021, dt.12.05.2021(Annexure-XIII) has issued Work orders to M/s.Jaiprakash Power Ventures Ltd through Auction System for Package-1(Srikakulam, Vizianagaram, Visakhapatnam & East Godavari District) in the Andhra Pradesh State.

13.It is submitted that the balance period of Sand Reaches held by M/s.APMDCLtd in East Godavari District are taken over by M/s.Jaiprakash power Ventures Ltd and conducted sand operations upto valid period of statutory clearances. subsequently, M/s.Jaiprakash power Ventures Ltd are obtaining statutory clearances as Project Proponent for the sand Reaches identified by the line departments i.e., Irrigation, Ground Water & Water Audit, Mines & Geology and Revenue


Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P

Departments and after approval of the District Level Sand Committee. Hence, sand quarrying operations are conducting by obtaining prior statutory clearance only.

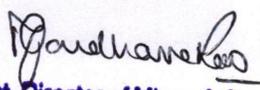
14. With regard averments made in paragraph 8 of the affidavit is denied as false. It is submit that the communication between respondent 5 (Station House officer, Seethanagaram) and respondent 3 (Tahsildar, seethanagaram) was not received by this office. Further, the questions mentioned in the RTI application by Sri Nakula Suresh is not on seizure JCB and the information furnished by this office according to the questionnaire only.

15. With regard averments made in paragraph 8 of the affidavit is denied as false. It is submit that the petitioner showing the Google pro images with timeline January 2018 and linking the same to the news items published in Eenadu Daily Newspaper on 22.06.2022 and making an attempt to create litigation and false image on the Government and trying to stop sand excavations at Katavaram, Vangalapudi and Muggalla Villages of Seethanagaram Mandal, East Godavari District by asking to grant Interim Stay which act causes sand scarcity to the public.

16. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above the Original Application No. 119 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Rajamahendravaram
Andhra Pradesh on
this the 13th day of January 2023
and signed his name in my presence


Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P

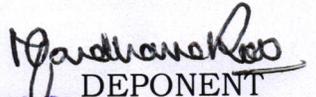
BEFORE ME


Advocate

VERIFICATION

I, M.Vishnuvardhana Rao, S/o Adishesu (Late) Aged about 59 years, Occ: Assistant Director of Mines and Geology, Rajamahendravaram, East Godavari District, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 13th day of January 2023 at Rajamahendravaram


DEPONENT
Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (M.II) DEPARTMENT

Memo. No. 3066/M.II(1)/2016-3

Dated: 04-03-2016

Sub: Mines & Minerals - Sand - Revised Sand Policy 2016 - Sand to the public without charging any fee - Proposal -Regarding.

- Ref: 1. G.O.Ms.No.19, Ind. & Com. (M.II) Dept., Dt.15.01.2016.
2. G.O.Ms.No.20, Ind. & Com. (M.II) Dept., Dt.15.01.2016.
3. G.O.Ms.No.21, Ind. & Com. (M.II) Dept., Dt.19.01.2016.
4. G.O.Ms.No.24, Ind. & Com. (M.II) Dept., dt.29-01-2016.
5. G.O.Ms.No.29, Ind. & Com. (M.II) Dept., Dt.20.02.2016.
6. G.O.Ms.No.30, Ind. & Com. (M.II) Dept., Dt.22.02.2016

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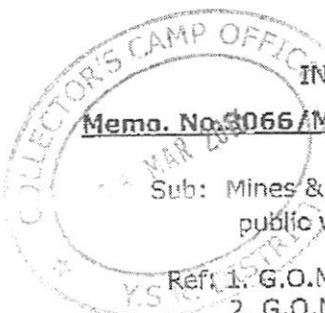
Government has reviewed the sand policy announced vide G.O.Ms Nos. 19, 20 Industries & Commerce Department, dt 15.01.2016 and decided to change the policy as following:

1. Sand shall be made available to the public without charging any fee from 2nd March 2016.
2. Existing Sand reaches for which Environmental Clearance is available, such reaches shall be opened up for free excavation and distribution within State limits.
3. The Joint Collector shall obtain all statutory clearances from competent authorities and notify all feasible sand bearing areas in the district to the public through a website.
4. Ramps and Access Roads shall be maintained by EE Panchayat Raj Department of the division, dovetailing NREGP funds or department's budget.
5. Respective departments should protect their structures from excavating the sand in the prohibited areas of 500 mts. and maintain a sign board at the periphery of the safety zone.
6. The following violations shall be strictly dealt with:
 - i) Sand quarrying in prohibited areas such as reaches where no EC permission is available, or within 500 mts from bridges, culverts, ground water structures, tube wells, drinking water bore wells, irrigation structures, State & National highways, Railway lines etc., as per APWALT Rules and EC Conditions.
 - ii) No stocking of sand more than the requirement for own construction is permitted.
 - iii) Sand shall not be used for filling purpose or any other purpose other than building construction.
 - iv) No sale of sand is permitted.
 - v) Transportation of sand to any other State by any entity is strictly prohibited and treated as serious offence.
 - vi) Any user is permitted to take sand from authorized reaches The Superintendent of Police / Commissioner of Police shall ensure the same.
7. Strict Vigilance on sand reaches and transportation:
 - i) Task force should be constituted by the Collectors with line departments for periodic inspection to comply with EC and mine plan.
 - ii) Border check posts to be established with the multi disciplinary departmental Task Force, to prevent transportation of sand to other states.

Contd...

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AD, M & G
PDI, DADA

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Tahsildar
DSP, CTA
& STDA
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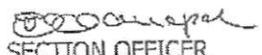
- iii) The Superintendent of Police / Commissioner of Police shall ensure that no transportation to other States takes place.
8. The Mines and Geology Department shall maintain a website for transporters, to register themselves with their offers for transport charges for public use.
9. The District Collector shall redress grievances of public and ensure speedy resolution of complaints through district task force. Wide publicity to be given to the public about this new policy.
10. Criminal cases shall be booked against all offenders. The punishment shall be Rs.1 lakh penalty, imprisonment upto 2 years and confiscation of vehicle/machinery also. The vehicle/machinery owners shall be prosecuted for offences committed by his/her vehicle. Repeated offenders shall be booked under Preventive Detention Act.
11. Exit Policy:
- i) The GOs on Sand policy - G.Os. 19, 20, and subsequent amendments shall stand cancelled and all notifications issued for e-auction cum e-tender shall stand cancelled.
 - ii) People who have booked online for sand will be refunded their advances by SERP, if they did not get delivery of sand so far.
 - iii) EMD and amounts received as advance from successful bidders by the State under the GOs 19 & 20, Industries & Commerce Dept., dt. 15.1.2016 will be refunded.
12. Certain reaches shall be earmarked to cater to the needs of major cities like Visakhapatnam/Tirupati.
2. All the Collectors & District Magistrates/Commissioners of Police /Superintendents of Police / Director of Mines & Geology/CEO, SERP / Director General of Police, A.P., Hyderabad are therefore requested to take necessary action, accordingly.

M.GIRJA SHANKAR
SECRETARY TO GOVERNMENT (M&G & F.P) (FAC)

To
The Director of Mines & Geology, A.P., Hyderabad.
The Director General of Police, A.P., Hyderabad.
All the Collectors & Dist. Magistrates of all the Districts in A.P.
All the Superintendents of Police in all the Districts in State.
All the Commissioners of Police in the State.
The Chief Executive Officer, SERP, A.P., Hyderabad.
The Water Resource Department / Home Department / T.R. & B. Dept. /
P.R. & R.D./ Revenue Departments.

Copy to:
All Departments in AP Secretariat.
The PS to Secy. (Mines), I&C Dept.
The PS to M(M&G)
The PS to CS
The PS to Secy. to CM

//FORWARDED :: BY ORDER//


SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (M-II) DEPARTMENT

Memo.No. 3066/M-II(1)/2016-7

Dated.22.03.2016

Sub: Mines & Minerals - Sand - Revised Sand Policy 2016
Decasting of sand in patta lands - Instructions - Reg.

Ref: 1) Govt.Memo.No.3066/M.II(1)/2016-3, dated 4-3-2016.
2) G.O.Ms.No.35, Ind & Com (M.II) Dept., Dt.14-3-2016.

The attention of all the Collectors & District Magistrates/ Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, is invited to the subject and references cited.

2. In the reference 2nd cited, Government have issued instructions to make sand available to the public without charging any fee and to deal with the matters relating to illegal excavation and transportation of sand.

3. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.

4. The de-casting of sand from patta lands shall be submit to fulfilment of conditions stipulated in the GoI Notification S.O. 1533, dt: 14-09-2006 and subsequent notifications especially Notification No S.O. 141 (E), dt: 15-01-2016 issued by the MoEFCC, Govt. of India.

5. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.

6. The sale of sand from the patta lands is strictly prohibited.

7. The Collectors & District Magistrates /Commissioners of Police / Superintendents of Police/Director of Mines & Geology, A.P., Hyderabad, shall take necessary action, accordingly.

M. GIRIJA SHANKAR,
SECRETARY TO GOVERNMENT (MINES & FP) (FAC)

To

All the Collectors & District Magistrates in A.P.

All the Commissioners of Police in A.P.

All Superintendents of Police in A.P.

The Director of Mines & Geology, AP., Hyderabad.

Copy to:

All Dy. Directors & Asst. Directors, Mines & Geology Dept.,

The Water Resource Department / Home Department / T.R & B Dept. / P.R & R.D / Revenue Departments.

Sc/Sf

//FORWARDED :: BY ORDER//

P.V.S. Rao
SECTION OFFICER

- 10 का.आ. 562(अ) तारीख 26 फ़रवरी 2014;
11. का.आ. 637(अ) तारीख 28 फ़रवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification,-

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-
“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

“3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
- (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
- (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
- (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
- (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
- (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
- (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
- (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
- (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
- (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
- (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;

(c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.”;

(d) for paragraph 5, the following paragraph shall be substituted, namely:-

“5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.” ;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p>Note:</p> <p>(1) Mineral prospecting is exempted.”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(I) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII

(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

1. **Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
2. **Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
3. **Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
4. **Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII
(See paragraph 6)
FORM 1 M

APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE

(II) Basic Information

- (viii) Name of the Mining Lease site:
(ix) Location / site (GPS Co-ordinates):
(x) Size of the Mining Lease (Hectare):
(xi) Capacity of Mining Lease (TPA):
(xii) Period of Mining Lease:
(xiii) Expected cost of the Project:
(xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX – IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
 10. Rainfall: month-wise
 11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
 (b) District wise availability of sand or gravel or aggregate resources.
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	'B2'	Form –I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	'B1'	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	'A'	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form –IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	'B1'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	'A'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

APPENDIX - XII

[See paragraph 10 (iv)]

PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.
3. Scanning of Transport Permit or Receipt and Uploading on Server:
- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.
4. Proposed working of the system:
- The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.
- When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.
5. Checking On Route:
- The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.
6. Breakdown of Vehicle:
- In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.
7. Tracking of Vehicles:
- The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.
8. Alerts or Report Generation and Action Review:
- The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.
- The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”

[No. Z-11013/98/2014-IA-II (M)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

1. S.O. 1737 (E) dated the 11th October, 2007;
2. S.O. 3067 (E) dated the 1st December, 2009;
3. S.O. 695 (E) dated the 4th April, 2011;
4. S.O. 2896 (E) dated the 13th December, 2012;
5. S.O. 674 (E) dated the 13th March, 2013;
6. S.O. 2204 (E) dated the 19th July 2013;
7. S.O. 2555 (E) dated the 21st August, 2013;
8. S.O. 2559 (E) dated the 22nd August, 2013;
9. S.O. 2731 (E) dated the 9th September, 2013;
10. S.O. 562 (E) dated the 26th February, 2014;
11. S.O. 637 (E) dated the 28th February, 2014;
12. S.O. 1599 (E) dated the 25th June, 2014;
13. S.O. 2601 (E) dated the 7th October, 2014;
14. S.O. 2600 (E) dated the 9th October, 2014
15. S.O. 3252 (E) dated the 22nd December, 2014;
16. S.O. 382 (E) dated the 3rd. February, 2015;
17. S.O. 811 (E) dated the 23rd March, 2015;
18. S.O. 996 (E) dated the 10th April, 2015;
19. S.O. 1142 (E) dated the 17th April, 2015;
20. S.O. 1141 (E) dated the 29th April, 2015;
21. S.O. 1834 (E) dated the 6th July, 2015.



District Level Environment Impact Assessment Authority (DEIAA)
Andhra Pradesh
Government of India
District Collector - Chairman, DEIAA, East Godavari District, Kakinada.

ORDER No. 05/DEIAA/AP/EG- EC/2016.

Date: 18-03-2016.

Sub: DEIAA, A.P. - 5.00 Ha. Sand Mine of **Katavaram** sand Reach, Katavaram Village, Seethanagaram Mandal, East Godavari District - Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh - Environmental Clearance - Issued - Reg.

Ref: 1) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.141(E) dated 15-01-2016.
2) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.190(E) dated 20-01-2016.

I. This has reference to your application submitted on 18.03.2016 seeking Environmental Clearance for the proposed sand mine in favour of the Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh, over the river bed at Katavaram Village, Seethanagaram Mandal, East Godavari District. It was reported that the nearest human habitation viz., Katavaram Village is existing at a distance of about 1.0 Km from the mine lease area and the project require 2.0 KLD of Water. It was noted that the capital investment of the project is Rs.2.00 Lakhs and capacity of the project is as follows.

Mining of sand in 5.00 Ha. - 50,000 cum/annum.

II. The location of the sand mine as per the mining plan is as follows.

Sl.No.	North Latitude	East Longitude
1	17° 06' 53.94"	81° 43' 27.35"
2	17° 06' 53.17"	81° 43' 24.24"
3	17° 06' 38.17"	81° 43' 30.62"
4	17° 06' 39.30"	81° 43' 33.86"

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The District Level Expert Appraisal Committee (DEAC) examined the application, in its meetings held on 18.03.2016. The Committee after detailed discussion, recommended to issue EC to the project for manual sand mining to the maximum extent of 1 M depth. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 18.03.2016 examined the proposal and the recommendations of DEAC and it was decided to issue Environmental Clearance to the project as recommended by DEAC. The DEIAA, A.P. hereby accords Environmental Clearance to the Project as mentioned at Para No.1 under the provisions of the EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

A. Specific Conditions:

1. This EC is valid for a period of 1 year only.
2. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(1), dated:24-12-2013 and in A.P.WALTA Rules, 2004. The mining plan shall get modified to this extent.
3. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
4. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
5. Sand mining shall not be carried out within 500 M of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
6. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
7. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
8. The depth of the sand mining shall not exceed 1M. The thickness of the sand in the mining area shall be more than 3 M.
9. Sand mining shall not be carried out below the ground water table under any circumstances.
10. To assess the sand thickness, the Mines and Geology Department shall map out the area establishing the width and depth/thickness of the sand.
11. Permission from the competent authority shall be obtained for drawl of ground water, if any, required for the project.
12. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with tarpaulin.
13. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
14. Transportation of sand from mines lease area shall be done during day time only.
15. The proponent shall obtain necessary permission from the river water conservator.

..3..

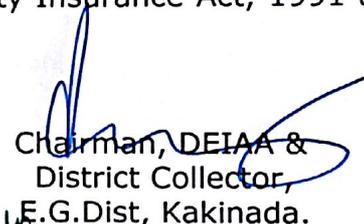
16. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
17. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
18. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16-11-2009.
19. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
20. Regular monitoring of Ground water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i) "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii) No change in mining technology and scope of working should be made without prior approval of the DEIAA, AP. No further explanation or modifications in the mine shall be carried out without prior approval of the DEIAA, AP/MoE&F, GoI, New Delhi, as applicable.
- iii) The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the DEIAA; and CCF, Regional Office of MoE&F, GoI, Chennai on 1st June and 1st December of each calendar year.
- iv) Officials from the Regional office of MoE&F, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional office, MoE&F, Chennai.
- v) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi) The project proponent shall submit the copies of the environmental clearance to the heads of local bodies, Panchayats and Municipal Bodies in additions to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii) The project authorities should advertise at least in two local news papers widely circulated, one of which shall be in vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available within the District Pollution control board and DEIA, A.P..

..4..

- viii) The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- ix) The proponent shall obtain all other mandatory clearances from respective departments.
- x) Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- xi) Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii) The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii) The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & control of Pollution) Act, 1974, the Air (prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


Chairman, DEIAA &
District Collector,
E.G. Dist, Kakinada.

WJ
18/3

To

Asst. Director of Mines and Geology,
Rajamahendravaram.



B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATON

Order No.6140 – KKD/APPCB/ZO-VSP/CFE&CFO/2016-

Date:28.03.2016

Sub: APPCB – ZO, VISAKHAPATNAM – M/s. Katavaram Sand Reach, Katavaram Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No. 05/DEIAA/AP/EG-EC/2016, Dt.18.03.2016.
2. Industry's CFE & CFO applications received on 22.03.2016 at APPCB, RO, Kakinada.
3. APPCB, RO, Kakinada verification report dt.22.03.2016 and received by Zonal Office, Visakhapatnam on 24.03.2016.
4. CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below, with a proposed project cost of Rs. 2.0 Lakhs (Rupees two lakhs only).

S.No.	Product	Capacity
1.	Mining of Sand (opencast manual mining) in 5.0 Ha.	50,000 Cum/annum

2. As per the application, the above activity is located over the Godavari River at Katavaram Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 21.03.2016 and found that the nearest human habitation viz., Katavaram village is existing at a distance of about 1 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 28.02.2017



JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Katavaram Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001
Email: admgrajahmundry@gmail.com

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE(CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE(CFO), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

WATER POLLUTION:

1. The source of water being ground water. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Domestic	2.0 KLD
	Total	2.0 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Purpose	Quantity
1.	Domestic	1.0 KLD
	Total	1.0 KLD

Effluent source	Mode of final disposal
Domestic – 1.0 KLD	Septic tank followed by soak pit

AIR POLLUTION:

3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/

m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Katavaram village is at a distance of 1 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in EC issued vide order Dt. 18.03.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified as per the special condition at Sl.No.2 of the EC order dt.18.03.2016 and submit to RO, Kakinada & ZO, Visakhapatnam.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.



JOINT CHIEF ENVIRONMENTAL ENGINEER

SK

To
M/s. Katavaram Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001



District Level Environment Impact Assessment Authority (DEIAA)
Andhra Pradesh
Government of India
District Collector – Chairman, DEIAA, East Godavari District, Kakinada.

ORDER No. 06/DEIAA/AP/EG- EC/2016.

Date: 18-03-2016.

Sub: DEIAA, A.P. – 5.00 Ha. Sand Mine of **Vangalapudi** sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District – Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh – Environmental Clearance – Issued – Reg.

Ref: 1) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.141(E) dated 15-01-2016.
2) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.190(E) dated 20-01-2016.

I. This has reference to your application submitted on 18.03.2016 seeking Environmental Clearance for the purposed sand mine in favour of the Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh, over the river bed at Vangalapudi Village, Seethanagaram Mandal, East Godavari District. It was reported that the nearest human habitation viz., Vangalapudi Village is existing at a distance of about 1.0 Km from the mine lease area and the project require 2.0 KLD of Water. It was noted that the capital investment of the project is Rs.2.00 Lakhs and capacity of the project is as follows.

Mining of sand in 4.750 Ha. – 47,500 cum/annum.

II. The location of the sand mine as per the mining plan is as follows.

Sl.No.	North Latitude	East Longitude
1	17° 11' 56.10"	81° 39' 55.8"
2	17° 11' 56.11"	81° 39' 52.42"
3	17° 11' 39.98"	81° 39' 53.65"
4	17° 11' 40.05"	81° 39' 36.64"

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The District Level Expert Appraisal Committee (DEAC) examined the application, in its meetings held on 18.03.2016. The Committee after detailed discussion, recommended to issue EC to the project for manual sand mining to the maximum extent of 1 M depth. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 18.03.2016 examined the proposal and the recommendations of DEAC and it was decided to issue Environmental Clearance to the project as recommended by DEAC. The DEIAA, A.P. hereby accords Environmental Clearance to the Project as mentioned at Para No.1 under the provisions of the EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

A. Specific Conditions:

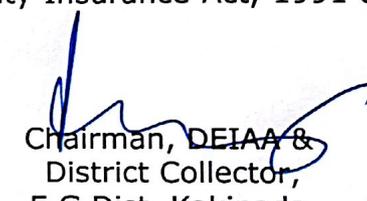
1. This EC is valid for a period of 1 year only.
2. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(1), dated:24-12-2013 and in A.P.WALTA Rules, 2004. The mining plan shall get modified to this extent.
3. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
4. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
5. Sand mining shall not be carried out within 500 M of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
6. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
7. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
8. The depth of the sand mining shall not exceed 1M. The thickness of the sand in the mining area shall be more than 3 M.
9. Sand mining shall not be carried out below the ground water table under any circumstances.
10. To assess the sand thickness, the Mines and Geology Department shall map out the area establishing the width and depth/thickness of the sand.
11. Permission from the competent authority shall be obtained for drawl of ground water, if any, required for the project.
12. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with tarpaulin.
13. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
14. Transportation of sand from mines lease area shall be done during day time only.
15. The proponent shall obtain necessary permission from the river water conservator.

16. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
17. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
18. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16-11-2009.
19. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
20. Regular monitoring of Ground water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i) "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii) No change in mining technology and scope of working should be made without prior approval of the DEIAA, AP. No further explanation or modifications in the mine shall be carried out without prior approval of the DEIAA, AP/MoE&F, GoI, New Delhi, as applicable.
- iii) The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the DEIAA; and CCF, Regional Office of MoE&F, GoI, Chennai on 1st June and 1st Department of each calendar year.
- iv) Officials from the Regional office of MoE&F, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional office, MoE&F, Chennai.
- v) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi) The project proponent shall submit the copies of the environmental clearance to the heads of local bodies, Panchayats and Municipal Bodies in additions to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii) The project authorities should advertise at least in two local news papers widely circulated, one of which shall be in vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available within the District Pollution control board and DEIA, A.P..

- viii) The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- ix) The proponent shall obtain all other mandatory clearances from respective departments.
- x) Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- xi) Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii) The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii) The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & control of Pollution) Act, 1974, the Air (prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


Chairman, DEIAA &
District Collector,
E.G. Dist, Kakinada.

M
18/5

To

Asst. Director of Mines and Geology,
Rajamahendravaram.

**ANDHRA PRADESH POLLUTION CONTROL BOARD**
ZONAL OFFICE: VISAKHAPATNAM**38**B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in**BY REGD. POST WITH ACK. DUE****CONSENT ORDER FOR ESTABLISHMENT & OPERATON****Order No.6137 – KKD/APPCB/ZO-VSP/CFE&CFO/2016-****Date:28.03.2016**

Sub: APPCB – ZO, VISAKHAPATNAM – M/s.Vangalapudi Sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. EC Order No. 06/DEIAA/AP/EG-EC/2016, Dt.18.03.2016.
 2. Industry's CFE & CFO applications received on 22.03.2016 at APPCB, RO, Kakinada.
 3. APPCB, RO, Kakinada verification report dt.22.03.2016 and received by Zonal Office, Visakhapatnam on 24.03.2016.
 4. CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam.

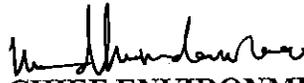
* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below, with a proposed project cost of Rs. 2.0 Lakhs (Rupees two lakhs only).

S.No.	Product	Capacity
1.	Mining of Sand (opencast manual mining) in 5.0 Ha.	47,500 Cum/annum

2. As per the application, the above activity is located over the Godavari River at Vangalapudi Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 21.03.2016 and found that the nearest human habitation viz., Vangalapudi village is existing at a distance of about 1 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 28.02.2017


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s.Vangalapudi Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001
Email: admgrajhundry@gmail.com

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE(CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE(CESS), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**WATER POLLUTION:**

1. The source of water being ground water. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Domestic	2.0 KLD
	Total	2.0 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Purpose	Quantity
1.	Domestic	1.0 KLD
	Total	1.0 KLD

Effluent source	Mode of final disposal
Domestic - 1.0 KLD	Septic tank followed by soak pit

AIR POLLUTION:

3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM2.5 (Particulate Matter size less than 2.5 μ m) - 60 μ g/

m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Vangalapudi village is at a distance of 1 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in EC issued vide order Dt. 18.03.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified as per the special condition at Sl.No.2 of the EC order dt.18.03.2016 and submit to RO, Kakinada & ZO, Visakhapatnam.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.

W. S. S. S. S.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Vangalapudi Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001



District Level Environment Impact Assessment Authority (DEIAA)
Andhra Pradesh
Government of India
District Collector – Chairman, DEIAA, East Godavari District, Kakinada.

ORDER No. 07/DEIAA/AP/EG- EC/2016.

Date: 18-03-2016.

Sub: DEIAA, A.P. – 5.00 Ha. Sand Mine of **Munikudali** sand Reach, Munikudali Village, Seethanagaram Mandal, East Godavari District – Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh – Environmental Clearance – Issued – Reg.

Ref: 1) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.141(E) dated 15-01-2016.
2) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.190(E) dated 20-01-2016.

I. This has reference to your application submitted on 18.03.2016 seeking Environmental Clearance for the proposed sand mine in favour of the Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh, over the river bed at Munikudali Village, Seethanagaram Mandal, East Godavari District. It was reported that the nearest human habitation viz., Munikudali Village is existing at a distance of about 1.0 Km from the mine lease area and the project require 2.0 KLD of Water. It was noted that the capital investment of the project is Rs.2.00 Lakhs and capacity of the project is as follows.

Mining of sand in 5.00 Ha. – 50,000 cum/annum.

II. The location of the sand mine as per the mining plan is as follows.

Sl.No.	North Latitude	East Longitude
1	17° 07' 30.20"	81° 43' 15.20"
2	17° 07' 28.74"	81° 43'.12.41"
3	17° 07' 13.80"	81° 43' 18.08"
4	17° 07'.15.54"	81° 43' 21.05"

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The District Level Expert Appraisal Committee (DEAC) examined the application, in its meetings held on 18.03.2016. The Committee after detailed discussion, recommended to issue EC to the project for manual sand mining to the maximum extent of 1 M depth. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 18.03.2016 examined the proposal and the recommendations of DEAC and it was decided to issue Environmental Clearance to the project as recommended by DEAC. The DEIAA, A.P. hereby accords Environmental Clearance to the Project as mentioned at Para No.1 under the provisions of the EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

..2..

A. Specific Conditions:

1. This EC is valid for a period of 1 year only.
2. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(1), dated:24-12-2013 and in A.P.WALTA Rules, 2004. The mining plan shall get modified to this extent.
3. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
4. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
5. Sand mining shall not be carried out within 500 M of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
6. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
7. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
8. The depth of the sand mining shall not exceed 1M. The thickness of the sand in the mining area shall be more than 3 M.
9. Sand mining shall not be carried out below the ground water table under any circumstances.
10. To assess the sand thickness, the Mines and Geology Department shall map out the area establishing the width and depth/thickness of the sand.
11. Permission from the competent authority shall be obtained for drawl of ground water, if any, required for the project.
12. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with tarpaulin.
13. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
14. Transportation of sand from mines lease area shall be done during day time only.
15. The proponent shall obtain necessary permission from the river water conservator.

16. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
17. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
18. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16-11-2009.
19. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
20. Regular monitoring of Ground water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i) "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii) No change in mining technology and scope of working should be made without prior approval of the DEIAA, AP. No further explanation or modifications in the mine shall be carried out without prior approval of the DEIAA, AP/MoE&F, GoI, New Delhi, as applicable.
- iii) The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the DEIAA; and CCF, Regional Office of MoE&F, GoI, Chennai on 1st june and 1st Department of each calendar year.
- iv) Officials from the Regional office of MoE&F, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional office, MoE&F, Chennai.
- v) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi) The project proponent shall submit the copies of the environmental clearance to the heads of local bodies, Panchayats and Municipal Bodies in additions to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii) The project authorities should advertise at least in two local news papers widely circulated, one of which shall be in vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available within the District Pollution control board and DEIA, A.P..

- viii) The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- ix) The proponent shall obtain all other mandatory clearances from respective departments.
- x) Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- xi) Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii) The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii) The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & control of Pollution) Act, 1974, the Air (prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


Chairman, DEIAA &
District Collector,
E.G. Dist, Kakinada.

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To

Asst. Director of Mines and Geology,
Rajamahendravaram.

**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM****46**

B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATON

Order No.6140 – KKD/APPCB/ZO-VSP/CFE&CFO/2016-

Date:28.03.2016

Sub: APPCB – ZO, VISAKHAPATNAM – M/s. Munikodali Sand Reach, Munikodali Village, Seethanagaram Mandal, East Godavari District - COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATION (CFO) under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. EC Order No. 07/DEIAA/AP/EG-EC/2016, Dt.18.03.2016.
 2. Industry's CFE & CFO applications received on 22.03.2016 at APPCB, RO, Kakinada.
 3. APPCB, RO, Kakinada verification report dt.22.03.2016 and received by Zonal Office, Visakhapatnam on 24.03.2016.
 4. CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. In the reference 2nd cited, applications were submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO), to carry out the following activity with production capacities as mentioned below, with a proposed project cost of Rs. 2.0 Lakhs (Rupees two lakhs only).

S.No.	Product	Capacity
1.	Mining of Sand (opencast manual mining) in 5.0 Ha.	50,000 Cum/annum

2. As per the application, the above activity is located over the Godavari River at Munikodali Village, Seethanagaram Mandal, East Godavari District.
3. The above site was inspected by the Assistant Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 21.03.2016 and found that the nearest human habitation viz., Munikodali village is existing at a distance of about 1 Km from the mine lease area.
4. The Board, after careful scrutiny of the applications, verification report of Regional Officer, Kakinada, recommendations by the CFE & CFO Committee meetings held on 28.03.2016 at APPCB, Zonal Office, Visakhapatnam, hereby issues **COMBINED ORDER of the Board for CONSENT FOR ESTABLISHMENT (CFE) & CONSENT FOR OPERATON (CFO)**, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. These consents shall be valid for a period ending with the 28.02.2017



See
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Munikodali Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001
Email: admgrajhundry@gmail.com

Copy submitted to the Member Secretary, APPCB, Board Office, Hyderabad for favour of kind information.

Copy to the JCEE(CFE), APPCB, Board Office, Hyderabad for information.

Copy to the JCEE(CFO), APPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
3. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant should shall apply for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE – B

WATER POLLUTION:

1. The source of water being ground water. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Domestic	2.0 KLD
	Total	2.0 KLD

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

2. The maximum waste water generation (KLD) shall not exceed the following:

S.No.	Purpose	Quantity
1.	Domestic	1.0 KLD
	Total	1.0 KLD

Effluent source	Mode of final disposal
Domestic – 1.0 KLD	Septic tank followed by soak pit

AIR POLLUTION:

3. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 µg/

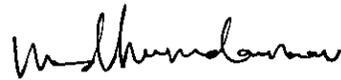
m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

GENERAL:

4. The proponent shall take necessary measures to ensure no adverse Environmental Impacts due to sand mining activity to be on the nearby human habitation as the village habitation i.e., Munikodali village is at a distance of 1 Km away from the sand reach.
5. The activity shall comply with the conditions stipulated in EC issued vide order Dt. 18.03.2016.
6. The proponent shall not carry out the activity at night times.
7. No sand mining activity shall be carried out during the monsoon season.
8. The industry shall adopt fugitive dust control measures such as water sprinkling near loading areas, on-haulage roads etc.,
9. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Inspection book.
10. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified as per the special condition at Sl.No.2 of the EC order dt.18.03.2016 and submit to RO, Kakinada & ZO, Visakhapatnam.
11. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
12. The industry shall comply with all the directions issued by the Board from time to time.
13. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.



JOINT CHIEF ENVIRONMENTAL ENGINEER

EU

To
M/s. Munikodali Sand Reach,
C/o. District Panchayat Officer,
Kakinada, East Godavari District - 533001



District Level Environment Impact Assessment Authority (DEIAA)
Andhra Pradesh
Government of India
District Collector – Chairman, DEIAA, East Godavari District, Kakinada.

ORDER No. 31/DEIAA/AP/EG- EC/2016.

Date: -11-2016.

Sub: DEIAA, A.P. – 3.604 Ha. Sand Mine of **Muggalla** sand Reach, Muggalla Village, Seethanagaram Mandal, East Godavari District – Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh – Environmental Clearance – Issued – Reg.

Ref: 1) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.141(E) dated 15-01-2016.
2) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.190(E) dated 20-01-2016.

I. This has reference to your application submitted on 25-11-2016 seeking Environmental Clearance for the purposed sand mine in favour of the Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh, over the river bed at Muggalla Village, Seethanagaram Mandal, East Godavari District. It was reported that the nearest human habitation viz., Muggalla Village is existing at a distance of about 1.0 Km from the mine lease area and the project require 2.0 KLD of Water. It was noted that the capital investment of the project is Rs.zero Lakhs and capacity of the project is as follows.

Mining of sand in 3.604 Ha. – 36,040 cum/annum.

II. The location of the sand mine as per the mining plan is as follows.

Sl.No.	North Latitude	East Longitude
1	17° 8' 36.85"	81° 42' 1.43"
2	17° 8' 27.35"	81° 42' 5.17"
3	17° 8' 25.54"	81° 42' 2.44"
4	17° 8' 35.05"	81° 42' 57.56"

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The District Level Expert Appraisal Committee (DEAC) examined the application, in its meetings held on 25-11-2016. The Committee after detailed discussion, recommended to issue EC to the project for manual sand mining to the maximum extent of 1 M depth. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 25-11-2016 examined the proposal and the recommendations of DEAC and it was decided to issue Environmental Clearance to the project as recommended by DEAC. The DEIAA, A.P. hereby accords Environmental Clearance to the Project as mentioned at Para No.1 under the provisions of the EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

A. Specific Conditions:

1. This EC is valid for a period of 1 year only.
2. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(1), dated:24-12-2013 and in A.P.WALTA Rules, 2004. The mining plan shall get modified to this extent.
3. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
4. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
5. Sand mining shall not be carried out within 500 M of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
6. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
7. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
8. The depth of the sand mining shall not exceed 1M. The thickness of the sand in the mining area shall be more than 3 M.
9. Sand mining shall not be carried out below the ground water table under any circumstances.
10. To assess the sand thickness, the Mines and Geology Department shall map out the area establishing the width and depth/thickness of the sand.
11. Permission from the competent authority shall be obtained for drawl of ground water, if any, required for the project.
12. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with tarpaulin.
13. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
14. Transportation of sand from mines lease area shall be done during day time only.
15. The proponent shall obtain necessary permission from the river water conservator.

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16. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
17. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
18. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16-11-2009.
19. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
20. Regular monitoring of Ground water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i) "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii) No change in mining technology and scope of working should be made without prior approval of the DEIAA, AP. No further explanation or modifications in the mine shall be carried out without prior approval of the DEIAA, AP/MoE&F, GoI, New Delhi, as applicable.
- iii) The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the DEIAA; and CCF, Regional Office of MoE&F, GoI, Chennai on 1st June and 1st Department of each calendar year.
- iv) Officials from the Regional office of MoE&F, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional office, MoE&F, Chennai.
- v) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi) The project proponent shall submit the copies of the environmental clearance to the heads of local bodies, Panchayats and Municipal Bodies in additions to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii) The project authorities should advertise at least in two local news papers widely circulated, one of which shall be in vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available within the District Pollution control board and DEIA, A.P..

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- viii) The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- ix) The proponent shall obtain all other mandatory clearances from respective departments.
- x) Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- xi) Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii) The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii) The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & control of Pollution) Act, 1974, the Air (prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


Chairman, DEIAA &
District Collector,
E.G. Dist, Kakinada.


H.C.
28/11/16

To

Asst. Director of Mines and Geology,
Rajamahendravaram.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
 D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

e-mail: vsp.zo.jcee@pcb.ap.gov.in

Ph : 2719380

BY REGD. POST WITH ACK DUE

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No : 6181/APP/PCB/ZO-VSP/CFE&CFO/RED/2016-1189

Date : 15.12.2016

Sub:- APPCB – CFE & CFO – M/s.Muggalla Sand Reach, Muggalla Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. 31/DEIAA/AP/EG-EC/2016, Dt.28.11.2016.
2. CFE & CFO applications received at Regional Office, Kakinada on 03.12.2016.
3. RO's inspection report received at ZO, Visakhapatnam on 09.12.2016.

* * *

I. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) / Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below and in a total mining area of 3.604 Ha.

Extraction of Sand (Open Excavation) - 36,040 Cum/Annum.

III. As per the application, the above activity is to be carried out in Godavari River bed, Muggalla Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine are mentioned below :

Latitude	Longitude
17° 8' 36.85"	81° 42' 1.43"
17° 8' 27.35"	81° 42' 5.17"
17° 8' 25.54"	81° 42' 2.44"
17° 8' 35.05"	81° 42' 57.56"

IV. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 07.12.2016 and the proposed sand mining site is in Godavari River bed.

V. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT & CONSENT FOR OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (1) only.**

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This Order shall be valid for a period up to 30.11.2017.

Encl:- Schedule 'A' & Schedule 'B'

To
M/s. Asst. Director of mines and Geology,
Rajamahendravaram,
East Godavari District.


JOINT CHIEF ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM

SCHEDULE - A Page 55

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water:**

1. The source of water is Ground water and the water consumption is 2.0 KLD.
2. The maximum Waste Water Generation (KLD) is as mentioned below:

SNo.	Source		Wastewater Generation (KLD)
a)	Domestic	:	0.8
	Total	:	0.8

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air:

The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ ,

Other Conditions :

3. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
4. The proponent shall carry out the mining as per the approved mining plan.
5. The proponent shall comply with the conditions stipulated in the EC Order No. 31/DEIAA/AP/EG-EC/2016, Dt.28.11.2016.
6. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled regularly.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.

9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 M and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 M.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
15. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.


JOINT CHIEF ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM



District Level Environment Impact Assessment Authority (DEIAA)
Andhra Pradesh
Government of India
District Collector – Chairman, DEIAA, East Godavari District, Kakinada.

ORDER No. 1/DEIAA/AP/EG- EC/2017.

Date: -05-2017.

Sub: DEIAA, A.P. – 3.198 Ha. Sand Mine of **Vangalpudi-2** sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District – Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh – Environmental Clearance – Issued – Reg.

- Ref: 1) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.141(E) dated 15-01-2016.
2) Ministry of Environment, Forest and Climate Change, Govt. of India, vide Notification No.S.O.190(E) dated 20-01-2016.
3) EC Application dated 01-04-2017 of the Asst. Director of Mines & Geology, Rajamahendravaram – Project Proponent.

- I. This has reference to your application submitted on 19.05.2017 seeking Environmental Clearance for the purposed sand mine in favour of the Asst. Director of Mines and Geology, Rajamahendravaram, Andhra Pradesh, over the river bed at Vangalapudi Village, Seethanagaram Mandal, East Godavari District. It was reported that the nearest human habitation viz., Vangalapudi Village is existing at a distance of about 1.5 Km from the mine lease area and the project require 2.0 KLD of Water. It was noted that the capital investment of the project is Rs.Zero Lakhs and capacity of the project is as follows.

Mining of sand in 3.198 Ha. – 31,980 Cum.

- II. The location of the sand mine as per the mining plan is as follows.

Sl.No.	North Latitude	East Longitude
1	17° 11' 36.85"	81° 39' 44.08"
2	17° 11' 37.84"	81° 39' 47.96"
3	17° 11' 45.63"	81° 39' 45.08"
4	17° 11' 44.97"	81° 39' 40.84"

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The District Level Expert Appraisal Committee (DEAC) examined the application, in its meetings held on 19-05-2017. The Committee after detailed discussion, recommended to issue EC to the project for manual sand mining to the maximum extent of 1 M depth. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 27-05-2017 examined the proposal and the recommendations of DEAC and it was decided to issue Environmental Clearance to the project as recommended by DEAC. The DEIAA, A.P. hereby accords Environmental Clearance to the Project as mentioned at Para No.1 under the provisions of the EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

A. Specific Conditions:

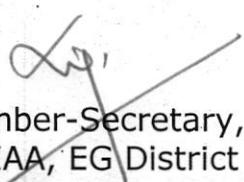
1. This EC is valid for a period of 13 months only. The sand mining shall be carried out from 01.06.2017 to 30.06.2017 and from 01.11.2017 to 30.06.2018. The sand mining is prohibited during the flood period i.e., from 01.07.2017 to 31.10.2017.
2. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(1), dated:24-12-2013 and in A.P.WALTA Rules, 2004. The mining plan shall get modified to this extent.
3. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
4. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
5. Sand mining shall not be carried out within 500 M of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
6. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
7. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
8. The depth of the sand mining shall not exceed 1M. The thickness of the sand in the mining area shall be more than 3 M.
9. Sand mining shall not be carried out below the ground water table under any circumstances.
10. To assess the sand thickness, the Mines and Geology Department shall map out the area establishing the width and depth/thickness of the sand.
11. Permission from the competent authority shall be obtained for drawl of ground water, if any, required for the project.
12. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with tarpaulin.
13. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
14. Transportation of sand from mines lease area shall be done during day time only.
15. The proponent shall obtain necessary permission from the river water conservator.

16. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
17. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
18. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16-11-2009.
19. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
20. Regular monitoring of Ground water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

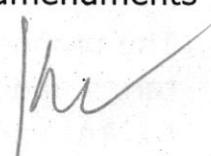
B. General Conditions:

- i) "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii) No change in mining technology and scope of working should be made without prior approval of the DEIAA, AP. No further explanation or modifications in the mine shall be carried out without prior approval of the DEIAA, AP/MoE&F, GoI, New Delhi, as applicable.
- iii) The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the DEIAA; and CCF, Regional Office of MoE&F, GoI, Chennai on 1st June and 1st Department of each calendar year.
- iv) Officials from the Regional office of MoE&F, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional office, MoE&F, Chennai.
- v) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi) The project proponent shall submit the copies of the environmental clearance to the heads of local bodies, Panchayats and Municipal Bodies in additions to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii) The project authorities should advertise at least in two local news papers widely circulated, one of which shall be in vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available within the District Pollution control board and DEIA, A.P..

- viii) The DEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- ix) The proponent shall obtain all other mandatory clearances from respective departments.
- x) Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
- xi) Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii) The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii) The above conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & control of Pollution) Act, 1974, the Air (prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

3/9 
Member-Secretary,
DEIAA, EG District

3/9 
Member,
DEIAA, EG District

3/9 
Chairman,
DEIAA, EG District

To

Asst. Director of Mines and Geology,
Rajamahendravaram.

**BY REGD. POST WITH ACK DUE****CONSENT ORDER FOR ESTABLISHMENT & OPERATION****Order No : 6211/APPCCB/ZO-VSP/KKD/CFE&CFO/RED/2017- 479 Date : 16.06.2017**

Sub:- APPCB - CFE & CFO - M/s.Vangalapudi-2 Sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref:- 1. EC Order No. 1/DEIAA/AP/EG-EC/2017, Dt.31.05.2017.
2. CFE & CFO applications received at Regional Office, Kakinada on 06.06.2017.
3. RO's inspection report received at ZO, Visakhapatnam on 09.06.2017.
4. CFE Committee meeting held on 12.06.2017.

* * *

I. In the reference 2nd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) / Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below and in a total mining area of 3.198 Ha.

Mining of Sand in 3.198 Ha - 31,980 Cum.

III. As per the application, the above activity is to be carried out over the River bed at Vangalapudi Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine are mentioned below :

Latitude	Longitude
17° 11' 36.85"	81° 39' 44.08"
17° 11' 37.84"	81° 39' 47.96"
17° 11' 45.63"	81° 39' 45.08"
17° 11' 44.97"	81° 39' 40.84"

IV. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 07.06.2017 and the proposed sand mining site is in Godavari River bed.

V. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations by the CFE & CFO Committee meetings held on 12.06.2017 at APPCB, Zonal Office, Visakhapatnam, hereby issues **CONSENT FOR ESTABLISHMENT & CONSENT FOR OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to carry out the activity mentioned at para (I) only.**

VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VII. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VIII. This Order shall be valid for a period up to 30.06.2018.

Encl:- Schedule 'A' & Schedule 'B'

To
**The Assistant Director of Mines & Geology,
Rajamahendravaram,
East Godavari District.**


JOINT CHIEF ENVIRONMENTAL ENGINEER
Joint Chief Environmental Engineer
A.P.POLLUTION CONTROL BOARD
ZONAL OFFICE
VISA KHAPATNAM

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

1. The source of water is Ground water and the water consumption is as mentioned below:

SNo.	Source	Quantity
a)	Dust suppression on approach road	1.0 KLD
b)	Domestic	1.0 KLD
	Total	2.0 KLD

2. The maximum Waste Water Generation (KLD) is as mentioned below:

SNo.	Source	Quantity
a)	Domestic	0.5 KLD
	Total	0.5 KLD

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions :	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ ,

Other Conditions :

3. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
4. The proponent shall carry out the mining as per the approved mining plan.
5. The proponent shall comply with the conditions stipulated in the EC Order No. 1/DEIAA/AP/EG-EC/2017, Dt.31.05.2017.

6. The industry shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
7. The fugitive emissions from all sources shall be controlled regularly.
8. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
9. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

10. The depth of the sand mining shall not exceed 1 M and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 M.
11. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
12. The proponent shall comply with all the directions issued by the Board from time to time.
13. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
14. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
15. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.


JOINT CHIEF ENVIRONMENTAL ENGINEER
Joint Chief Environmental Engineer
A.P.POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM



**GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT**

From
Sri B. Ram Babu B.E. F.I.E.,
Superintending Engineer,
Irrigation Circle,
Dowlaiswaram.

To
The Sub-Collector,
Rajamahendravaram,
East Godavari District.

Sir,

Letter No. DB/AT04/ 125^{Rev} Dt. 24-6-2017

Sub:-

Conducting Detailed investigation, Preparation of Hydraulic Particulars, Designs and Engineering, Preparation of Estimates and Excavation of Main canal, formation of banks including canal lining and construction of CM&CD works from KM. 93.700 to 111.000 Left Main Canal of Polavaram Irrigation Project Package No. 5 - Request for lifting of sand near Katavaram APSIDC Pump house near Seethanagaram Mandal on Godavari River - Allotment of sand to M/s PSK-HES (JV), Hyderabad - report submitted - Reg.

Ref:-

1. This office letter No. 98 REV Dt. 9.5.2017 addressed to the Collector & District Magistrate, E.G. District, Kakinada
2. Collector, East Godavari District, Kakinada File No. REV/ESECOMAM(REP)/74/2017-JA(E4) - CLO- EG Dt. 26.7.2017 addressed to the Sub-Collector, Rajamahendravaram, Superintending Engineer, Irrigation Circle, Dowlaiswaram & to this office.
3. Executive Engineer, Godavari Head Works Division, Dowlaiswaram letter No. AB/A1/ 314SE Dt. 23.6.2017

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I submit in the reference cited, the District Collector, East Godavari District, Kakinada was addressed with a request to accord necessary permission for lifting of sand at Kavaram APSIDC to a tune of 1.50 Lakhs Cum by M/s PSK - HES (JV), Hyderabad so as to utilize the same for the work of "Conducting Detailed investigation, Preparation of Hydraulic Particulars, designs and Engineering, Preparation of Estimates and Excavation of Main canal, formation of banks including canal lining and construction of CM&CD works from KM. 93.700 to 111.000 Left Main Canal of Polavaram Irrigation Project Package No. 5"

Further in the reference 2nd cited, the Collector, East Godavari District, Kakinada issued instructions to the Sub - Collector, Superintending Engineer, Irrigation Circle, Dowlaiswaram and Executive Engineer, G.H. Division, Dowlaiswaram with a request to conduct detailed inspection and to submit feasible report for taking further action.

In this connection, the Executive Engineer, G.H. Division, Dowlaiswaram has reported in the ref. 3rd cited that, the Katavaram Lift Irrigation Scheme belongs to APSIDC authorities is situated in bet Km. 22.000 and 22.200 of A.G.L.B. in Katavaram Village limits of Seethanagaram Mandal of E.G. District. The scheme was constructed during the year 2013-14 for the purpose of supply of water to the ayacut of 2815 Acres situated in Katavaram, Munikudali, Jalimudu and Bobbilanka Villages of Seethanagaram Mandal of E.G. District.

Due to recurring floods to River Godavari, heavy sand shoals were deposited around the Lift Irrigation Scheme and non availability of water due to formation of sand shoals the scheme is not functioning and the same is inoperative.

As per the instructions of the Collector, East Godavari District, the Superintending Engineer, Irrigation Circle, Dowlaiswaram has also followed the Sub-Collector, Rajamahendravaram along with Water Resources Department officers concerned on 15.06.2017 and identified the sand shoals which are being obstructing for functioning of Lift Irrigation Scheme and the officers have instructed to submit actual report in this regard.

Further, the concerned Subordinate officer of W.R. Department of Rajamahendravaram has also inspected the site along with Technical Assistant of Mines & Geology Department on 16.06.2017 and identified the sand shoals which are obstructing for functioning of LIS and reported that the formed sand shoals have become obstruction to reach the River Godavari water up to intake well of Scheme.

The main River Course is nearly 1 Kilometer away from the Scheme. Hence, it is necessary to remove the formed sand shoals to arrive at the water up to intake well of Scheme and as well to keep the Scheme in sound condition including serving ayacut of 2815 Acres in the interest of public.

For these purpose, it is necessary to form a leading channel to a length of 960 Meters and to considerable varying width of 100 Meters at intake well and 360 meters at water source of the River and varying depth of 1 to 2 meters. In this connection, necessary marking was also given on either side of the scheme up to River Course for excavation of leading channel to the required measurements.

The proposed excavated sand shoals is about nearly 3,05,000 Cum as per calculations worked in the sketch enclosed. The GEO Coordinates of the boundaries as per the plan was taken by Technical Assistant of Mines & Geology, Rajamahendravaram.

Further, it is submitted that the proposed construction / excavation of leading channel to the measurements submitted above and as shown in the sketch, the work may be carried out with machinery i.e. Excavators and Dredgers etc., only. It may not be possible to carry out the work of leading channel with men power.

Hence, I request the Sub-Collector, Rajamahendravaram to address the Collector, E.G. District, Kakinada with facts submitted above so as to accord permission as requested in the ref. 1st cited including permission for using machinery for formation of leading channel and for removal huge sand shoals to keep the scheme in good condition and survive the ayacut depending on the scheme.

Yours faithfully,

B. Ramesh
Superintending Engineer
Irrigation Circle, Dowlaiswaram

f.
24/6/17

Sub: Decasting of sand in pattalands in Sy.No.205/1 of Vangalapudi Village, Seethanagaram Mandal, East Godavari District - Representation filed by Sri Surreddy Krishna Rao & 9 others - Reg.

Ref: Representation Dt.Nil from Sri Surreddy Krishna Rao & 5 others endorsed by the District Collector, East Godavari District, Kakinada received in this office on 27-09-2016.

Kindly see the subject and references cited.

Through the reference cited, Sri Surreddy Krishna Rao & 9 others have filed representation stating that the survey numbers over an extent of 32.18 Acs, were deposited by sand due to floods. Finally requested to examine the lands and issue permission for removal of sand from their lands. The survey number and extents of the lands are as mentioned below.

Sl.No.	Name of the land owner	Survey number	Extent in Acs.
1	Sri Surreddy Krishna Rao	45/7	1.39
		66/4	1.12
		205/1	3.00
		Total	5.51
2	Smt Surreddy Surya Kumari	45/7	1.39
		66/4	1.12
		205/1	3.00
		66/5	0.40
		66/6	0.15
		Total	6.06
3	Smt Surreddy Satyavathi	44/2	2.04
		205/1	1.20
		Total	3.24
4	Sri Serreddy Venkateswara Rao	55/7	0.37
		61/1	1.30
		205/1	1.71
		Total	3.38
5	Smt Kilaparathi Nagamani	205/1	0.85
	Total	0.85	
6	Smt Surreddy Satyavathi	31/1	1.50
		Total	1.50
7	Sri Serreddy Ajay Kumar	5/2	1.01
		8/2	0.25
		Total	1.26
8	Smt Boddu Lakshmi Jyothi	66/2	0.28
		66/1	0.34
		205/1	2.00
		Total	2.62
9	Smt Surreddy Sarojini	205/1	1.20
		Total	1.20
10	Smt Randhi Vijaya Lakshmi	4	0.58
		5/1	3.01
		Total	3.59

2/ It is submitted that the Tahsildar, Seethanagarm vide Lr.Ref.B/65/2014, Date:05-06-2014 has informed that Sri Sureddy Krishna Rao and 5 others residents of Vangalapudi Village of Seethanagaram Mandal have submitted applications to their office stating that they are the owners of the following agricultural lands in Vangalapudi Village, Seethanagaram Mandal and those lands were become unfit for cultivation due to sand cast.

Sl.No.	Name of the land owner	Survey number	Extent in Acs.	Extent covered by sand in Acs.
1	Sri Surreddy Krishna Rao S/o Late Pyidiraju	205/1	3.00	3.00
2	Smt Surreddy Surya Kumari W/o Late Rama Rao	205/1	3.00	3.00
3	Sri Seereddy Venkateswara Rao, S/o Akkiraju	205/1	1.71	1.71
4	Smt Kilaparthi Nagamani W/o Late Someswara Rao	205/1	0.86	0.86
5	Smt Boddu Lakshmi Jyothi, D/o Late Sureddy Appa Rao, W/o B.Bangarraju	205/1	2.00	2.00
6	Smt Sureddy Satyavathi W/o Ramachandra Rao	205/1	1.20	1.20
	Total		11.77	11.77

3/ Further, he informed that he along with Mandal Revenue Inspector, Seethanagaram Mandal surveyor, and the Village Revenue Officer, Vangalapudi on 26-05-2014 inspected the land and enquired the matter. The land is situated within the flood bank of river Godavari and found that the lands in Sy.No.205/1 over an extent of 11.77 Acs are covered by approximately 10 feet of sand as noted above. The above land are under continuous possession and enjoyment of the applicant.

4/ Further, he informed that some of the zyroity Agricultural lands in Vangalapudi Village are situated within the flood bank of River Godavari and however, they are not river bed lands. It is a common phenomenon that during the flood season some of the lands are subjected to sand cast by the river course. Likewise the lands of applicants were also subjected to sand cast during floods to river Godavari and become unfit for cultivation. There is every possibility for reclamation of land on removal of sand deposition in the lands stated above. Finally informed that necessary permission may kindly be accorded to the land owners.

5/ The Mandal Agricultural Officer, Seethanagaram vide Lr Dt.06-06-2014 has informed that she along with Agricultural Extention officer, Mandal Revenue Inspector, Seethanagaram, Mandal Surveyor, Seethanagaram on 31-05-2014 inspected land and enquired the matter. these lanka patta lands are situated within the flood bank of river godavari and found that the entire land of 11.77 Acs, in Sy.No.205/1 is covered by 141240 cums of sand. Finally informed that these Lanka Zyroity Agricultural lands in Vangalapudi Village are situated within the flood bank of River Godavari. It is a common phenomenon that during the flood seasons these lands are subjected to sand

cast by the river course. Even though sand is decasted, during rain season i.e. from August to November these lands will be sand casted every year. Likewise the lands of applications were also sand casted during floods to river Godavari and become unfit for cultivation.

The Revenue Divisional Officer, Rajahmundry vide Lr.Ref(I)2014/2014, Date:11-07-2014 has informed that the Deputy Inspector of survey has been ordered that to conduct survey in Sy.No.205/1 of Vangalapudi Village, Seethanagaram Mandal, East Godavari District, over an extent of 11.77 Acs. the Deputy Inspector of survey has conducted survey and identified that the land was situated towards 40 links from Godavari river floating from North to South direction, and on west side Sy.No.205/1 main godavari river is floating and also submitted combined sketch duly demarcated the land status and adjacent land details. Finally, the Revenue Divisional Officer, Rajahmundry has recommended to process the applications as per G.O.Ms.No.186, Dt.17-12-2013 & G.O.Ms.No.73, I&C, Dt.22-2-2014.

The Executive engineer, Godavari Head Works Division, Dowlaiwaram vide Lr.No.EE/GH/AB/A5/738M, Date:20-06-2014 has informed that the proposed land is abutting the riverbed, hence there is no objection to their department for de-casting of sand by the applicants in their pattalands in an extent of 11.77 Acs, situated in Sy.No.205/1 in Vangalapudi Village, Seethanagaram Mandal duly following terms and conditions as mentioned hrereunder.

1. While transporting the sand from the pattaland, take preventive measures for the departmental properties. if any violation is observed, the penalty will be imposed by this Department as per River conservancy Act, 1884.
2. The pattaland should be identified by the Tahsildar, Seethanagaram and demarked in the site.
3. This Department is no way responsible for any disputes and legal complication which were raised by the neighbour ryoths and public.
4. The pattadar shall not excavate the sand beyond the permitted area and approved depth. If any violation is observed the penalty will be imposed by this department as per River conservancy act.
5. The applicant shall have to pay an amount of Rs.50,000/- towards security deposit (Non-refundable) drawn in favour of Assistant Pay & Accounts Officer, Works & Project, Dowlaiswaram payable at SBI, Innespeta, Rajahmundry.
6. The applicant shall have to pay seigniorage fee to the concerned department as per new rates.
7. The Department is having right to cancel the NOC at any time without giving any intimation or notice, if violation of rules.
8. While de-casting of sand the pattadar shall not disturb the neighbour ryots lands.

- 9. If all the said above conditions are fulfilled, the District Collector, East Godavari District will issue orders to the said applicant accordingly.
- 10. The operations of de-casting of sand should be done with in the rules of AP WALTA Act-2004.

In this connection, it is submitted that the Government vide Memo.No.3066/M.II(1)/2016-3, Date:04-03-2016 has announced free sand policy i.e. sand to the public without charging any fee w.e.f. 02-03-2016, as per the instructions of the Government free sand policy is implementing in the District.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad. shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which " Removal of sand deposits on Agricultural field after flood by farmers." This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

In this connection, joint inspection may be conducted with line Departments i.e. Revenue, Irrigation and Mines to dispose off the representation filed by Sri Surrender Krishna Rao & 9 Others.

Submitted for kind perusal and further orders.

[Signature]
2/11/16
ADM&G(FAC)
RJY

*Sub. Gt. EE. irrigation, AD. Agriculture
and AD. Mines
to conduct J.I.
Report by
15/11.
AD. Mines pending claims
many other inspection
[Signature]*

District Collector,
E.G. Dist, kakinada.

Note File No.3137/Pattalands - Sand/2016**SUBMITTED:**

- Ref: 1) Representations Dt.Nil from the farmers of Munikudali Village received in this office on 6-7-2016.
 2) Lr.No.A5/104M, Date:27-01-2017 of the Executive Engineer, GHW Divn, Dowlaiswaram.
 3) Report of the Asst. Director of Agriculture, Korukonda Dt. 27-01-2017.
 4) Lr.Ref.G/174/2017, Date:27-01-2017 of the Sub-Collector, Rajamahendravaram.
 5) CCLA's Ref.No.Assn.1(1)/380/2017, Date:22-05-2017 of the Chief Commissioner of land Administration, A.P. Gollapudi, Vijayawada.

Kindly see the references cited.

Through the reference 1st cited, this office has received 7 representations for de-casting of sand in their pattalands in various survey numbers of Munikudali Village, Seethangaram Mandal, East Godavari District. The farmers and lands details are as follows.

Sl.No.	Name of the applicant	Sy.No.	Extent in Acs.
1	Smt Sanipini Durgamma	11	4.06
		Total	4.06
2	Sri Duddupudi Venkateswara Rao	12/1A	0.66
		12/1C	0.65
		12/5A	0.27
		Total	1.58
3	Sri Gollapalli Nooka Raju	13/1C	0.38
		13/2B	0.21
		13/3A	0.66
		13/6C	0.86
		Total	2.11
4	Sri Kongala Bhaskara Rao	9	4.70
		13/4	0.98
		13/6	1.03
		Total	6.70
5	Sri Rayamkula Surya Rao	12/21A	0.20
		13/5	0.94
		13/6B	0.86
		Total	2.00
6	Smt Grandhi Venkata Ratnam	10	8.53
		Total	8.53
7	Sri Garapati Bulli Venkanna	19/1A	1.76
		Total	1.76
	Total		26.74

Further, it is submitted that this office has proposed for joint inspection of the lands on 27-01-2017 along with Revenue, Agriculture and Irrigation Departments.

The Revenue, Irrigation, Agriculture and Mines Departments have inspected the area mentioned in the above table of Mulakallanka Village.

The Joint Inspection was conducted with the above officials on 27-01-2017. Through the reference 4th cited, the Sub-Collector, Rajamahendravaram has submitted report to the District Collector, East Godavari District, Kakinada under copy marked to the Asst. Director of Mines and Geology, Rajamahendravaram in the report she stated that the inspected officials reports are as follows:

Tahsildar, Seethanagaram vide Lr.Ref.A/15/2017, Dt.9-1-2017:

1) Smt Sanipini Durgamma, W/o Late Appanna of Munikudali Village:

The Mandal Revenue Inspector, seethanagaram reported that the applicant is having an extent of 4.06 Acs, in Sy.No.11 of Mulakallanka Village and the present status of the land is that

- As per the Revenue records the land is registered as GD and recorded in the name of Smt Sanipini Durgamma, W/o Appanna as per Adangal.
- At present the land is under the possession and enjoyment of the applicant, and out of the total extent 4.06 Acs, an extent of 1.94 Acs, only is covered with sand and the remaining land is covered with water.
- The Mandal Revenue Inspector, Seethanagam finally recommended for De-casting of sand in Sy.No.11 for an extent of 1.94 Acs, only out of 4.06 Acs, and the Mandal Surveyor, Seethanagaram also fixed the boundaries and prepared sketch.

2) Sri Duddupudi Venkateswara Rao, S/o Late Aravalu of Munikudali Vg:

The Mandal Revenue Inspector, seethanagaram reported that the applicant is having an extent of 0.64 Acs, in Sy.No.12/1C, an extent of 0.27 Acs, in Sy.No.12/5A and an extent of 0.66 Acs, in Sy.No.12/1A of Mulakallanka Village and the present status of the land is

- As per the Revenue records the land is registered as GD and recorded in the name of Sri Duddupudi Venkateswara Rao, S/o Late Aralu of Munikudali (V).
- At present the land is under the possession and enjoyment of the applicant. But out of the above an extent of 0.27 Acs, in Sy.No.12/5A only is covered with sand and remaining land is covered with water.
- The Mandal Revenue Inspector, Seethanagam finally recommended for De-casting of sand in Sy.No.12/5A for an extent of 0.27 Acs, only, and the Mandal Surveyor, Seethanagaram also fixed the boundaries and prepared sketch.

3) Sri Gollapalli Nukaraju, S/o Ganeshwara Rao of Munikudali Village:

The Mandal Revenue Inspector, seethanagaram reported that the applicant is having an extent of 0.38 Acs, in Sy.No.13/1C, an extent of 0.21 Acs, in Sy.No.13/2B and an extent of 0.66 Acs, in Sy.No.13/3A of Mulakallanka Village and the present status of the land is

Note File No.3137/Pattalands - Sand/2016

- As per the Revenue records the land is registered as GD and recorded in the name of Sri Gollapalli Nukaraju, S/o Ganeshwara Rao of Munikudali (V) as per Adangal.
- At present the land is under the possession and enjoyment of the applicant. But out of the above an extent of 0.86 Acs, in Sy.No.13/6C only is covered with sand and remaining land is covered with water.
- The Mandal Revenue Inspector, Seethanagam finally recommended for Decasting of sand in Sy.No.13/6C for an extent of 0.86 Acs, only, and the Mandal Surveyor, Seethanagaram also fixed the boundaries and prepared sketch.

4) Sri Kongal Bhaskara Rao, S/o Dorayya of Munikudali Village:

The Mandal Revenue Inspector, seethanagaram reported that the applicant is having an extent of 0.98 Acs, in Sy.No.13/4, an extent of 1.03 Acs, in Sy.No.13/6A and an extent of 4.70 Acs, in Sy.No.9 of Mulakallanka Village and the present status of the land is

- As per the Revenue records the land is registered as GD and recorded in the name of Sri Kongal Bhaskara Rao, S/o Dorayya of Munikudali (V) as per Adangal.
- At present the land is under the possession and enjoyment of the applicant. But out of the above an extent of 4.70 Acs, in Sy.No.9 and an extent of 1.03 Acs, in Sy.No.13/6A only is covered with sand and remaining land is covered with water.
- The Mandal Revenue Inspector, Seethanagam finally recommended for Decasting of sand in Sy.No.9 for an extent of 4.70 Acs, and an extent of 1.03 Acs, in Sy.No.13/6A only, and the Mandal Surveyor, Seethanagaram also fixed the boundaries and prepared sketch.

5) Sri Rayamkula Surya Rao, S/o Ganganna of Munikudali Village:

The Mandal Revenue Inspector, seethanagaram reported that the applicant is having an extent of 0.20 Acs, in Sy.No.13/2, an extent of 0.94 Acs, in Sy.No.13/5A and an extent of 0.86 Acs, in Sy.No.13/6B of Mulakallanka Village and the present status of the land is

- As per the Revenue records the land is registered as GD and recorded in the name of Sri Rayamkula Surya Rao, S/o Ganganna of Munikudali (V) as per Adangal.
- At present the land is under the possession and enjoyment of the applicant. But out of the above an extent of 0.94 Acs, in Sy.No.13/5A and an extent of 0.86 Acs, in Sy.No.13/6B only is covered with sand and remaining land is covered with water.

- The Mandal Revenue Inspector, Seethanagam finally recommended for Decasting of sand in Sy.No.13/5A for an extent of 0.94 Acs, and an extent of 0.86 Acs, in Sy.No.13/6B, and the Mandal Surveyor, Seethanagam also fixed the boundaries and prepared sketch.

6) Sri Grandhi Venkataratnam, S/o Pollayya of Rajamahendravaram:

The Mandal Revenue Inspector, Seethanagam reported that the applicant is having an extent of 1.40 Acs, in Sy.No.10/1, an extent of 0.84 Acs, in Sy.No.10/2 and an extent of 6.29 Acs, in Sy.No.10/3 of Mulakallanka Village and the present status of the land is

- As per the Revenue records the land is registered as GD and recorded in the name of Sri Grandhi Venkataratnam, S/o Pollayya of Rajamahendravaram.
- At present the land is under the possession and enjoyment of the applicant and the extent of 1.40 Acs, in Sy.No.10/1 an extent of 0.84 Acs, in Sy.No.10/2 and an extent of 6.29 Acs, in Sy.No.10/3 is covered with sand.
- The Mandal Revenue Inspector, Seethanagam finally recommended for Decasting of sand in Sy.No.10/1 for an extent of 1.40 Acs, and an extent of 0.84 Acs, in Sy.No.10/2 and an extent of 6.29 Acs, in Sy.No.10/3 and the Mandal Surveyor, Seethanagam also fixed the boundaries and prepared sketch.

7) Sri Garapati Bulli Venkanna, S/o Subbanna of Munikudali:

The Mandal Revenue Inspector, Seethanagam reported that the applicant is having an extent of 1.76 Acs, in Sy.No.19/1A of Mulakallanka Village and the present status of the land is

- As per the Revenue records the land is registered as GD and recorded in the name of Sri Garapati Bulli Venkanna, s/o Subbanna of Munikudali.
- At present the land is under the possession and enjoyment of the applicant and the extent of 1.76 Acs, is covered with sand.
- The Mandal Revenue Inspector, Seethanagam finally recommended for Decasting of sand in Sy.No.19/1A for an extent of 1.76 Acs, and the Mandal Surveyor, Seethanagam also fixed the boundaries and prepared sketch.

13 Further the Mandal Revenue Inspector, Seethanagam has also reported about the recommended lands for decasting of sand at that

No crops are raised in the land due to covered with sand.

No tombs or communal monuments are existing on the land.

The land is not comes under LCC / Assigned/Endowment/Bhudhan land/ Land Acquisition.

The land is having way from Munikudali Puntha road upto S.No.9 and all the applicants are given an affidavit that they no objection to that effect that formation bata in orders land for transportation of sand from the individual lands.

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There is no objection from the surrounding farmers regarding De-casting of sand from the applicants lands.

Further, the Sub-Collector(I/c), Rajamahendravaram has informed that the Tahsildar, Seethanagaram Mandal has inspected the lands personally on 19-12-2016 along with MRI and Mandal Surveyor, Seethanagaram and VRO Mulakallanka and observed that the above lands are belongs to applicants and some part of the lands are covered with sand and remaining lands are inundated with water. There is a puntha way which is existing from munikudali village upto S.No.9 and all the applicants are given an affidavit that they have no objection to that effect for formation Bata in others lands for transportation of sand from the individual lands. The Mandal Surveyor fixed the boundaries on ground and prepared the FMB sketches each and every Survey number wise and also prepared combined sketches and finally the Tahsildar recommended for the following extents of the applicant wise mentioned against each as the same lands are with the possession and enjoyment of the applicants and at present covered with sand on ground.

Sl.No.	Name of the applicant	Sy.No.	Extent in Acs.
1	Smt Sanipini Durgamma	11	1.94
2	Sri Duddupudi Venkateswara Rao	12/5A	0.27
3	Sri Gollapalli Nuka Raju	13/6C	0.86
4	Sri Kongala Bhaskara Rao	9	4.70
		13/6A	1.03
5	Sri Rayamkula Surya Rao	13/5	0.94
		13/6B	0.86
6	Smt Grandhi Venkata Ratnam	10/1	1.40
		10/2	0.84
		10/3	6.29
7	Sri Garapati Bulli Venkanna	19/1A	1.76
	Total		20.89

Asst. Director of Agriculture, Korukonda:

The Asst. Director of Agriculture, Korukonda has reported that he inspected the land in Sy.No.9,10,11, 12/1A, 12/1C, 12/5A, 12/1C, 13/2B, 13/3A, 13/6C, 13/4, 13/5, 13/6 and 19/1A. The farmers have also attended to show the fields.

Observations:

1. The field is a lanka land almost 1 Km away from the river bank.
2. The depth of casted sand ranges from 3.00 Meters to 0.5 Meters with an average depth of 2.25 Mts.
3. On questioning the local people, it is learnt that the pattadar have grown crops in said survey number fields.
4. It is observed that in Sy.No.11, out of an extent 4.06 Acs, the extent 1.94 Acs is under dry and the remaining area is under submergence.
5. The entire area is subjected to recurring submergence and casting of sand.

6. After de-casting the sand from the above survey numbers, the land is suitable cultivation of only summer crops like cucumber, melons and leafy vegetables.

The total estimated as per the reconnaissance survey conducted at the site is 188010 cubic meters.

An additional area of 20.89 Acs, will be brought to the cultivation, if the sand is de-casted in the said survey numbers.

Executive Engineer, GHW Divn, Dowlaiswaram:

The River conservator & Executive Engineer, GH Division, Dowlaiswaram has inspected site and hereby submitted that the petitioner may be permitted to de-casting of sand from their patta lands the quantity to be specified by the AD Mines and Geology, Rajamahendravaram and to transport the same through exiting ramp point in between Km 23.400 and 23.600 of AGLB in Munikudali Village limits of Seethanagaram Mandal subject to the following terms and conditions.

- o The land owner should abide by the River conservancy Act & WALTA Act and other mandatory conditions inforce and future conditions stipulated by the competent authorities.
- o The land owners should not cause any damages to the flood bank and its surroundings due to permitted operations.
- o The land owners will be excavate the ordinary sand deposited uniformly in his land portion only subject to conditions stipulated by the Asst. Director of Mines and Geology, River Conservator and Concerned Tahsildar. The land owner shall not be excavating the sand other than his patta land.
- o The land owner should not excavate the said below the water level of the river course and should not be caused to deep pits.
- o The River conservator and his nominee of the Godavari Head Works Division, Dowlaiswaram reserves the rights to stop the quarrying of ordinary sand in case of the applicant violated conditions stipulated in force.
- o The land owners should not obstruct the vehicles of ryoths nearby villages and should not obstruct the improvements of the Departments.
- o The land owners are held responsible for any damages caused to the flood bank and Government properties and to the private properties. If any damages occur, the same should be restored into original standards with their own cost.
- o The each applicant should be deposit the security amount of Rs.20,000/- (Rupees Twenty Thousand only) in the shape of Demand draft infavour of Asst. Pay and Accounts officer, Works & Projects, Dowlaiswaram before commencement.
- o The land owners should see that not to transport the vehicles during flood season and the vehicles shall not be ply on flood bank except crossing point.
- o The land owner should be obtain valid permission from the Asst. Director of Mines and Geology and the excavate sand shall be disposed off as per free sand policy introduced by the Government of Andhra Pradesh scrupulously.

Note File No.3137/Pattalands - Sand/2016

- o If any Revenue litigations and disputes are arising between the land owners and neighbour land owners, this Department is not held responsible.
- o The land owners are not entitled to claim compensation if any damages occurred during operation and due to unforeseen floods occurred.
- o The permission now proposed is purely temporarily and liable cancellation at any time. The River conservator having rights to cancel these recommendations at any time without giving any reasons thereof.
- o The land owner should provide necessary RCC Hume pipes while forming the ramp for free flow of water, where if necessary under the supervision of Deputy Executive Engineer, Head works & Supplies Sub-Division, Dowlaiswaram.

Finally the Sub-Collector, Rajamahendravaram has recommended for decaste of the sand in the applied land and requested for further orders.

After fixation of boundaries by the Mandal Surveyor, Seethanagaram the Asst. Director of Mines and Geology, Rajahmundry (FAC) has recorded the Geo-Coordinates at each field stones marked by the Mandal Surveyor and demarcated the area of de-casting of sand. The details of the Geo-coordinates are as follows.

Sl.No.	Name of the land owner	Sy.No.	Extent in Acres		Geo-Coordinates
1	Smt Sanipi Durgamma	11	1.94	1	N 17 07 09.46 81 43 07.73 E
				2	N 17 07 04.92 81 42 58.23 E
				3	N 17 07 04.31 81 42 58.71 E
				4	N 17 07 08.68 81 43 07.99 E
2	Sri Duddupudi Venkateswara Rao	12/5A	0.27	1	N 17 07 05.78 81 43 01.77 E
				2	N 17 07 05.08 81 43 02.18 E
				3	N 17 07 05.96 81 43 04.05 E
				4	N 17 07 06.66 81 43 03.55 E
3	Sri Gollapalli Nooka Raju	13/6C	0.86	1	N 17 07 06.28 81 43 06.78 E
				2	N 17 07 04.07 81 43 07.37 E
				3	N 17 07 06.90 81 43 08.30 E
				4	N 17 07 04.49 81 43 08.85 E
4	Sri Kongala Bhaskara Rao	9	4.70	1	N 17 07 13.53 81 83 08.70 E
				2	N 17 07 05.08 81 43 10.50 E
				3	N 17 07 04.49 81 43 08.85 E
				4	N 17 07 14.15 81 43 06.65 E
	13/6	1.03	1	N 17 07 04.52 81 43 03.08 E	
			2	N 17 07 02.71 81 43 03.62 E	
			3	N 17 07 03.44 81 43 05.89 E	
			4	N 17 07 05.57 81 43 05.35 E	
5	Sri Rayamkula Surya Rao	13/5	0.94	1	N 17 07 05.57 81 43 05.35 E
				2	N 17 07 03.44 81 43 05.89 E
				3	N 17 07 06.28 81 43 06.78 E
				4	N 17 07 04.07 81 43 07.37 E
	13/6B	0.86	1	N 17 07 04.52 81 43 03.08 E	
			2	N 17 07 03.49 81 43 00.86 E	
			3	N 17 07 01.90 81 43 01.29 E	
			4	N 17 07 02.71 81 43 03.62 E	
6	Smt Grandhi Venkat Ratnam	10	8.53	1	N 17 07 14.15 81 43 06.65 E
				2	N 17 07 09.96 81 42 59.16 E
				3	N 17 07 06.22 81 43 01.07 E
				4	N 17 07 09.46 81 43 07.73 E
7	Sri Garapati Bulli Venkanna	19/1A	1.76	1	N 17 07 02.66 81 43 14.07 E
				2	N 17 07 02.49 81 43 13.14 E
				3	N 17 06 59.65 81 43 04.29 E
				4	N 17 06 58.93 81 43 04.70 E
				5	N 17 07 02.05 81 43 14.25 E

19
Further, it is submitted that after taking the Geo-Coordinates the area comes to an extent of 20.89 ~~Acres~~. On observation of the Pattaland area the entire field is decasted with sand and as per the Inspecting Officer, Asst. Director of Agriculture, Korukonda report the depth of sand is varying from 0.50 Mts to 3.00 Mts with an average depth of 2.25 Mts and the total estimation as per the reconnaissance survey conducted at the site is 188010 cum.

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In this connection, it is submitted that the Government vide Memo.No.3066/M.II(1)/2016-3, Date:04-03-2016 has announced free sand policy i.e. sand to the public without charging any fee w.e.f. 02-03-2016, as per the instructions of the Government free sand policy is implementing in the District.

21
Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/2016-7, Date:22-03-2016 issued instructions on de-casting of sand in p0attalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

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It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Note File No.3137/Pattalands - Sand/2016

Through the reference 5th cited, the Chief Commissioner of Land Administration has forwarded the minutes of the meeting held on 28-04-2017 on the sand policy conducted by the Group of Ministers during the meeting it is concluded regarding de-casting of sand in pattalands " To reduce pressure on the and quarrying in open reaches and to make more sand available to the public, the District Collectors has to give more number of permissions for de-casting of sand from patta land where machinery can be used".

-23-

This is submitted for favour of information and orders.

-24-

[Signature]
1/6/17
ADM&G
RJY
[Signature]
1/6/17

Put up proposals
[Signature]

District Collector,
E.G. Dist, Kakinada.

-25-

Note File No.3137/Pattalands - Sand/2016**SUBMITTED:**

It is submitted that as per the instructions of the District Collector, East Godavari District. The following proposals were submitting for kind perusal. -26-

It is submitted that at present in the East Godavari District Free sand policy is implementing i.e., sand to the public without charging any fee. At present in the District 29 sand reaches were under operation in free sand policy. In these sand reaches sand excavations are going manually. -27-

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017. -28-
flag
no. 21

Further, it is submitted that in the present case the applicants Smt S.Durgamma & 6 others have applied for de-casting of sand in their pattalands. The line Departments have inspected the area and submitted their reports while recommending de-casting of sand from the pattalands, which were mentioned in the pre-paras No's.12 to 19 in Note File Page No's. 4 to 10. Further, it is submitted that as per AD, Agriculture report the applied area for de-casting of sand in pattalands Lanka lands i.e., falling within the river course and in between flood bunds. -29-

In this connection, the de-casting of sand may be permitted to Smt S.Durgamma & 6 others as per the Govt.Memo.No.3066/M.II(1)/2016-7, Dated: 22-03-2016 in the following survey numbers and extents in Munikudali Village, Seethanagaram Mandal, East Godavari District. -30-

Sl.No.	Name of the applicant	Sy.No.	Extent in Acs.
1	Smt Sanipini Durgamma	11	1.94
2	Sri Duddupudi Venkateswara Rao	12/5A	0.27
3	Sri Gollapalli Nuka Raju	13/6C	0.86
4	Sri Kongala Bhaskara Rao	9	4.70
		13/6A	1.03
5	Sri Rayamkula Surya Rao	13/5	0.94
		13/6B	0.86
6	Smt Grandhi Venkata Ratnam	10/1	1.40
		10/2	0.84
		10/3	6.29
7	Sri Garapati Bulli Venkanna	19/1A	1.76
	Total		20.89

The de-casting of sand may be allowed by the above patta land owners by considering the point (a) or (b).

- a) As per the directions of Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date:10-02-2017.

The de-casting of sand in the said patalands (Lanka lands) may be allowed by manual only.

(or)

- b) The Chief Commissioner of Land Administration has forwarded the minutes of the meeting held on 28-04-2017 on the sand policy conducted by the Group of Ministers during the meeting it is concluded regarding de-casting of sand in patalands " To reduce pressure on the and quarrying in open reaches and to make more sand available to the public, the District Collectors has to give more number of permissions for de-casting of sand from patta land where machinery can be used".

As per the decision taken by the Group of Ministers during the meeting held on 28-04-2017 the de-casting of sand in the said patalands (Lanka Lands) may be allowed by using machinery.

Submitted for approval.

ADM&G
RJY

9/6/17

9/6/17

As per CCL's
instruction. KM
District Collector,
E.G. Dist, Kakinada.

**PROCEEDINGS OF THE SUB COLLECTOR, RAJAMAHENDRAVARAM
PRESENT: SRI C.M.SAIKANTH VARMA, IAS.,**

Sub:- Sand Ramps- Rajamahendravaram Division – Decasting of sand from Patta land in survey no.203-2, etc., of Seethanagaram Village , Seethanagaram mandal- permitted to decast the sand - approved by the Chairman, DLSC, Kakinada in the DLSC meeting – permitted to decast the sand in the patta land - orders issued- reg.

Ref:- 1.This Office Ref G/370/2018, dated 25.01.2018.
2.Minutes of the DLSC meeting held on 23.02.2018 at Collector's Office, Kakinada.
3.Lr.No.64/Q/2018, dated 01.03.2018 of the Assistant Director, Mines & Geology, Rajamahendravaram.

ORDER:

Sri Parimi Suryaprakasa Rao and 5 others of Seethanagaram Village and mandal, have applied for the decasting of the sand from their patta land in Sy.No.203-2, etc., of extent Ac.11.79 cts in Seethanagaram village and mandal.

During the DLSC meeting held on 23.02.2018 at the Collector's Office, Kakinada, the District Collector & Chairman, District Level sand Committee, East Godavari District has approved the request made by the applicants and instructed to issue necessary permission to decast the sand in the land as proposed above.

Pursuant to the instructions of the Collector, East Godavari, Kakinada, the applicants are hereby permitted to decast the sand in Sy.No.203/2, etc of extent Ac.11.79 cts in Seethanagaram village and mandal with the following conditions and instructions.

1. To form the way from road point to the land where decasting of sand takes place.
2. To collect the maintenance of the batta charges from the transportation vehicles as per the norms stipulated by the District level Sand committee.
3. **The applicants should not sell the sand and should excavate manually only and strictly follow the NGT norms while decasting the sand.**
4. **The transportation of the sand should be conducted by Tractors only (3 cums).**
5. **The applicants are permitted to excavate the quantity of sand to a tune of 23580 Cubic meters only. And they should excavate the sand within the Geo- Coordinates fixed by the Assistant Director, Mines & Geology, Rajamahendravaram.**
6. **The Ramp point for transporation of sand is located in between Km.28.800 and 29.000 of AGLB in Seethanagaram village and mandal.**
7. The applicants should allot the excavated sand to the ongoing Government works at Visakhapatnam.
8. The each applicant should be deposit the security amount of Rs.20,000/- (Twenty thousand rupees only) in the shape of Demand Draft infavor of Assistant Pay and Accounts Officer, Works & Projects, Dowlaiswaram before commencement of work to the Executive Engineer, GHW Division, Dowlaiswaram.
9. And the land owners are held responsible for any damages caused to the flood bank and Government properties and to the private properties. If any damages occur, the same should be restored into original standards with their own cost.
10. They are hereby directed to maintain the records on collection of batta charges and details of vehicle numbers, quantity of sand, date and time of vehicles went out from the ramp and to which place the sand is transporting.

11. The Government officials of the Department concerned have empowered to inspect the records. At that time they should show all the records which are requisite to maintain in Sand Ramps as per the DLSC norms.
12. If any deviations found in excavation , transportation of sand, the competent authority has the powers to cancel permission given at any time without giving any reasons thereof.

If any deviation is noticed in following the above conditions and norms stipulated by the DLSC committee and the Authority is empowered to cancel the decasting the sand permission at any time.

The Tahsildar, Seethanagaram is instructed to conduct periodical checking of batta maintenance charges amount and maintenance of records.

Sub Collector,
Rajamahendravaram

To

Sri Parimi Suryaprakasa Rao and 5 others of Seethanagaram Village and mandal,.
Copy to the Tahsildar, Seethanagaram mandal.
Copy submitted to the Collector, East Godavari, Kakinada for favor of information.
Copy to the Assistant Director, Mines & Geology Department, Rajamahendravaram.
Copy to the Executive Engineer, Godavari Head Works Division, Dowlaiswaram.
Copy to the Assistant Director of Agriculture, Korukonda.

Signature Not Verified

Digitally signed by C M
Saikanth Varma
Date: 2018.03.05 10:03:51 IST
Reason: Approved



Note File No.1186/Patta land /2018

Subject:- De-Casting of sand from patta lands - Seethanagaram Mandal application of Sri Karimikonda Pavan Kalyan and Sri Dasika Ganesh Chand in Survey No.205- 2, 206-1 & 206-2 of Seethanagaram Village and Mandal, East Godavari District, over an extent of 9.69 Acs -Verification of Ownership and fixation of boundaries- Inspected the lands -Ownership and fixation of boundaries called by AD, Mines - Tahsildar submitted the report - further Joint inspection conducted on 23.04.2018 for the applied lands - with line departments- Report submitted – Permission may be accorded - Reg.

Reference: Ref.G/1368/2018, Date:23-04-2018 from the Sub-Collector, Rajamahendravaram addressed to the District Collector, East Godavari District, Kakinada

Kindly see the reference cited.

The Sub-Collector, Rajamahendravaram through the reference cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Karimikonda Pavan Kalyan and Sri Dasika Ganesh Chand have filed representations for De-casting of sand from the lands in Sy.No.205- 2, 206-1 & 206-2 of Seethanagaram Village of Seethanagaram Mandal, East Godavari District, over an extent of 9.69 Acs, and requested for verify ownership, fixation of boundaries.

The Sub-Collector, Rajamahendravaram has also informed that the Tahsildar, Seethanagaram has reported that VRO, Seethanagaram, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land applied for and submitted reports on each individual wise of the applicants. The details are as follows:

- 1) Sri Karimikonda Pavan Kalyan, S/o Seetharamudu, Palingi Village of Undrajavaram Mandal, West Godavari District.

As per the Revenue Records the land applied for Acs 0.75 Cts, in Sy.No.205-2, Acs 2.09 Cts, in Sy.No.206-1, Acs 2.005 Cts, in Sy.No.206-2, classied as G.D. is under possession andenjoyment of Sri Karimikonda Pavan Kalyan, S/o Seetharamu, Palingi Village of Undrajavaram Mandal of West Godavari District. And the entire extent is covered with sand.

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2) Sri Dasika Ganesh Chand, S/o Radhangapani of Bhimaram of West Godavari

District.

As per the Revenue Records the land applied for Acs 0.75 Cts, in Sy.No.205-2, Acs 2.09 Cts, in Sy.No.206-1, Acs 2.005 Cts, in Sy.No.206-2 classied as G.D. is under possession andenjoyment of Sri Dasika Ganesh Chand, S/o Radhangapani of Bhimavaram, West Godavari District. And the entire extent is covered with sand.

The on ground status of land proposed for de-casting is detailed below.

- At present no crops are being raised in the lands due to covered with sand.
- No tombs or communal monuments are existing on the lands.
- The lands are not come under LCC/Assigned/Endowment/Bhudhan land/Land Acquisition.
- The lands are having way from Prakkilanka Puntha upto Godavari left bund.

23 The Mandal Surveyor fixed the boundaries on ground and prepared the FMB sketches each and every survey number wise and also prepared combined sketches.

24 Finally the Tahsildar has recommended the following extents of each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow de-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.No.	Extent in Acs.
1	Sri Karimikonda Pavan Kalyan	205-2	0.75
		206-1	2.09
		206-2	2.005
2	Sri Dasika Ganesh Chand	205-2	0.75
		206-1	2.09
		206-2	2.005
Total			9.69

25 Further the joint inspection was conducted on 23-04-2018 in the applied lands by Technical Assistant, Mines and Geology, Rajamahendravaram, Deputy Executive Engineer, Godavari Head Works Divison, Dowleswaram, Asst. Director, Agriculture, Korukonda, Asst. Director, Ground Water and Water Audit Department, Tahsildar, Seethanagaram and Mandal Surveyor, Seethanagaram and the officials have submitted their reports.

Note File No.1186/Patta land /2018

The inspected officials reports are as follows.

26

Assistant Director of Mines and Geology, Rajamahendravaram:

The Asst. Director of Mines and Geology, Rajamahendravaram has reported that the Technical Assistant has accompanied with the inspection team to inspect the area for de-casting of sand from the pattalands of Sri Karimikonda Pavan Kalyan & Sri Dasika Ganesh Chand in Survey No.205-2, 206-1 & 206-2 etc., of Seethanagaram Village of Seethanagaram Mandal, over an extent of 9.69 Acs.

27

During inspection, the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.205-2, 206-1 & 206-2 etc., which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the pattadars in the said survey numbers of Seethanagaram Village and Mandal and marked the field stones on the ground.

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After fixation of boundaries the Mandal Surveyor, Seethanagaram, they have recorded the geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

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Further he reported that after taking the geo-coordinates, the area comes to an extent of 3.92 Hects, i.e. 9.69 Acs, approximately, and the AD, Agriculture, Korukonda has informed that the de-casted area approximately casted with sand and the depth of the sand is varying from 1.00 to 4.00 Mts, with an average of 2.50 Mts, over the patta land area i.e., approximately 98039 cums of sand. The total quantity of sand is available in the de-casting of patta land is 98039 cums (9.69 Acs, x 4047 Sq. Mts x 2.50 Mts=98039 cums).

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Assistant Director of Agriculture, Korukonda:

The Assistant Director of Agriculture, Korukonda has reported that he inspected the land in Survey No.205-2, 206-1 & 206-2 etc., of 9.69 Acs, of Seethanagaram Village along with the inspection team and observed that the field is lanka land. The depth of the casted sand is ranges from 1.00 Mts to 4.00 Mts, with an average depth of 2.5 mts, approximately.

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32/ Further stated that the entire land is subject to recurring submergence and casting of sand, and after de-casting of the sand from the applied pattalands, the land is situated for cultivation of only summer crops like flowers, melons and annual crops like chillies and maize.

33/ Finally, the Assistant Director of agriculture, Korukonda has concluded that an extent of 9.69 Acs, is suitable for de-casting of sand and the same extent will be brought to the cultivation, if the sand is decasted.

Deputy Executive Engineer, Godavari Head Works Division, Dowleswaram:

34/ The Deputy Executive Engineer, Godavari Head Works Division, Dowleswaram, has reported that he has inspected the site along with inspection team and submitted that the ramp point for transportation of sand is located in between Km 28.800 and 29.000 of AGLB in Seethanagaram Village and Mandal. The place of decasting of sand is at distance of more than 500 Mts, from the edge of flood bank and no structures nearby the place. And recommended for de-casting of sand in the applied lands.

Deputy Director, Ground Water and Water Audit Department:

35/ The Deputy Director, Ground Water and Water Audit Department has reported that the Assistant Director has inspected the site along with inspection team and submitted that the thickness of the sand deposition varies from 1.00 Mts, to 4.00 Mts, with an average of 2.5 Mts, and the existing ground water structures are found within 500 Mts, distance from the proposed sand reach area and some part of proposed area towards south-west side found justified with the stipulated distance of 500 Mts, distance from the existing ground water wells. Finally, reported that removal of sand deposition may be allowed within the eligible portion of proposed sand reach area only.

36/ The Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and submitted for taking further action and enclosed the reports of the Assistant Director, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture, Tahsildar, Seethanagaram; and Dy. Director, Ground Water and Water Audit Department, Rajamahendravaram.

Rule Position:

The Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

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It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which " **Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

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Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 &

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The District Level Sand Committee was conducted on 23-04-2018 under the chairmanship of the District Collector, East Godavari District and the subject matter was placed in the meeting, the District Level Sand Committee has approved the de-casting of sand in pattalands in Sy.No.205-2, 206-1 & 206-2 of Seethanagaram Village and Mandal, East Godavari District held in the name of Sri Karimikonda Pavan Kalyan and Sri Dasika Ganesh Chand over an extent of 9.69 Acres, subject to the recommendations of the Sub-Collector, Rajamahendravaram.

Further, it is submitted that the line Departments have conducted joint inspection and survey of the applied for de-casting of sand in pattalands and recommended the area for de-casting of sand in Sy.No.205-2, 206-1 & 206-2 of Seethanagaram Village and Mandal, East Godavari District held in the name of Sri Karimikonda Pavan Kalyan and Sri Dasika Ganesh Chand, over an extent of 9.69 Acres, for a quantity of 98039 cums of sand. Further, the Sub-Collector, Rajamahendravaram has also recommended for de-casting of sand in the subject area. The de-casting of sand in the pattalands in the said area is allowed, as the matter was already placed before the District Level Sand Committee meeting on 23-04-2018 and the committee has decided to allow the de-casting of sand in the pattalands as per the recommendations of the Sub-Collector, Rajamahendravaram.

Hence, the application of Karimikonda Pavan Kalyan and Sri Dasika Ganesh Chand for de-casting of sand in Sy.No. 205-2, 206-1 & 206-2 of Seethanagaram Village of Seethanagaram Mandal, over an extent of 9.69 Acs, (3.92 Hects,) may be permitted with the following conditions.

- 1) The pattaland owner should not sell the sand.
- 2) The pattaland owner should excavate the sand manually only.
- 3) The transportation of sand should be conducted by Tractors only (3 cums).
- 4) The pattaland owner should follow the NGT orders while conducting de-casting of sand.

If any deviations observed while following the above conditions, the permission will be cancelled at any time.

ADM&G

RJY
26/4/18

District Collector,
E.G. Dist, Kakinada.

Note # 4

Note File No.1229/Patta land /2018

Subject:- De-Casting of sand from Patta lands - Seethanagaram Mandal application of Smt Chandralla Kasi Visalakshi & 8 others in Survey No.216-1 & 216-4 of Seethanagaram Village and Mandal, East Godavari District, over an extent of 7.96 Acs -Verification of Ownership and fixation of boundaries- Inspected the lands -Ownership and fixation of boundaries called by AD, Mines - Tahsildar submitted the report - further Joint inspection conducted on 23.04.2018 for the applied lands - with line departments- Report submitted – Permission may be accorded - Reg.

Reference: Ref.G/1408/2018, Date:23-04-2018 from the Sub-Collector, Rajamahendravaram, addressed to the District Collector, East Godavari District, Kakinada

Kindly see the reference cited.

The Sub-Collector, Rajamahendravaram through the reference cited has addressed a letter to the District Collector, East Godavari District and reported that Smt Chandralla Kasi Visalakshi & 8 others have filed representations for De-casting of sand from the lands in Sy.No.216-1 etc., of Seethanagaram Village of Seethanagaram Mandal, East Godavari District, over an extent of 14.51 Acs, and requested for verify ownership, fixation of boundaries. [Flag-1](#) to [Flag-2](#)

The Sub-Collector, Rajamahendravaram has also informed that the Tahsildar, Seethanagaram has reported that VRO, Seethanagaram, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land applied for and submitted reports on each individual wise of the applicants. The details are as follows:

1) Smt Chandralla Kasi Visalakshi, W/o Srinivasa Rao, Muggalla Village:

As per the Revenue Records the land applied for Acs 1.01 Cts, in Sy.No.216-1, classified as G.D. is under possession and enjoyment of Smt Chandralla Kasi Visalakshi, W/o Srinivasa Rao of Muggalla Village and the entire extent is covered with sand and finally recommended for de-casting of sand.

2) Sri Parimi Ramasatyanarayana, S/o Anjeneyulu:

As per the Revenue Records the land applied for Acs 2.55 Cts, in Sy.No.216-1, classified as G.D is under possession and enjoyment of Sri Parimi Ramasatyanarayana, S/o Anjeneyulu, and the entire extent is covered with sand and finally recommended for de-casting of sand.

3) Smt Parimi Vijayalaxmi, W/o Kannayya:

As per the Revenue Records the land applied for Ac.2.55 cts in Sy.No. 216-1, classified as G.D is under possession and enjoyment of Smt. Parimi Vijayalaxmi

W/o Kannayya. And the entire extent is covered with sand and at present no crops are being raised in the lands due to covered with sand, finally recommended for De-casting of sand.

4) Smt. Madineedi Rajeswari W/o Prasada Rao:-

The Tahsildar has reported that the land applied for Ac.1.01 cts in Sy.No. 216-1, classified as G.D and the khatha no.435, but as per manual 1B the PPB number and Khatha number did not tallied and finally recommended for Rejection .

5) Smt. Sudina Laxmi W/o Poleswara Rao:-

As per the Revenue Records the land applied for Ac.1.01 cts in Sy.No. 216-1, classified as G.D is under possession and enjoyment of Smt. Sudina Laxmi W/o Poleswara Rao. And the entire extent is covered with sand and finally recommended for De-casting of sand.

6) Smt. Parimi Savithri W/o Ramarao:-

As per the Revenue Records the land applied for Ac.1.93 cts in Sy.No. 216-2, classified as G.D. The Tahsildar has further reported that the applicant has executed partition deed to her 5 sons and the lands are under their possession and enjoyment. But the applicant has applied for decasting of sand instead of her sons and finally recommended for rejection.

7) Smt. Parimi Atchiyamma W/Bhaskara Rao:-

The Tahsildar has reported that the applicant applied for decasting for an extent of Ac.1.93 cts in Sy.No. 216-3 is classified as G.D. And as per revenue records the land applied for decasting is stands registered in the name of Sri Parimi Bhaskara Rao who is the husband to the present applicant. The Tahsildar has finally concluded that the applicant has made application infavor of her instead of her husband, hence recommended for **rejection**.

8) Sri. Maddukuri Chakradhara rao S/o Ammanna :-

As per the Revenue Records the land applied for Ac.0.84 cts in Sy.No. 216-4, classified as G.D is under possession and enjoyment of Sri. Maddukuri Chakradhara rao S/o Ammanna. And the entire extent is covered with sand and finally recommended for De-casting of sand.

9) Sri. Parimi Sahadevudu S/o Anjeneyulu :-

The Tahsildar has reported that the applicant applied for decasting of Ac.1.68 cts in Sy.No. 216-5, classified as G.D. And as per revenue records, the lands are stands registered in the name of Parimi Anjeneyulu, father of the applicant. The Tahsildar has concluded that the applicant has made application infavor of him instead of his father, hence recommended for rejection.

Finally the Tahsildar has recommended for decasting of sand in Ac.7.96 cts in Sy.No.s.216-1, 216-4. The Mandal surveyor fixed the boundaries on ground and prepared the FMB Sketches each and every Survey Number wise and also prepared combined sketches . And the recommended details are as follows.

Sl. No.	Name of the applicant.	Sy. No.	Extent Ac. Cts.
1	Smt. Chandralla Visalakshi W/o Srinivasa Rao.	216-1	1.01
2.	Sri. Parimi Ramasatyanaryana S/o Anjaneyulu	216-1	2.55
3.	Smt. Parimi Vijayalaxmi W/o Kannayya.	216-1	2.55
4.	Smt. Sudina Laxmi W/o Poleswara Rao	216-1	1.01
5.	Sri. Maddukuri Chakradhara Rao S/o Ammanna	216-4	0.84
Total			7.96

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Flag-3 to Flag-4

Further the joint inspection was conducted on 23.04.2018 in the above applied lands by Technical Assistant, Mines and Geology, Rajamahendravaram, Deputy Executive Engineer, Godavari Head Works Division, Doweleswaram, Assistant Director, Agriculture, Korukonda, Asst. Director, Ground Water and Water Audit Department, Tahsildar, Seethanagaram and Mandal Surveyor, Seethanagaram and the Officials have submitted their reports.

The inspected Officials reports are as follows.

Assistant Director, Mines and Geology, Rajamahendravaram:

The Assistant Director of Mines and Geology, Rajamahendravaram has reported that the Technical Assistant has accompanied with the inspection team to inspect the area for de-casing of sand from the patta lands of Smt. Chandralla Kasi Visalakshi and 8 others for Ac.14.51 cts., in Sy.Nos. 216-1etc., of Seethanagaram Village of Seethanagaram Mandal.

During inspection, the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No. for Ac.14.51 cts., in Sy.Nos. 216-1etc., which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in the said survey numbers of Seethanagaram Village & Mandal and marked the field stones on the ground.

Further reported that the Tahsildar has recommended for Ac.7.96 cts in Sy.No.s 216-1 and 216-4. After fixation of boundaries by the Mandal Surveyor, Seethanagaram, the Technical Assistant have recorded the Geo-Coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further he submitted that after taking the Geo.coordinates, the area comes to an extent of 3.22 Hects i.e., Ac.7.96 cts approximately. And the AD, Agriculture, Korukonda has informed that the decasted area approximately casted with sand and the depth of the sand is varying from 1.00 to 4.00 mts with an average of 2.50 Mts over the patta land area i.e., approximately 80535 Cum of sand. The total quantity of sand is available in the de-casing of patta land is 80535 Cum. [Flag No.5](#) to [Flag No.6](#)

Assistant Director of Agriculture, Korukonda:

The Assistant Director of Agriculture, Korukonda has reported that he inspected the land in Smt. Chandralla Kasi Visalakshi and 8 others for Ac.14.51 cts., in Sy.Nos. 216-1etc., of Seethanagaram along with the inspection team and observed that the field is lanka land. The depth of the casted sand is ranges from 1 meters to 4.00 meters with an average depth of 2.5 mts approximately.

Further stated that the entire land is subject to recurring submergence and casting of sand. And after decasting of the sand from the applied patta lands, the land

is suitable for cultivation of only summer crops like flowers, melons and annual crops like chillies and maize.

Finally the Assistant Director of Agriculture, Korukonda has concluded that as per the Tahsildar report and as per demarcation by surveyor, an extent of Ac.7.96 cts is suitable for decasting of the sand and the same extent will be brought to the cultivation if the sand is decasted. [Flag-7](#) to [Flag-8](#)

Executive Engineer, Godavari Head Works Division, Dowlaiswaram :

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram has reported that the Deputy Executive Engineer has inspected the site along with inspection team and submitted that the ramp point for transportation of sand is located in between Km.28.800 and 29.000 of AGLB in Seethanagaram village and mandal. The place of decasting of sand in the respective survey no.s shall be closed when the river Godavari receives floods or completion of decasting of sand in their patta lands whichever is earlier. And recommended for decasting of sand in the applied lands. [Flag-9](#) & [10](#)

Deputy Director, Ground Water and Water Audit Department:

The Deputy Director, Ground Water and Water Audit Department has reported that the Assistant Director has inspected the site along with inspection team and submitted that the thickness of the sand deposition varies from 1 mtrs to 4 mtrs with an average of 2.5 mtrs. And the existing ground water structures are found within 500m distance from the proposed sand reach area and some part of proposed area towards south west side found justified with the stipulated distance of 500m distance from the existing ground water wells. Finally reported that removal of sand deposition may be allowed within the eligible portion of proposed sand reach area only. [Flag-11](#) to [Flag-12](#)

Rule Position:

The Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly. [Flag -13](#)

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which " Removal of sand deposits on Agricultural field after flood by farmers." This clause is

applicable in the present case. Hence the Environmental Clearance is exempted. [Flag-14](#)

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017. [Flag-15](#) to [16](#)

Further, it is submitted that the line Departments have conducted joint inspection and survey of the applied for de-casting of sand in pattalands and recommended the area for de-casting of sand in Sy.No.216-1 & 216-4 of Seethanagaram Village and Mandal, East Godavari District held in the name of Smt Chandralla Kasi Visalakshi & 5 others, over an extent of 7.96 Acres, for a quantity of 80536 cums of sand. Further, the Sub-Collector, Rajamahendravaram has also recommended for de-casting of sand in the subject area. [Flag-17](#)

Hence, the application of Chandralla Kasi Visalakshi & 5 others for de-casting of sand in Sy.No.216-1 & 216-4 of Seethanagaram Village of Seethanagaram Mandal, over an extent of 7.96 Acs, (3.211 Hects,) may be permitted with the following conditions.

- 1) The pattaland owner should not sell the sand.
- 2) The pattaland owner should excavate the sand manually only.
- 3) The transportation of sand should be conducted by Tractors only (3 cums).
- 4) The pattaland owner should follow the NGT orders while conducting de-casting of sand.
- 5) The pattadars has to display Boards duly showing the only collection of Loading Charges as fixed by the DLSC under Free Sand Policy and no other charges shall be collected, as per the decision taken in DLS meeting held on 23-05-2018.

If any deviations observed while following the above conditions, the permission will be cancelled at any time.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

23/05/2018 8:30 PM

Note # 5

D VENKATA RAJU
(SUPERINTENDENT)

23/05/2018 8:41 PM

KLV PRASAD
(ASSISTANT DIRECTOR)



Note # 6



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28/05/2018 2:17 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



Note # 7



28/05/2018 5:44 PM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



Note # 8



28/05/2018 6:46 PM

Note # 9

A MALLIKARJUNA
(JOINT COLLECTOR)

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28/05/2018 7:42 PM

Note # 10

S.V.S.SUBBA LAKSHMI
(DISTRICT REVENUE OFFICER)

29/05/2018 11:13 AM

KLV PRASAD
(ASSISTANT DIRECTOR)

Subject:- De-Casting of sand from Patta lands - Seethanagaram Mandal application of Sri Polina Govinda Raju & 9 others in Survey No. 33-3, 34-3, 34-4A,35-2, 30-2, 35-A, 35-5, 26-2, 30-1, 34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3,4,5,7 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District, over an extent of 33.22 Acs -Verification of Ownership and fixation of boundaries- Inspected the lands -Ownership and fixation of boundaries called by AD, Mines - Tahsildar submitted the report - further Joint inspection conducted on 23.04.2018 for the applied lands - with line departments- Report submitted – Permission may be accorded - Reg.

Reference: Ref.G/1409/2018, Date:10-05-2018 from the Sub-Collector, Rajamahendravaram addressed to the District Collector, East Godavari District, Kakinada

Kindly see the reference cited.

The Sub-Collector, Rajamahendravaram through the reference cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Polina Govinda Raju & 9 others have filed representations for De-casting of sand from the lands in Sy.No. 33-3, 34-3, 34-4A,35-2, 30-2, 35-A, 35-5, 26-2, 30-1, 34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3,4,5,7 etc., of Mulakallanka Village of Seethanagaram Mandal, East Godavari District, over an extent of 33.22 Acs, and requested for verify ownership, fixation of boundaries. [Flag -1](#)

The Sub-Collector, Rajamahendravaram has also informed that the Tahsildar, Seethanagaram has reported that VRO, Seethanagaram, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land applied for and submitted reports on each individual wise of the applicants. The details are as follows:

1) Sri Polina Suryanarayana S/o Geratayya:- As per the Revenue Records the land applied for Ac.0.70 cts in Sy.no. 33/3, Ac.0.54 cts in Sy.No.34/3, Ac.0.09 cts in Sy.No.34/4A and Ac.0.41 cts in Sy.No.35/2, classified as G.D is under possession and

enjoyment of Sri Polina Suryanarayana S/o Geratayya. And the entire extent is covered with sand and finally recommended for De-casting of sand.

2) Sri Polina Govinda Raju S/o Geratayya:- As per the Revenue Records the land applied for Ac.0.70 cts in Sy.No. 33/3, Ac.0.54 cts in Sy.No. 34/3, Ac.0.08 cts in Sy.No. 34/4A and Ac.0.40 cts., in Sy.No.35/2, classified as G.D is under possession and enjoyment of Sri Polina Govinda Raju S/o Geratayya. And the entire extent is covered with sand and finally recommended for De-casting of sand.

3) Smt Polina Seshayamma W/o Krishna Rao :- As per the Revenue Records the land applied for Ac.1.28 cts in Sy.No. 33/1A, Ac.0.06 cts in Sy.No. 33/2A, Ac.1.35 cts in Sy.No. 33/4A and Ac.1.03 cts., in Sy.No.34/4D, classified as G.D is under possession and enjoyment of Smt. Polina Seshayamma, but the applicant is expired and the Tahsildar has finally recommended for rejection.

4) Sri Polina Venkanna S/o Venkatrao:- The Tahsildar has reported that the land applied for Ac.1.73 cts in Sy.No. 30/2, Ac.0.91 cts in Sy.No. 35/4, Ac.0.79 cts in Sy.No. 35/5, classified as G.D is under possession and enjoyment of Sri Polina Venkanna S/o Venkatrao. And the entire extent is covered with sand and finally recommended for De-casting of sand.

5) Sri Polina Satyanarayana S/o Venkataratanam:- The Tahsildar has reported that the land applied for Ac.1.20 cts in Sy.No. 26/2, Ac.1.50 cts in Sy.No. 30/1, Ac.1.26 cts in Sy.No. 34/4B, Ac.1.25 cts. in Sy.No. 34/4C & Ac. 0.70 cts., in Sy.No.36/8 , classified as G.D is under possession and enjoyment of Sri Polina Satyanarayana. And the entire extent is covered with sand and finally recommended for De-casting of sand.

6) Sri Polina Srinivasa Rao S/o Venkataratanam:- The Tahsildar has reported that the land applied Ac.1.25 cts., in Sy.No. 33/4C and Ac. 0.13 cts, in Sy.No.33/4E, classified as G.D is under possession and enjoyment of Sri Polina Srinivasa Rao S/o Venkataratanam. And the entire extent is covered with sand and finally recommended for De-casting of sand.

7) Sri Polina Trimurthulu S/o Venkataratnam:- The Tahsildar has reported that the land applied Ac.0.53 cts., in Sy.No. 36/8 and Ac. 1.13 cts, in Sy.No.36/9, classified as G.D is under possession and enjoyment of Sri Polina Trimurthulu S/o Venkataratnam. And the entire extent is covered with sand and finally recommended for De-casting of sand.

8) Smt Polina Anantha Laxmi W/o Satyanarayana:- The Tahsildar has reported that the land applied of Ac.1.35 cts., in Sy.No. 33/4B, classified as G.D is under possession and enjoyment of Smt Polina Anantha Laxmi. And the entire extent is covered with sand and finally recommended for De-casting of sand.

9) Smt Geddam Satyavathi W/o Thimmayya:- The Tahsildar has reported that the land applied of Ac.0.06 cts in Sy.No. 33/1B, Ac.0.91 cts in Sy.No. 33/2B, Ac.0.20 cts in Sy.No. 33/2C, Ac.0.65 cts. in Sy.No. 34/2B , Ac. 0.05 cts., in Sy.No.34/4A, Ac.0.34 cts in Sy.No. 35/1 Ac.0.34 cts in Sy.No. 36/2, Ac.0.36 cts. in Sy.No. 36/3 , Ac. 0.39 cts., in Sy.No.36/4, Ac. 0.40 cts., in Sy.No.36/5 & 0.45 cts., in Sy.No.36/7 , classified as G.D is under possession and enjoyment of Smt Geddam Satyavathi. And the entire extent is covered with sand and finally recommended for De-casting of sand.

10) Sri Polina Chitti Veeraju S/o Krishna Rao:- As per the Revenue Records the land applied for Ac.0.19 cts in Sy.No. 34/2A, Ac.0.73 cts in Sy.No. 34/1, classified as G.D is under possession and enjoyment of Smt. Polina Seshamma W/o Krishna Rao. Hence the Tahsildar has finally recommended for rejection

Finally the Tahsildar has recommended for decasting of sand in Ac.22.69 cts in Sy.No.s.33/3,34/3, etc. The Mandal surveyor fixed the boundaries on ground and prepared the FMB Sketches each and every Survey Number wise and also prepared combined sketches . And the recommended details are as follows.

Sl. No.	Name of the applicant.	Sy. No.	Extent .Ac. Cts.
1	Sri. Polina Suryanarayana S/o Geratayya	33-3	0.70
		34-3	0.54
		34-4A	0.09
		35-2	0.41
2.	Sri. Polina Govinda raju S/o Geratayya	33-3	0.70
		34-3	0.54

		34-4A	0.08
		35-2	0.40
3.	Sri. Polina Venkanna S/o Venkatrao	30-2	1.73
		35-4	0.91
		35-5	0.79
4.	Sri. Polina Satyanarayana S/o Venkataratanam	26-2	1.20
		30-1	1.50
		34-4B	1.26
		34-4C	1.25
		36-8	0.70

5.	Sri. Polina Srinivasa Rao S/o Venkataratanam	33-4C	1.25
		33-4E	0.13
6.	Sri. Polina Thrimuruthulu S/o Venkataratanam	36-8	0.53
		36-9	1.13
7.	Smt. Polina Anantha Laxmi W/o Satyanarayana	33-4B	1.35
8.	Smt. Geddam Satyavathi W/o Thimmayya	33-1B	0.06
		33-2B	0.1
		33-2C	0.20
		34-2B	0.65
		34-4A	0.05
		35-1	0.34
		36-2	0.34
		36-3	0.3
		36-4	0.39
		36-5	0.40
		36-7	0.45
		Total	22.69

Further the joint inspection was conducted on 23.04.2018 in the above applied lands by Technical Assistant, Mines and Geology, Rajamahendravaram, Deputy Executive Engineer, Godavari Head Works Division, Doweleswaram, Assistant

Director, Agriculture, Korukonda, Asst. Director, Ground Water and Water Audit Department, Tahsildar, Seethanagaram and Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. [Flag-2](#)

The inspected Officials reports are as follows.

Assistant Director, Mines and Geology, Rajamahendravaram: The Assistant Director, Mines and Geology, Rajamahendravaram has reported that the Technical Assistant has accompanied with the inspection team to inspect the area for de-casing of sand from the patta lands of Sri Polina Govinda Raju S/o Geratayya and 9 others for Ac.33.22 cts., in Sy.Nos. 33/3, 34/3 etc., of Mulakalalanka village Village of Seethanagaram Mandal

During inspection, the Mandal Surveyor of Seethanagaram Mandal has shown the above said area for Ac.33.22 cts., in Sy.Nos. 33/3, 34/3 etc., which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in the said survey numbers of Mulakalalanka Village & Mandal and marked the field stones on the ground.

Further reported that the Tahsildar has recommended for Ac.22.69 cts in Sy.No.s 33/3, 34/3 etc. After fixation of boundaries by the Mandal Surveyor, Seethanagaram, the Technical Assistant have recorded the Geo-Coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further he submitted that after taking the Geo.coordinates, the area comes to an extent of 8.93 Hects i.e., Ac.22.08 cts approximately. And the AD, Agriculture, Korukonda has informed that the decasted area approximately casted with sand and the depth of the sand is varying from 1.00 to 2.00 mts with an average of 1.50 Mts over the patta land area i.e., approximately 1,34,037 Cum of sand. The total quantity of sand is available in the de-casing of patta land is 1,34,037 Cum. [Flag-3](#), [Flag-4](#)

Assistant Director of Agriculture, Korukonda: The Assistant Director of Agriculture, Korukonda has reported that he inspected the land in Sri Polina Govinda Raju S/o Geratayya and 9 others for Ac.33.22 cts., in Sy.Nos. 33/3, 34/3 etc., of Mulakalalanka

village along with the inspection team and observed that the field is lanka land. The depth of the casted sand is ranges from 1 meters to 2.00 meters with an average depth of 1.5 mts approximately.

Further stated that the entire land is subject to recurring submergence and casting of sand. And after decasting of the sand from the applied patta lands, the land is suitable for cultivation of only.

Finally the Assistant Director of Agriculture, Korukonda has concluded that as per the Tahsildar report and as per demarcation by surveyor, an extent of Ac.22.08 cts is suitable for decasting of the sand and the same extent will be brought to the cultivation if the sand is decasted. [Flag-5](#)

Executive Engineer, Godavari Head Works Division, Doweleswaram: The Executive Engineer, Godavari Head Works Division, Doweleswaram has reported that the Deputy Executive Engineer has inspected the site along with inspection team and submitted that the ramp point for transportation of sand is located in between Km.28.800 and 29.000 of AGLB in Seethanagaram village and mandal. The place of decasting of sand in the respective survey no.s shall be closed when the river Godavari receives floods or completion of decasting of sand in their patta lands whichever is earlier. And recommended for decasting of sand in the applied lands. [Flag-6](#)

Deputy Director, Ground Water and Water Audit Department: The Deputy Director, Ground Water and Water Audit Department has reported that the Assistant Director has inspected the site along with inspection team and submitted that the thickness of the sand deposition varies from 0.75 mtrs to 1.5 mtrs. No filter points are found within 500m distance from the proposed sand reach area and the ground water occurs under unconfined to semi confined conditions. Finally reported that removal of sand deposition may be allowed within the eligible portion of proposed sand reach area only. [Flag-7](#)

Rule Position:

The Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly. Flag -8

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Further, it is submitted that the line Departments have conducted joint inspection and survey of the applied for de-casting of sand in pattalands and recommended the area for de-casting of sand in Sy.No. 33-3, 34-3, 34-4A,35-2, 30-2, 35-A, 35-5, 26-2, 30-1,

34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3,4,5,7 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District held in the name of Sri Polina Govinda Raju & 7 others, over an extent of 22.08 Acres, for a quantity of 1,34,037 cums of sand. Further, the Sub-Collector, Rajamahendravaram has also recommended for de-casting of sand in the subject area.

Hence, the application of Sri Polina Govinda Raju & 7 others for de-casting of sand in Sy.No. 33-3, 34-3, 34-4A,35-2, 30-2, 35-A, 35-5, 26-2, 30-1, 34-4B, 4C, 36-8, 33-4E, 36-9, 33-1B, 33-2B, 33-2C, 33-2B, 33-4E, 35-1, 36-2, 3,4,5,7 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 22.08 Acs, (8.935 Hects,) may be permitted with the following conditions.

- 1) The pattaland owner should not sell the sand.
- 2) The pattaland owner should excavate the sand manually only.
- 3) The transportation of sand should be conducted by Tractors only (3 cums).
- 4) The pattaland owner should follow the NGT orders while conducting de-casting of sand.
- 5) The pattadars has to display Boards duly showing the only collection of Loading Charges as fixed by the DLSC.

If any deviations observed while following the above conditions, the permission will be cancelled at any time.

ADM&G

Joint Collector,

District Collector,

RJY

E.G.Dist,Kakinada

E.G.Dist,Kakinada.

If any deviations observed while following the above conditions, the permission will be cancelled at any time.

ADM&G

Joint Collector,

District Collector,

RJY

E.G.Dist,Kakinada

E.G.Dist, Kakinada.

28/05/2018 7:28 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**



 Digitally Signed

Note # 2

Sir,

The recommendation of the committee may be approved and decasting of sand may be allowed subject to erection of permanent display board indicating the Government policy and warnings etc, further same may be allowed for ratification during next DLSC meeting.

02/06/2018 8:52 PM

**A MALLIKARJUNA
(JOINT COLLECTOR)**



 Digitally Signed

Note # 3

04/06/2018 8:49 AM

**KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)**



 Digitally Signed

Note # 4

04/06/2018 5:13 PM

**A MALLIKARJUNA
(JOINT COLLECTOR)**

Note # 5

05/06/2018 2:03 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**

Note # 3

Subject:- De-Casting of sand from patta lands - Seethanagaram Mandal application of Sri Duddupudi Venkata Surya Rao and 5 others in survey no.157/1, 164/1, 161/1, 164/1B etc., of Mulakallanka Village - Verification of Ownership and fixation of boundaries- Inspected the lands -Ownership and fixation of boundaries called by AD, Mines - Tahsildar submitted the report - further Joint inspection conducted on 23.06.2018 for the applied lands - with line departments- Report submitted - Permission may be accorded - Reg.

Reference: 1.L.Dis.REV-ESECOMAM(REP)/39/2018-JA(E4)-CLO-EG, Dated 19.03.2018 of the District Collector, East Godavari District. 2.G/1900/2018, Dated: 30.11.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the subject and references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Maddipudi Ramamohan Rao & 5 others have made a representation requesting to grant permission for removal of sand in Sy.No.157/1 etc., measuring total extent of Acres 12.49 cents at Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Polina Satyanarayana and 5 others have filed representations for De-casting of sand from the lands in Sy. No.157/1 etc., of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 23.06.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Executive Engineer, Godavari Head works Division, Dowlaiswaram; Assistant Director, Agriculture; Tahsildar, Seethanagaram and Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.A/298/2018, dated 15.05.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 5.47 cents in Sy.Nos.161/1, 164/1B of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Polina Satyanarayana, S/o Venkata Rao:-** As per the Revenue Records the land applied for Ac 0.11 cts in Sy.No.163/1A, Ac.2.00 cts in Sy.No.163/1B of Mulakallanka Village are classified as G.D in the name of Sri Polina Satyanaryana, S/o Venkata Rao(late). Further, the Tahsildar stated that the Mandal Surveyor has reported that the applicant has not shown the boundaries of the land and the Mandal Surveyor has recommended for **rejection**.
2. **Sri Duddupudi Venkata Surya Rao, S/o Subbanna:-** As per revenue records the land applied for Ac.1.34 cts. in Sy.No.164/1 and Ac.1.56 cts. in Sy.No.161/1 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Duddupudi Venkata Surya Rao, Raghudevapuram Village of Seethanagaram mandal. Whereas the extent in Ac.1.34 cents, in Sy.No.164/1 and Ac.1.40 cts in Sy.No.161/1 are with sand and the remaining

extent of Ac.0.16 cts in Sy.No.161/1 is with water. **Hence Tahsildar recommended for total Ac.2.74 cts in Sy.No.164/1 & Sy.No.161/1.**

3. **Sri Duddupudi Dharma Raju, S/o Subbanna:-** As per revenue records the land applied for Ac.1.33 cts in Sy.No.164/1B and Ac.1.55 cts in Sy.No.161/1 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Duddupudi Dharmaraju. Whereas the extent in Ac.1.33 cts, in sy.No.164/1B and Ac.1.40 cts in Sy.No.161/1 are with sand and the remaining extent of Ac.0.15 cts in Sy.No.161/1 is with water. **Hence, Tahsildar recommended for total Ac.2.73 cts in Sy.No.164/1B & Sy.No.161/1.**
4. **Sri Maddipudi Ramamohan Rao, S/o Venkatarama Rao:-** As per revenue records the land applied for Ac 0.62 cts in Sy.No.157/1, Ac 0.46 cts in Sy.No.157/9, Ac 0.88 cts in Sy.No.162/1A and Ac 0.59 cts in Sy.No.163/2 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Duddupudi Ramamohan Rao. Further the Tahsildar stated that the Mandal Surveyor has reported that the applicant has not shown the boundaries of the land and the Mandal Surveyor has recommended for **rejection.**
5. **Sri Polina Laxmana Rao, S/o Ramachandram(late):-** As per revenue records the land applied for Ac.1.03 cts in Sy.No.164/1A of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Polina Laxmana Rao, S/o Ramachandram(late). Further, the Tahsildar stated that the Mandal Surveyor has reported that the applicant has not shown the boundaries of the land and the Mandal Surveyor has recommended for **rejection.**
6. **Sri Polina Krishna Bhagavan, S/o Ramachandran(late):-** As per revenue records the land applied for Ac.1.02 cts in sy.No.164/1A of Mulakalalanka village is classified as G.D are under possession and enjoyment of Sri Polina Krishna Bhagavan, S/o Ramachandram(late). Further the Tahsildar stated that the Mandal Surveyor has reported that the applicant has not shown the boundaries of the land and the Mandal Surveyor has recommended for **rejection .**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.No.	Applied Extent in Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Polina Satyanarayna, S/o Venkata Rao	163/1A 163/1B	0.11 2.00	Total rejected
2	Sri Duddupudi Venkata Surya Rao, S/o Subbanna	164/1 161/1	1.34 1.56	1.34 1.40
3	Sri Duddupudi Dharma Raju, S/o Subbanna	164/1B 161/1	1.33 1.55	1.33 1.40
4	Sri Duddupudi Ramamohan Rao, S/o Venkatarama Rao	157/1 157/9 162/1A 163/2	0.62 0.46 0.88 0.59	Total rejected
5	Sri Polina Laxmana Rao, S/o Ramachandram(late)	164/1A	1.03	Total rejected
6	Sri Polina Krishna Bhagavan, S/o Ramachandran(late)	164/1A	1.02	Total rejected
	Total		12.49	5.47

Asst. Director of Mines & Geology, Rajamahendravaram :

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the area for de-casting of sand from the patta lands of Sri Duddupudi Venkata Surya Rao & 5 others in Sy. No.161/1, 164/1B of extent Ac.5.47 cts of Mulakalalanka Village, Seethanagaram Mandal, East Godavari District on 23.06.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.161/1, 164/1B of extent Ac.5.47 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.161/1, 164/1B of extent Ac. 5.47 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 5.47 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 0.50 to 2.50 mts with an average depth of 1.50 mts. The total quantity of sand is available in the de-casting of patta land is **33,206 cum**(5.47 X 4047 sqmt X 1.50 mts).

Sl.No.	Longitude	Latitude
1	N 17 ⁰ 06 25.51	81 ⁰ 43 55.64 E
2	N 17 ⁰ 06 27.44	81 ⁰ 43 57.32 E
3	N 17 ⁰ 06 22.68	81 ⁰ 43 56.97 E
4	N 17 ⁰ 06 27.17	81 ⁰ 43 59.13 E
5	N 17 ⁰ 06 20.50	81 ⁰ 44 13.67 E
6	N 17 ⁰ 06 21.02	81 ⁰ 44 13.01 E
7	N 17 ⁰ 06 21.56	81 ⁰ 44 12.00 E
8	N 17 ⁰ 06 15.67	81 ⁰ 44 08.50 E
9	N 17 ⁰ 06 15.31	81 ⁰ 44 09.72 E
10	N 17 ⁰ 06 15.17	81 ⁰ 44 10.01 E

Asst. Director, Agriculture Department, Korukonda :

The Assistant Director of Agriculture, Korukonda has inspected on 23.06.2018 along with the Technical Assistant and stated the following observations.

1. During inspection, the Mandal Surveyor of Seethanagaram Mandal has shown the above said area.
2. The fields totally covered with sand deposits.
3. The Surveyor has fixed the boundaries of the following 03 pattalands in the below mentioned Sy.Nos. of Mulakallanka and marked the field stones on the around.
4. After fixing the boundaries, the area of de-casting of the sand is comes to an extent of Acres 05.47 cents only as follows.
5. The average depth of the sand casted in the fields is ranging from 0.5 meters to 2.50 meters with a mean depth of 1.50 meters.
6. After de-casting the sand, the field is cultivable with annual winter crops like cucumber, Melons and agricultural crops like pulses and Maize. There may be recurrence of flooding and sand casting in the said field every year.
7. The total quantity of sand to be de-casted from the entire field of 5.47 Acres is approximately **33,206 cum**with a deviation of 5%.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1418M, dated 03.11.2018 & Lr.No.AB/A5/1604M, dated 03.12.2018 has informed that they have inspected the site along with officials of W.R.Department on 29.10.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their

patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 157/1, 157/9, 162/1, 163/2, 164/1A, 163/1B, 164/1A, 164/1B, 161/1, 164/1B & 161/1 situated in Mulakallanka Village of Seethanagaram Mandal of East Godavari District.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.20,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 13.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 01.05.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. Ground Water structures are found within 500 m distance from the proposed sand de-casting area.
2. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available two polygon areas.

Sl.No.	Sl.No.	Longitude	Latitude
Polygon No.III Sy.No.161/1	A	N 17 ⁰ 06 25.51	81 ⁰ 43 55.64 E
	B	N 17 ⁰ 06 27.44	81 ⁰ 43 57.32 E
	C	N 17 ⁰ 06 22.68	81 ⁰ 43 56.97 E
	D	N 17 ⁰ 06 27.17	81 ⁰ 43 59.13 E
Polygon No.IV Sy.No.164/1B	A	N 17 ⁰ 06 20.50	81 ⁰ 44 13.67 E
	B	N 17 ⁰ 06 21.02	81 ⁰ 44 13.01 E
	C	N 17 ⁰ 06 21.56	81 ⁰ 44 12.00 E
	D	N 17 ⁰ 06 15.67	81 ⁰ 44 08.50 E
	E	N 17 ⁰ 06 15.31	81 ⁰ 44 09.72 E
	F	N 17 ⁰ 06 15.17	81 ⁰ 44 10.01 E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and submitted for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133 /M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any

corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Duddupudi Venkata Surya Rao & 2 others for de-casting of sand in Sy.No.164/1, 161/1, 164/1B of Seethanagaram Village of Seethanagaram Mandal, over an extent of 5.47 Acs, (2.214 Hects,)

A. Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 1.5 meters only with an estimated quantity of 33,206 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

OR

B. De-casting of Sand in the Pattalands may not be allowed.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

18/12/2018 7:35 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**



Digitally Signed

Note # 4

20/12/2018 12:57 PM

**A MALLIKARJUNA
(JOINT COLLECTOR)**



Digitally Signed

Note # 5

Page: 11

21/12/2018 10:59 AM

**KLV PRASAD
(ASSISTANT DIRECTOR)**

Note # 6

21/12/2018 11:10 AM

**A MALLIKARJUNA
(JOINT COLLECTOR)**



 Digitally Signed

Note # 7

Put up in DLSC

21/12/2018 7:09 PM

**KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)**



Note # 1

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Palacherla Venkata Durgam and 2 others in Survey No.36/1 & 42 of Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 23.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.Representation filed by Sri Palacherla Venkata Durgam & 2 others.
2.G/4598/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, Sri Palacherla Venkata Durgam and 2 others has filed representation before the District Collector with a request to grant permission for removal of sand in Sy.No.36/1 & 42 measuring total extent of Acres 7.98 cents at Mulakallanka Village of Seethanagaram Mandal.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Palacherla Venkata Durgam and 2 others have filed representations for De-casting of sand from the lands in Sy. No. 36/1 & 42 of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 22.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Executive Engineer, Godavari Head works Division, Dowlaiswaram; Assistant Director, Agriculture; AE, Ground Water & Water Audit Dept, Rajamahendravaram; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.A/561/2018, dated 20.10.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 7.98 cents in Sy.Nos.36/1, 42 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Palacharla Venkata Durgam, S/o Surya Rao:-** As per revenue records the land applied for Ac.4.12 cts. in Sy.No.42 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Palacharla Venkata Durgam, S/o Surya Rao of Seethanagaram Mandal and applied extent of Ac.4.12 cents in Sy.No.42 is covered with sand and the **Tahsildar recommended for excavation of Ac.4.12 cts in Sy.No.42.**
2. **Smt Jujjavarapu Rama Sita, W/o Chandra Rao(late):-** As per revenue records the land applied for Ac.1.80 cts in Sy.No.36/1 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Smt Jujjavarapu Rama Sita of Seethanagaram Mandal and the applied extent in Ac.1.80 cts in sy.No.36/1 is covered with sand and the **Tahsildar recommended for excavation of Ac.1.80 cts in Sy.No.36/1.**
3. **Sri Palacharla Chowdary, S/o Sarveswara Rao:-** As per revenue records the land applied for Ac 2.06 cts in Sy.No.42 of Mulakallanka village is classified as G.D are under possession and enjoyment of 3) Sri Palacharla Chowdary of Seethanagaram Mandal and the applied extent of Ac.2.06 cts in sy.No.42 is covered with sand and the **Tahsildar recommended for excavation of Ac.2.06 cts in Sy.No.42.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.No.	Applied Extent in Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Palacharla Venkata Durgam, S/o Surya Rao	42	4.12	4.12
2	Smt Jujjavarapu Rama Sita, W/o Chandra Rao(late)	42	2.06	2.06
3	Sri Palacharla Chowdary, S/o Sarveswara Rao	36/1	1.80	1.80
	Total		7.98	7.98

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Palacharla Venkata Durgam & 2 others in Sy. No.42 & 36/1 of extent Ac.7.98 cts of Mulakalalanka Village, Seethanagaram Mandal, East Godavari District on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.42, 36/1 of extent Ac.7.98 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.42, 36/1 of extent Ac.7.98 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 7.98 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is **1,29,180 cum** (7.98 X 4047 sqmt X 4.00 mts).

Sl.No.	Name of the land owners	Sy.No.	Extent in Acres		Longitude	Latitude
1	Smt Jujjavarapu Rama Seetha, W/o Chandra Rao (Late)	36/1	1.80	1	17° 6'32.11"N	81°43'1.47"E
2				17° 6'33.96"N	81°43'2.08"E	
3				17° 6'32.87"N	81°43'5.91"E	
4				17° 6'32.78"N	81°43'6.28"E	
5				17° 6'30.97"N	81°43'5.95"E	
6	Sri Palacharla Chowdary, S/o Sarveswara Rao & Sri Palacharla Venkata Durgam, S/o Surya Rao	42	6.18	1	17° 6'30.03"N	81°43'11.66"E
7				17° 6'25.29"N	81°43'12.15"E	
8				17° 6'26.40"N	81°43'10.35"E	
9				17° 6'27.43"N	81°43'8.90"E	
10				17° 6'27.80"N	81°43'7.06"E	
11				17° 6'31.62"N	81°43'1.30"E	
12				17° 6'31.87"N	81°43'1.01"E	
13				17° 6'30.97"N	81°43'5.95"E	
14				17° 6'30.55"N	81°43'8.30"E	
15				17° 6'30.25"N	81°43'10.27"E	

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 23.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 1,29,180 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1567M, dated 28.11.2018 has informed that they have inspected the site along with officials of W.R.Department on 23.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.

2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 36/1 & 42 situated in Mulakallanka Village of Seethanagaram Mandal of East Godavari District.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 29.11.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. No ground Water structures are found within 500 m distance from the proposed sand de-casting area.
2. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available two polygon areas.

Sl.No.	Sl.No.	Longitude	Latitude
Polygon No.III Sy.No.36/1	A	17° 6'32.15"N	81°43'1.22"E
	B	17° 6'33.96"N	81°43'2.08"E
	C	17° 6'33.08"N	81°43'5.95"E
	D	17° 6'32.94"N	81°43'6.39"E
	E	17° 6'32.15"N	81°43'1.22"E

Polygon No.IV Sy.No.42	A	17° 6'30.11"N	81°43'11.67"E
	B	17° 6'25.29"N	81°43'12.15"E
	C	17° 6'26.30"N	81°43'10.26"E
	D	17° 6'27.31"N	81°43'8.85"E
	E	17° 6'27.74"N	81°43'7.04"E
	F	17° 6'31.62"N	81°43'1.30"E
	G	17° 6'31.58"N	81°43'0.63"E
	H	17° 6'32.15"N	81°43'1.22"E
	I	17° 6'31.15"N	81°43'6.08"E
	J	17° 6'30.61"N	81°43'8.31"E
	k	17° 6'30.25"N	81°43'10.27"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to

enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **" Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Palacharla Venkata Durgam & 2 others for de-casting of sand in Sy.No.36/1, & 42 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 7.98 Acs, (3.229 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of 1,29,180 cum.
3. The pattaland owner should excavate the sand manually only.

4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and to put before coming DLSC

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

21/12/2018 10:39 AM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 2

21/12/2018 12:26 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 3

21/12/2018 7:09 PM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 4

21/12/2018 7:51 PM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 5

22/12/2018 9:15 AM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 1

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Garapati Venkata Srinivas and 3 others in Survey No.16/1, 17/1B, 17/2, 18/1, 18/2, 19/1B, 19/2 & 19/4 of Ac.25.26 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 23.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.Representation filed by Sri Garapati Venkata Srinivas & 3 others.
2.G/4590/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, Sri Garapati Venkata Srinivas and 3 others have filed representation before the Sub-Collector, Rajamahendravaram with a request to grant permission for removal of sand in Pattalands of Sy.No.16/1, 17/1B, 17/2, 18/1, 18/2, 19/1B, 19/2 & 19/4 of Ac.25.26 cts at Mulakallanka Village of Seethanagaram Mandal.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Garapati Venkata Srinivas and 3 others have filed representations for De-casting of sand from the lands in Sy. No.18/1, 18/2, 19/1B, 19/2 & 19/4 etc., of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 23.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/534/2018, dated 19.10.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 10.35 cents in Sy.Nos.18/1, 18/2, 19/1B, 19/2 & 19/4 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Garapati Venkata Srinivas, S/o Venkata Raju(late):-** As per revenue records the land applied for Ac.1.76 cts. in Sy.No.19/1B of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Garapati Venkata Srinivas, S/o Venkata Raju(late) of Seethanagaram Mandal and **the applied extent of Ac.1.76 cents in Sy.No.19/1B is covered with sand and the Tahsildar recommended for excavation.**
2. **Smt Garapati Vijaya Lakshmi, W/o Ganga Rao(late):-** As per revenue records the land applied for Ac.1.67 cts in Sy.No.19/4 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Smt Garapati Vijaya Lakshmi of Seethanagaram Mandal and **the applied extent in Ac.1.67 cts in Sy.No.19/4 is covered with sand and the Tahsildar recommended for excavation.**
3. **Smt Garapati Suryakantham, W/o Nagabushanam(late):-** As per revenue records the land applied for Ac 3.58 cts in Sy.No.18/1, 19/2 of Mulakallanka village is classified as G.D are under possession and enjoyment of Smt Garapati Suryakantham of Seethanagaram Mandal and **the applied extent of Ac.3.58 cts in Sy.No.18/1, 19/2 are covered with sand and the Tahsildar recommended for excavation.**
4. **Sri Garapati Buli Venkata Rao, S/o Paravathulu(late):-** As per revenue records the land applied for Ac 3.34 cts in Sy.No.18/2 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Garapati Buli Venkata Rao of Seethanagaram Mandal and **the applied extent of Ac.3.34 cts in Sy.No.18/2 is covered with sand and the Tahsildar recommended for excavation.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Tahsildar recommended Sy.Nos.	Tahsildar recommended extent Ac. cts
1	Sri Garapati Venkata Srinivas, S/o Venkata Raju(late)	19-1B	1.76
2	Smt Garapati Vijaya Lakshmi, W/o Gangarao(late)	19-4	1.67
3	Smt Garapati Suryakantham, W/o Nagabushanam(late)	18-1 19-2	3.31 0.27
4	Sri Garapati Buli Venkata Rao, S/o Paravathulu(late)	18-2	3.34
Total Extent in Acres			10.35

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Garapati Venkata Srinivas & 3 others on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the

above said area in Sy.No.18/1, 18/2, 19/1B, 19/2 & 19/4 of extent Ac.10.35 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.18/1, 18/2, 19/1B, 19/2 & 19/4 of extent Ac.10.35 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 10.35 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is **1,67,545 cum** (10.35 X 4047 sqmt X 4.00 mts).

Sl. No.	Name of the land owners	Sy.No.	Extent in Acres		Longitude	Latitude
1	Sri Garapati Venkata Srinivas, Smt Garapati Vijaya Lakshmi, Smt Garapati Suryakantham, Sri Garapati Buli Venkata Rao,	18/1, 18/2, 19/1B, 19/2, 19/4	10.35	1	17° 6'58.69"N	81°43'15.38"E
2				17° 6'59.33"N	81°43'14.97"E	
3				17° 6'55.68"N	81°43'7.98"E	
4				17° 6'54.90"N	81°43'8.52"E	
5				17° 7'0.09"N	81°43'14.50"E	
6				17° 7'0.94"N	81°43'14.00"E	
7				17° 6'57.26"N	81°43'6.85"E	
8				17° 6'56.41"N	81°43'7.43"E	
9				17° 7'1.24"N	81°43'12.76"E	
10				17° 7'2.71"N	81°43'11.46"E	
11				17° 7'4.25"N	81°43'10.08"E	
12				17° 7'0.87"N	81°43'4.26"E	
13				17° 6'59.35"N	81°43'5.36"E	
14				17° 6'57.99"N	81°43'6.31"E	

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 23.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 1,67,545 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1615M, dated 04.12.2018 has informed that they have inspected the site along with officials of W.R.Department on 23.11.2018 and found that the proposed sites

situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 19/1B, 19/4, 18/1, 19/2 & 18/2 to an extent of 10.35 Acres situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 04.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. No ground Water or other structures are found within 500 m distance from the proposed sand de-casting area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture

practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.	Sy.No.	Latitude	Longitude
1	Polygon – I Sy.No.19/4	17° 6'58.69"N	81°43'15.38"E
2		17° 6'59.33"N	81°43'14.97"E
3		17° 6'55.68"N	81°43'7.98"E
4		17° 6'54.90"N	81°43'8.52"E
5	Polygon – II Sy.No.19/1B	17° 7'0.09"N	81°43'14.50"E
6		17° 7'0.94"N	81°43'14.00"E
7		17° 6'57.26"N	81°43'6.85"E
8		17° 6'56.41"N	81°43'7.43"E
9	Polygon – III Sy.No.18/1 & 2	17° 7'1.24"N	81°43'12.76"E
10		17° 7'2.71"N	81°43'11.46"E
11		17° 7'4.25"N	81°43'10.08"E
12		17° 7'0.87"N	81°43'4.26"E
13		17° 6'59.35"N	81°43'5.36"E
14		17° 6'57.99"N	81°43'6.31"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Garapati Venkata Srinivas & 3 others for de-casting of sand in 18/1, 18/2, 19/1B, 19/2 & 19/4 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 10.35 Acs, (4.188 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of 1,67,545 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

21/12/2018 10:54 AM

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 2

21/12/2018 12:26 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 3

21/12/2018 7:09 PM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 4

21/12/2018 7:51 PM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 5

22/12/2018 9:19 AM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 1

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Polina Hanumantha Rao and 3 others in Survey No.157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of Ac.9.99 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 26.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.L.Dis.REV-ESECOMAM(REP)/204/2018-JA(E4)-CLO-EG, dated 12.10.2018 of the District Collector, East Godavari District.
2.G/4592/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Polina Hanumantha Rao & 3 others have made a representation requesting to grant permission for removal of sand in Sy.No.157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of Ac.9.99 cts in Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Polina Hanumantha Rao & 3 others have filed representations for De-casting of sand from the lands in Sy. No. 157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 26.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/624/2018, dated 28.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 9.99 cents in Sy.Nos.157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Polina Hanumantha Rao, S/o Ramachandra Rao:-** As per revenue records the land applied for Ac.2.79 cts. in Sy.No.157/4A & 157/5A of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Polina Hanumantha Rao, S/o Ramachandra Rao of Seethanagaram Mandal and **the applied extent of Ac.2.79 cents in Sy.No.157/4A & 157/5A is covered with sand and the Tahsildar recommended for excavation.**
2. **Sri Polina Seetaram, S/o Ramachandra Rao:-** As per revenue records the land applied for Ac.2.79 cts in Sy.No.157/4B2 & 157/5B of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Polina Seetaram, S/o Ramachandra Rao of Seethanagaram Mandal and **the applied extent in Ac.2.79 cts in Sy.No.157/4B2 & 157/5B is covered with sand and the Tahsildar recommended for excavation.**
3. **Sri Polina Gopala Krishna, S/o Ramachandra Rao:-** As per revenue records the land applied for Ac 2.79 cts in Sy.No.157/4B1 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Polina Gopala Krishna, S/o Ramachandra Rao of Seethanagaram Mandal and **the applied extent of Ac.2.79 cts in Sy.No.157/4B1 is covered with sand and the Tahsildar recommended for excavation.**
4. **Sri Polina Venkata Durga Prasad, S/o Madhava Rao:-** As per revenue records the land applied for Ac 1.62 cts in Sy.No.157/6 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Polina Venkata Durga Prasad, S/o Madhava Rao of Seethanagaram Mandal and **the applied extent of Ac.1.62 cts in Sy.No.157/6 is covered with sand and the Tahsildar recommended for excavation.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Polina Hanumantha Rao, S/o Ramachandra Rao	157/4A = 2.08½ 157/5A = 0.70½	2.79	2.79
2	Sri Polina Seetaram, S/o Ramachandra Rao	157/4B2 = 2.08½ 157/5B = 0.70½	2.79	2.79
3	Sri Polina Gopala Krishna, S/o Ramachandra Rao	157/4B1	2.79	2.79
4	Sri Polina Venkata Durga Prasad, S/o Madhava Rao	157/6	1.62	1.62
	Total Extent in Acres		9.99	9.99

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Polina Hanumantha Rao & 3 others on 26.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of extent Ac.9.99 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of extent Ac.9.99 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 9.99 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is **1,61,718 cum** (9.99 X 4047 sqmt X 4.00 mts).

Sl.No.	Name of the Applicant	Sy.Nos	Extent Ac. cts	Latitude	Longitude
1	Sri Polina Hanumantha Rao, Sri Polina Sita Ram and Sri Polina Gopala Krishna	157/4	6.96	17° 6'9.49"N	81°44'4.13"E
				17° 6'10.35"N	81°44'4.05"E
				17° 6'11.54"N	81°44'4.02"E
				17° 6'12.61"N	81°44'3.96"E
				17° 6'14.90"N	81°44'3.72"E
				17° 6'13.72"N	81°44'8.83"E
				17° 6'13.42"N	81°44'10.51"E
				17° 6'12.09"N	81°44'10.93"E
				17° 6'11.09"N	81°44'10.62"E
				17° 6'11.11"N	81°44'10.40"E
17° 6'9.34"N	81°44'9.41"E				
2	Sri Polina Hanumantha Rao and Sri Polina Sita Ram	157/5	1.41	17° 6'11.54"N	81°44'4.02"E
				17° 6'12.61"N	81°44'3.96"E
				17° 6'12.62"N	81°43'58.54"E
17° 6'11.17"N	81°43'59.05"E				
3	Sri Polina Venkata Durga Prasad	157/6	1.62	17° 6'10.35"N	81°44'4.05"E
				17° 6'11.54"N	81°44'4.02"E
				17° 6'11.17"N	81°43'59.05"E
17° 6'9.38"N	81°43'59.63"E				

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 26.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 1,61,718 cum.

2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1578M, dated 30.11.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 26.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 01.12.2018 has informed that they have inspected the site along with

officials of Irrigation and Mines & Geology Dept. on 26.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. No ground Water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.	Latitude	Longitude
1	17° 6'9.49"N	81°44'4.13"E
2	17° 6'10.35"N	81°44'4.05"E
3	17° 6'12.47"N	81°43'58.67"E
4	17° 6'11.17"N	81°43'59.05"E
5	17° 6'9.38"N	81°43'59.63"E
6	17° 6'9.34"N	81°44'9.41"E
7	17° 6'11.11"N	81°44'10.40"E
8	17° 6'11.09"N	81°44'10.62"E
9	17° 6'12.09"N	81°44'10.93"E
10	17° 6'13.42"N	81°44'10.51"E
11	17° 6'13.72"N	81°44'08.83"E
12	17° 6'14.90"N	81°44'3.72"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.

2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Polina Hanumantha Rao & 3 others for de-casting of sand in Sy.Nos.157/4A, 157/5A, 157/4B2, 157/5B, 157/4B1, 157/6 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 9.99 Acs, (4.043 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of 1,61,718 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

23/12/2018 8:19 AM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 2
Sir,

May be permitted to do de-casting of sand and same may be placed before next DLSC.

25/12/2018 2:03 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 3

26/12/2018 8:39 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 4

26/12/2018 4:18 PM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 5

26/12/2018 5:55 PM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 1

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Pulagam Chalapathi Rao and 5 others in Survey No.20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of Ac.5.59 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 23.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.L.Dis.REV-ESECOMAM(REP)/205/2018-JA(E4)-CLO-EG, dated 15.10.2018 of the District Collector, East Godavari District.
2.G/4594/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Pulagam Chalapathi Rao and 5 others have made a representation requesting to grant permission for removal of sand in Sy.No. 20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of Ac.5.59 cts in Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Pulagam Chalapathi Rao and 5 others have filed representations for De-casting of sand from the lands in Sy. No. 20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 23.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/594/2018, dated 28.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 3.47 cents in Sy.Nos.20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of Mulakallanka

Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Pulagam Chalapathi Rao, S/o Ramaswamy:-** As per revenue records the land applied for Ac.2.30 cts. in Sy.No.20/7, 21/4 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Pulagam Chalapathi Rao of Seethanagaram Mandal and out of the applied extent, Ac.1.60 cts in Sy.No.20/7, 21/4 is covered with sand and remaining extent of Ac.0.70 cts is with water. Finally, **Tahsildar recommended for excavation of Ac.1.60 cts only.**
2. **Sri Yelamati Appa Rao, S/o Bapanna:-** As per revenue records the land applied for Ac.0.88 cts in Sy.No.20/3, 20/4, 20/6, 20/9 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Yelamati Appa Rao of Seethanagaram Mandal and out of the applied extent, Ac.0.50 cts in Sy.No.20/3, 20/4, 20/6, 20/9 is covered with sand and remaining extent of Ac.0.38 cts is with water. Finally, **Tahsildar recommended for excavation of 0.50 cts only.**
3. **Sri Yelamati China Venkata Ratnam, S/o Bapanna:-** As per revenue records the land applied for Ac 0.87 cts in Sy.No.21/2, 20/4, 20/6, 20/9 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Yelamati China Venkata Ratnam, S/o Bapanna of Seethanagaram Mandal and out of applied extent, Ac.0.49 cts in Sy.No.20/3, 20/4, 20/6, 20/9 is covered with sand and the remaining extent of Ac.0.38 cts is with water. Finally, **Tahsildar recommended for excavation of Ac.0.49 cts only.**
4. **Sri Pathuri Markandeyulu, S/o Ganganna:-** As per the Revenue Records the land applied for Ac.0.92 cts in Sy.No.20/2, 21/6 of Mulakallanka village is classified as G.D. are under possession and enjoyment of Sri Pathuri Markandeyulu of Seethanagaram Mandal and out of the applied extent, Ac.0.56 cts in Sy.No.20/2, 21/6 is covered with sand and the remaining extent of Ac.0.36 cts is with water. Finally, **Tahsildar recommended for excavation of Ac.0.56 cts only.**
5. **Smt. Perugu Lakshmi, W/o Ganga Rao:-** As per the Revenue Records the land applied for Ac.0.31 cts in Sy.No.21/2, 21/5 of Mulakallanka village is classified as G.D. are under possession and enjoyment of Smt Perugu Lakshmi of Seethanagaram Mandal and out of the applied extent, Ac.0.16 cts in Sy.No.21/2, 21/5 are covered with sand and the remaining extent of Ac.0.15 cts is with water. Finally, **Tahsildar recommended for excavation of Ac.0.16 cts only.**
6. **Sri Perugu Venkata Rao, S/o Satyam:-** As per the Revenue Records the land applied for Ac.0.31 cts in Sy.No.20/2, 21/5 of Mulakallanka village is classified as G.D. are under possession and enjoyment of Sri Perugu Venkata Rao of Seethanagaram Mandal and out of the applied extent, Ac.0.16 cts in Sy.No.21/2, 21/5 is covered with sand and the remaining extent of Ac.0.15 cts is with water. Finally, **Tahsildar recommended for excavation of Ac.0.16 cts only**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl. No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts	Remarks
1	Sri Pulagam Chalapathi Rao, S/o Ramaswamy	20/7 – 0.49 21/4 – 1.81	2.30	1.60	An extent of 0.70 Acres is filled with Water
2	Sri Yelamati Appa Rao, S/o Bapanna	20/3 – 0.23 20/4 – 0.15 20/6 – 0.27 20/9 – 0.23	0.88	0.50	An extent of 0.38 Acres is filled with Water
3	Sri Yelamati China Venkata Ratnam, S/o Bapanna	20/3 – 0.22 20/4 – 0.16 20/6 – 0.22 20/9 – 0.27	0.87	0.49	An extent of 0.38 Acres is filled with Water
4	Sri Pathuri Markandeyulu, S/o Ganganna	20/2 – 0.36 21/6 – 0.56	0.92	0.56	An extent of 0.36 Acres is filled with Water
5	Smt. Perugu Lakshmi, W/o Ganga Rao	21/2 – 0.15 21/5 – 0.16	0.31	0.16	An extent of 0.15 Acres is filled with Water
6	Sri Perugu Venkata Rao, S/o Satyam	21/2 – 0.15 21/5 – 0.16	0.31	0.16	An extent of 0.15 Acres is filled with Water
	Total Extent in Acres		5.59	3.47	2.12

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Pulagam Chalapathi Rao and 5 others others on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of extent Ac.3.47 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of extent Ac.3.47 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 3.47 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is **56172 cum** (Acs 3.47 X 4047 sqmt X 4.00 mts).

Sl. No.	Name of the land owner	Sy.No.	Extent in Acres	Geo-Coordinates		
1	Sri Pulagam Chalapathi Rao, Sri Yelamati Appa Rao, Sri Yelamati China Venkata Ratnam, Sri Pathuri Markandeyulu, Smt. Perugu Lakshmi, Sri Perugu Venkata Rao,	20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6	3.47	1	17° 6'54.23"N	81°43'9.01"E
				2	17° 6'53.79"N	81°43'9.30"E
				3	17° 6'54.57"N	81°43'10.64"E
				4	17° 6'54.11"N	81°43'11.82"E
				5	17° 6'52.52"N	81°43'9.25"E
				6	17° 6'51.76"N	81°43'9.64"E
				7	17° 6'52.54"N	81°43'11.15"E

			8	17° 6'51.72"N	81°43'11.70"E
			9	17° 6'52.32"N	81°43'12.86"E
			10	17° 6'53.22"N	81°43'12.36"E
			11	17° 6'53.91"N	81°43'13.64"E
			12	17° 6'54.33"N	81°43'13.36"E
			13	17° 6'57.26"N	81°43'18.15"E
			14	17° 6'57.49"N	81°43'17.63"E
			15	17° 6'56.06"N	81°43'15.14"E
			16	17° 6'56.82"N	81°43'14.52"E
			17	17° 6'55.99"N	81°43'13.08"E
			18	17° 6'55.66"N	81°43'12.52"E
			19	17° 6'56.17"N	81°43'12.26"E
			20	17° 6'55.15"N	81°43'13.63"E
			21	17° 6'54.81"N	81°43'13.08"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 23.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 56172 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1582 & AB/A5/1585M, dated 01.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 23.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 20/7, 21/4, 20/3, 4, 6, 9 situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.

6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 01.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. No ground Water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.	Latitude	Longitude
1	17° 6'54.23"N	81°43'9.91"E
2	17° 6'53.79"N	81°43'9.30"E
3	17° 6'54.57"N	81°43'10.64"E
4	17° 6'54.11"N	81°43'11.82"E
5	17° 6'52.52"N	81°43'9.25"E
6	17° 6'51.76"N	81°43'9.64"E
7	17° 6'52.54"N	81°43'11.15"E
8	17° 6'51.72"N	81°43'11.70"E
9	17° 6'52.32"N	81°43'12.86"E
10	17° 6'53.22"N	81°43'12.36"E
11	17° 6'53.91"N	81°43'13.64"E
12	17° 6'54.33"N	81°43'13.36"E
13	17° 6'57.26"N	81°43'18.15"E
14	17° 6'57.49"N	81°43'17.63"E
15	17° 6'56.06"N	81°43'15.14"E
16	17° 6'56.82"N	81°43'14.52"E
17	17° 6'55.99"N	81°43'13.07"E
18	17° 6'55.66"N	81°43'12.52"E
19	17° 6'56.18"N	81°43'12.26"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the

inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of

Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Pulagam Chalapathi Rao and 5others others for de-casting of sand in Sy.Nos.20/2, 20/3, 20/4, 20/6, 20/7, 20/9, 21/2, 21/4, 21/5 & 21/6 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 3.47 Acs, (1.404 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of 56,172 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.

9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

24/12/2018 5:00 PM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 2

Sir,

May be permitted to do de-casting of sand and same may be placed before next DLSC.

25/12/2018 2:03 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 3

26/12/2018 8:39 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 4

26/12/2018 4:17 PM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 5

26/12/2018 6:07 PM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 3

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Bandi Nooka Raju and 2 others in Survey No.22 of Ac.3.61 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 23.11.2018 for the applied lands with line departments - Report submitted – Permission may be accorded - Reg.

Reference: 1. L.Dis.REV-ESECOMAM(REP)/220/2018-JA(E4)-CLO-EG, dated 08.11.2018 of the District Collector, E G District.
2.G/4596/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Bandi Nooka Raju & 2 others have made a representation requesting to grant permission for removal of sand in Sy.No.22 of Ac.3.61 cts in Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Bandi Nooka Raju & 2 others have filed representations for De-casting of sand from the lands in Sy. No.22 of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 23.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/595/2018, dated 14.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 3.61 cents in Sy.Nos.22of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Bandi Nooka Raju, S/o Sathi Raju:-** As per revenue records the land applied for Ac.2.01 cts. in Sy.No.22 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Bandi Nooka Raju of Seethanagaram Mandal and **the applied extent of Ac.2.01 cents in Sy.No.22 is covered with sand and theTahsildar recommended for excavation.**
2. **Sri Bandi Chittebbai Raju, S/o Venkata Krishna Rao:-** As per revenue records the land applied for Ac.0.80 cts in Sy.No.22 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Bandi Chittebbai Raju of Seethanagaram Mandal and **the applied extent in Ac.0.80 cts in Sy.No.22 is covered with sand and theTahsildar recommended for excavation.**
3. **Sri Bandi Veera Ramana Rao, S/o Venkata Krishna Rao:-** As per revenue records the land applied for Ac 0.80 cts in Sy.No.22 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Bandi Veera Ramana Rao of Seethanagaram Mandal and **the applied extent of Ac.0.80 cts in Sy.No.22 is covered with sand and the Tahsildar recommended for excavation.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Bandi Nooka Raju, S/o Sathi Raju	22	2.01	2.01
2	Sri Bandi Chittebbai Raju, S/o Venkata Krishna Rao	22	0.80	0.80
3	Sri Bandi Veera Ramana Rao, S/o Venkata Krishna Rao	22	0.80	0.80
	Total Extent in Acres		3.61	3.61

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Bandi Nooka Raju & 2 others on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.22 of extent Ac.3.61 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.22 of extent Ac.3.61 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 3.61 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is **58,438.60 cum** (3.61 X 4047 sqmt X 4.00 mts).

Sl.No.	Name of the Applicant	Sy.Nos	Extent Ac. cts	Latitude	Longitude
1	Sri Bandi Nooka Raju, Sri Bandi Chittebbai Raju, & Sri Bandi Veera Ramana Rao,	22	3.61	17° 6'53.49"N	81°43'19.50"E
				17° 6'51.88"N	81°43'15.78"E
				17° 6'50.98"N	81°43'14.20"E
				17° 6'50.29"N	81°43'12.92"E
				17° 6'51.69"N	81°43'11.63"E
				17° 6'52.62"N	81°43'13.53"E
				17° 6'55.18"N	81°43'18.50"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 26.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 58,438.60 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1583M, dated 01.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept., on 23.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's.22, 23/2D, 28/2A situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.

5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 01.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. No ground water or other structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

SI.No.	Latitude	Longitude
1	17° 6'53.49"N	81°43'19.50"E
2	17° 6'51.88"N	81°43'15.78"E
3	17° 6'50.98"N	81°43'14.20"E
4	17° 6'50.29"N	81°43'12.92"E
5	17° 6'51.69"N	81°43'11.63"E
6	17° 6'52.62"N	81°43'13.53"E
7	17° 6'55.18"N	81°43'18.50"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant,

Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Bandi Nooka Raju & 2 others for de-casting of sand in Sy.Nos.22 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 3.61 Acs, (1.461 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of 58,438.60 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.

11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

23/12/2018 9:01 AM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 4

Sir,

May be permitted to do de-casting of sand and same may be placed before next DLSC.

25/12/2018 2:03 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 5

26/12/2018 8:39 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 6

26/12/2018 4:18 PM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 7

26/12/2018 5:56 PM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 3

 Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Bandi Satyanarayana and 2 others in Survey No.28/5 & 28/9 of Ac.2.68 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 26.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

 Reference: 1.L.Dis.REV-ESECOMAM(REP)/216/2018-JA(E4)-CLO-EG, dated 03.11.2018 of the District Collector, East Godavari District.

2.G/4593/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Bandi Satyanarayana & 2 others have made a representation requesting to grant permission for removal of sand in Sy.No.28/5 & 28/9 of Ac.2.68 cts in Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Bandi Satyanarayana & 2 others have filed representations for De-casting of sand from the lands in Sy. No. 28/5 & 28/9 of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 23.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/593/2018, dated 14.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 2.69 cents in Sy.Nos.28/5 & 28/9 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Sri Bandi Satyanarayana, S/o Satti Raju:-** As per revenue records the land applied for Ac.1.41 cts. in Sy.No.28/9 of Mulakallanka Village is classified as G.D are under possession and

enjoyment of Sri Bandi Satyanarayana, S/o Satti Raju of Seethanagaram Mandal and **the applied extent of Ac.1.41 cents in Sy.No.28/9 is covered with sand and the Tahsildar recommended for excavation.**

2. **Sri Bandi Koteswara Rao, S/o Venkata Krishna Rao:-** As per revenue records the land applied for Ac.0.64 cts in Sy.No.28/5 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Bandi Koteswara Rao, S/o Venkata Krishna Rao of Seethanagaram Mandal and **the applied extent in Ac.0.64 cts in Sy.No.28/5 is covered with sand and the Tahsildar recommended for excavation.**
3. **Sri Bandi Narayana, S/o Ganga Rao:-** As per revenue records the land applied for Ac 0.63 cts in Sy.No.28/5 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Bandi Narayana, S/o Ganga Rao of Seethanagaram Mandal and **the applied extent of Ac.0.63 cts in Sy.No.28/5 is covered with sand and the Tahsildar recommended for excavation.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Bandi Satyanarayana, S/o Satti Raju	28/9	1.41	1.41
2	Sri Bandi Koteswara Rao, S/o Venkata Krishna Rao	28/5	0.64	0.64
3	Sri Bandi Narayana, S/o Ganga Rao	28/5	0.63	0.63
	Total Extent in Acres		2.68	2.68

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Bandi Satyanarayana & 2 others on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.28/5 & 28/9 of extent Ac.2.68 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.28/5 & 28/9 of extent Ac.2.68 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 2.68 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is **43,383.84 cum** (2.68 X 4047 sqmt X 4.00 mts).

Sl.No.	Name of the Applicant	Sy.Nos	Extent Ac. cts	Latitude	Longitude
1	Sri Bandi Satyanarayana, S/o Satti Raju Sri Bandi Koteswara Rao, S/o Venkata Krishna Rao & Sri Bandi Narayana, S/o Ganga Rao	28/5, 28/9	2.68	17° 6'47.13"N	81°43'21.11"E
				17° 6'45.92"N	81°43'18.45"E
				17° 6'45.72"N	81°43'18.46"E
				17° 6'45.04"N	81°43'17.34"E
				17° 6'49.62"N	81°43'20.27"E
				17° 6'48.24"N	81°43'17.91"E
				17° 6'46.14"N	81°43'18.95"E
				17° 6'47.50"N	81°43'16.52"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 23.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 43545 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1584M, dated 01.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 23.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 28/9 & 28/5 situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.

7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 01.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. No ground Water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Polygon No	Sl.No.	Latitude	Longitude
28/5	A	17° 6'45.34"N	81°43'17.64"E
	B	17° 6'45.72"N	81°43'18.46"E
	C	17° 6'45.92"N	81°43'18.45"E
	D	17° 6'46.17"N	81°43'18.91"E
	E	17° 6'48.24"N	81°43'17.91"E
	F	17° 6'47.50"N	81°43'16.52"E
28/9	A	17° 6'47.13"N	81°43'21.11"E
	B	17° 6'46.17"N	81°43'18.91"E
	C	17° 6'48.24"N	81°43'17.91"E
	D	17° 6'49.62"N	81°43'20.27"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on

mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Bandi Satyanarayana & 2 others others for de-casting of sand in Sy.Nos.28/5 & 28/9 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 2.68 Acs, (1.084 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of 43,383.84 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

24/12/2018 3:28 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**



 Digitally Signed

Note # 4

Sir,

May be permitted to do de-casting of sand and same may be placed before next DLSC.

25/12/2018 2:03 PM

**A MALLIKARJUNA
(JOINT COLLECTOR)**



 Digitally Signed

Note # 5

26/12/2018 8:39 AM

**KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)**



 Digitally Signed

Note # 6

26/12/2018 4:18 PM

**A MALLIKARJUNA
(JOINT COLLECTOR)**

Note # 7

26/12/2018 5:59 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**

Note # 3

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Sangiseti Surya Rao and Matta Adinaryana in Survey No.38/4C, 4D of Ac.5.00 cts in Seethanagaram Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 22.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.L.Dis.REV-ESECOMAM(REP)/151/2018-JA(E4)-CLO-EG, dated 08.08.2018 of the District Collector, East Godavari District.

2.G/4588/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Sangiseti Surya Rao and Matta Adinaryana have made a representation requesting to grant permission for removal of sand in Sy.No.38/4C & 38/4D of Ac.5.00 cts in Seethanagaram Village & Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Sangiseti Surya Rao and Matta Adinaryana have filed representations for De-casting of sand from the lands in Sy. No.38/4C & 38/4D of Seethanagaram Village & Mandal. In this connection, joint inspection was conducted on 22.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/448/2018, dated 07.09.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Seethanagaram, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 4.28 cents in Sy.Nos.38/4C & 38/4D of Seethanagaram Village & Mandal, East Godavari District. The details are as follows:

1. **Sri Sangiseti Surya Rao, S/o China Tatayya:-** As per revenue records the land applied for Ac.2.50 cts. in Sy.No.38/4C of Seethanagaram Village is classified as G.D are under possession and enjoyment of Sri Sangiseti Surya Rao, S/o China Tatayya of Seethanagaram Mandal. Whereas the extent of Ac.1.78 cts in Sy.No.38/4C is covered with sand and the remaining extent of Ac.0.72 cts is with water. **Hence, Tahsildar recommended for excavation of Ac.1.78 cts in Sy.No.38/4C.**
2. **Sri Matta Adinarayana, S/o Satyam:-** As per revenue records the land applied for Ac.2.50 cts in Sy.No.38/4D of Seethanagaram Village is classified as G.D are under possession and enjoyment of Sri Matta Adinarayana, S/o Satyam of Seethanagaram Mandal. Whereas **the extent in Ac.2.50 cts in Sy.No.38/4D is covered with sand. Hence, the Tahsildar recommended for excavation of Ac.2.50 cts in Sy.No.38/4D.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Sangiseti Surya Rao, S/o China Tatayya	38/4C	2.50	1.78
2	Sri Matta Adinarayana, S/o Satyam	38/4D	2.50	2.50
Total Extent in Acres			5.00	4.28

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Sangiseti Surya Rao & Sri Matta Adinarayana on 22.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.38/4C and 38/4D of extent Ac.4.28 cts of Seethanagaram which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.38/4C & 38/4D of extent Ac.4.28 cts of Seethanagaram Village & Mandal and marked the field stones on the ground. Further, as per the Ground Water Dept. report, leaving a safe margin of 500 m distance from HPCL Gas Pipeline carrying structure de-casting may be allowed and as per Rule 9 of APMMC Rules, 1966, "not quarry within 500 meters of any existing structure such as bridges, dams weirs or any other cross drainage structures. The local officials of the respective depts. shall protect their structures and to establish and maintain a signboard at periphery of 500 mts distance indicating that no sand mining is allowed.

After fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 1.51 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 2.00 to 4.00 mts with an average depth of 3.00 mts. The total quantity of sand is available in the de-casting of patta land is **18,332.91 cum** (1.51 X 4047 sqmt X 3.00 mts).

Sl.No.	Name of the Applicant	Sy.Nos	Extent Ac. cts	Latitude	Longitude
1	Sri Sangiseti Surya Rao & Sri Matta Adinarayana	38/4C & 38/4D	1.51	17°11'24.66"N	81°40'8.05"E
				17°11'24.11"N	81°40'6.61"E
				17°11'23.53"N	81°40'5.20"E
				17°11'21.62"N	81°40'6.29"E
				17°11'22.09"N	81°40'7.53"E
				17°11'22.91"N	81°40'9.11"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 22.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 2.00 Mts to 4.00 Mts with an average of 3.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 51,963 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1095M, dated 05.09.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 01.08.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 38/4C & 38/4D situated in Seethanagaram Village & Mandal only.

4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.25,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.33.300 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 06.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 22.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There is a structure towards south of the proposed area of de-casting carrying HPCL gas pipe line within 500m.
2. The existing ground water structures are found within 500 m distance from the proposed area of de-casting.
3. However, the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier. In the wake of above issue of existing HPCL gas pipe line, de-casting is not allowed over the entire area but leaving a safe margin of 500m distance from the HPCL gas pipe line carrying structure de-casting may be allowed within the following Geo-coordinates only.

Sl.No.	Latitude	Longitude
1	17°11'24.66"N	81°40'8.05"E
2	17°11'24.11"N	81°40'6.61"E
3	17°11'23.53"N	81°40'5.20"E
4	17°11'21.62"N	81°40'6.29"E
5	17°11'22.09"N	81°40'7.53"E
6	17°11'22.91"N	81°40'9.11"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Technical Assistant, Mines and Geology, Rajamahendravaram; Deputy Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of

boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Sangiseti Surya Rao & Sri Matta Adinarayana for de-casting of sand in Sy.Nos.38/4C & 38/4D of Seethanagaram Village & Mandal, over an extent of 1.51 Acs, (0.611 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand in 1.51 Acres with an average depth of 3.0 meters only with an estimated quantity of 18333 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.

8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

23/12/2018 8:56 AM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 4

Sir,

May be permitted to do de-casting of sand and same may be placed before next DLSC.

25/12/2018 2:03 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 5

26/12/2018 8:39 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 6

26/12/2018 4:18 PM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 7

26/12/2018 5:57 PM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 4

 Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Smt Maddipudi Seetayamma in Survey No.160, 162/1B, 163/2 of Ac.7.94 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Joint inspection conducted on 26.11.2018 with line departments - Report submitted – Submitted for approval - Reg.

 Reference: 1.L.Dis.REV-ESECOMAM(REP)/181/2018-JA(E4)-CLO-EG, dated 14.09.2018 of the District Collector, East Godavari District.
 2.G/4595/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Smt Maddipudi Seetayamma has made a representation requesting to grant permission for removal of sand in Sy.No.160, 162/1B, 163/2 of Ac.7.94 cts in Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Smt Maddipudi Seetayamma has filed representations for De-casting of sand from the lands in Sy. No.160, 162/1B, 163/2 of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 26.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/626/2018, dated 28.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 2.21 cents in Sy.Nos.160, 162/1B, 163/2 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Smt Maddipudi Seetayamma, W/o Bojjiyya:-** As per revenue records the land applied for Ac.7.94 cts. in Sy.No.160, 162/1B, 163/2 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Smt Maddipudi Seetayamma, W/o Venkata Krishna Rao of Seethanagaram Mandal. Whereas the extent of Ac.2.21 cts in Sy.No.160, 162/1B, 163/2 is with sand and **the remaining extent of Ac.5.73 cts is under waterlogged condition. Hence Tahsildar recommended for excavation of Ac.2.21 cts only.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl. No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts	Remarks
1	Smt Maddipudi Seetayamma, W/o Venkata Krishna Rao	160	3.80	2.21	An extent of Ac5.73 cts was filled with water
		162/1B	2.39		
		163/2	1.75		
Total			7.94	2.21	

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Smt Maddipudi Seetayamma on 26.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.160, 162/1B, 163/2 of extent Ac.2.21 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.160, 162/1B, 163/2 of extent Ac.2.21 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, he was recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 2.21 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 3.00 to 5.00 mts with an average depth of 4.00 mts. The total quantity of sand is available in the de-casting of patta land is 35,775 cum (2.21 X 4047 sqmt X 4.00 mts).

Sl. No.	Name of the Applicant	Sy.No.	Extent Ac. Cts.	Geo Coordinates	
1	Smt Maddipudi Seetayamma	160, 162/1B, 163/2	2.21	17° 6'16.60"N	81°43'58.38"E
				17° 6'16.62"N	81°43'58.22"E
				17° 6'16.60"N	81°43'57.80"E
				17° 6'16.93"N	81°43'57.67"E
				17° 6'22.10"N	81°44'0.21"E
				17° 6'21.33"N	81°44'0.81"E
				17° 6'15.09"N	81°44'6.19"E
				17° 6'14.78"N	81°44'7.83"E
				17° 6'17.02"N	81°44'9.10"E
				17° 6'18.21"N	81°44'7.66"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected the area along with the line dept. officials and stated that Mandal Surveyor of Seethanagaram has shown the said area in the field which is totally covered by sand and fixed the boundaries of the pattadar's Sy.Nos and marked the stones on the ground. The AD, Agriculture found the following observations:

1. The depth of the sand ranges from 3.00 Mts to 5.00 Mts with an average of 4.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 35,775 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep rooted melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1617M, dated 04.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 26.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 160, 162/1B & 163/2 situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.

9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 04.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 26.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. Ground water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.		17° 6'16.93"N	81°43'57.67"E
1	Polygon - I	17° 6'22.10"N	81°44'0.21"E
2		17° 6'21.33"N	81°44'0.81"E
3		17° 6'16.60"N	81°43'58.38"E
4		17° 6'16.62"N	81°43'58.22"E
5		17° 6'16.60"N	81°43'57.80"E
6	Polygon - II	17° 6'15.42"N	81°44'5.18"E
7		17° 6'18.21"N	81°44'6.55"E
8		17° 6'18.21"N	81°44'7.66"E
9		17° 6'15.09"N	81°44'6.19"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Assistant Director of Mines and Geology, Rajamahendravaram; Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression

long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.

2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Smt Maddipudi Seethayamma for de-casting of sand from her Pattalands in Sy.Nos.160, 162/1B, 163/2 of Mulakallanka Village of Seethanagaram Mandal, over an extent of 2.21 Acs, (0.894 Hects,) may be permitted duly imposing following conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 4.0 meters only with an estimated quantity of **35,775** cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the

concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.

6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

29/12/2018 12:43 PM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 5

Sir,
may be approved & same mat be place before next DLSC

31/12/2018 9:39 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 6

01/01/2019 9:24 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 7

01/01/2019 10:12 AM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 8

01/01/2019 4:53 PM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 1

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Smt Kantipudi Satyavathi and 6 others in Survey No.157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 164/1A of Ac.17.08 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 26.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.L.Dis.REV-ESECOMAM(REP)/227/2018-JA(E4)-CLO-EG, dated 09.11.2018 of the District Collector, East Godavari District.
2.G/4597/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Smt Kantipudi Satyavathi and 6 others have made a representation requesting to grant permission for removal of sand in Sy.No. 157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 163/2, 164/1A of Ac.17.08 cts in Mulakallanka Village of Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Bandi Satyanarayana & 2 others have filed representations for De-casting of sand from the lands in Sy. No. 157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 164/1A etc., of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 26.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/623/2018, dated 28.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 9.00 cents in Sy.Nos.157/1, 157/2, 157/9, 157/13, 160, 162/1A, 163/1B, 164/1A etc., of

Mulakallanka Village, Seethanagaram Mandal, East Godavari District.
The details are as follows:

1. **Smt Kantipudi Satyavathi, W/o Bojjiyya:-** As per revenue records the land applied for Ac.1.50 cts. in Sy.No.157/2, 157/13 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Smt Kantipudi Satyavathi of Seethanagaram Mandal and **the applied extent of Ac.1.50 cents in Sy.No.157/13 & 157/2 is covered with sand and the Tahsildar recommended for excavation.**
2. **Sri Maddipudi Nageswara Rao, S/o Venkata Ramarao:-** As per revenue records the land applied for Ac.3.80 cts in Sy.No.157/1, 157/9, 160, 162/1A, 163/2 of Mulakallanka Village is classified as G.D are under possession and enjoyment of Sri Maddipudi Nageswara Rao of Seethanagaram Mandal and out of the applied extent in Ac.3.80 cts, **Ac.1.89 cts is covered with sand and the remaining extent of Ac.1.91 is covered with water. Finally Tahsildar recommended for excavation of 1.89 cts only.**
3. **Sri Maddipudi Srinivasa Rao, S/o Venkata Bucchi Ramarao:-** As per revenue records the land applied for Ac 5.06 cts in Sy.No.157/1, 157/9, 160, 162/1A, 163/2 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Maddipudi Srinivasa Rao of Seethanagaram Mandal. And out of the applied extent of Ac.5.06 cts, **Ac.1.89 cts is covered with sand and the remaining extent of Ac.3.17 cts is covered with water. Finally Tahsildar recommended for excavation of Ac.1.89 cts only.**
4. **Sri Maddipudi Rammohan Rao, S/o Venkata Bucchi Ramarao:-** As per revenue records the land applied for Ac 2.55 cts in Sy.No.157/1, 157/9, 162/1A, 163/2 of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Maddipudi Rammohana Rao of Seethanagaram Mandal. And out of the applied extent of Ac.2.55 cts, **Ac.1.90 cts is covered with sand and the remaining extent of Ac.0.65 cts is covered with water. Finally Tahsildar recommended for excavation of Ac.1.90 cts only.**
5. **Sri Polina Satyanarayana, S/o Venkata Rao:-** As per revenue records the land applied for Ac 2.11 cts in Sy.No.163/1A, 163/1B of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Polina Satyanarayana of Seethanagaram Mandal. And out of the applied extent of Ac.2.11 cts, **Ac.0.90 cts is covered with sand and the remaining extent of Ac.1.21 cts is covered with water. Finally Tahsildar recommended for excavation of Ac.0.90 cts only.**
6. **Sri Polina Lakshmana Rao, S/o Ramchandram:-** As per revenue records the land applied for Ac 1.03 cts in Sy.No.164/1A of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Polina Lakshmana Rao of Seethanagaram Mandal. And out of the applied extent of Ac.1.03 cts, **Ac.0.46 cts is covered with sand and the remaining extent of Ac.0.57 cts is covered with water. Finally Tahsildar recommended for excavation of Ac.0.46 cts only.**

7. **Sri Polina Krishna Bhagavan, S/o Ramchandram:-** As per revenue records the land applied for Ac 1.03 cts in Sy.No.164/1A of Mulakallanka village is classified as G.D are under possession and enjoyment of Sri Polina Krishna Bhagavan of Seethanagaram Mandal. And out of the applied extent of Ac.1.03 cts, **Ac.0.46 cts is covered with sand and the remaining extent of Ac.0.57 cts is covered with water. Finally Tahsildar recommended for excavation of Ac.0.46 cts only.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl. No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts	Remarks
1	Smt Kantipudi Satyavathi, W/o Bojjiyya	157/2 157/13	1.50	1.50	
2	Sri Maddipudi Nageswara Rao, S/o Venkata Ramarao	157/1 157/9 160 162/1A 163/2	3.80	1.89	An extent of Acs 1.91 cts was filled with water
3	Sri Maddipudi Srinivasa Rao, S/o Venkata Bucchi Ramarao	157/1 157/9 160 162/1A 163/2	5.06	1.89	An extent of Acs 3.17 cts was filled with water
4	Sri Maddipudi Rammohan Rao, S/o Venkata Bucchi Rama Rao	157/1 157/9 162/1A 163/2	2.55	1.90	An extent of Acs 0.65 cts was filled with water
5	Sri Polina Satyanarayana, S/o Venkata Rao	163/1A 163/1B	2.11	0.90	An extent of Acs 1.21 cts was filled with water
6	Sri Polina Lakshmana Rao, S/o Ramachandram	164/1A	1.03	0.46	An extent of Acs 0.57 cts was filled with water
7	Sri Polina Krishna Bhagavan, S/o Ramachandram	164/1A	1.03	0.46	An extent of Acs 0.57 cts was filled with water
	Total Extent in Acres		17.08	9.00	8.08

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Smt Kantipudi Satyavathi & 6 others on 26.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.157/1, 157/2, 157/9, 157/13, 160, 162/1A etc. of extent Ac.9.00 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No. 157/1, 157/2, 157/9, 157/13, 160, 162/1A etc. of extent Ac.9.00 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have

recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 9.00 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 2.00 to 4.00 mts with an average depth of 3.00 mts. The total quantity of sand is available in the de-casting of patta land is 1,09,269 cum (9.00 X 4047 sqmt X 3.00 mts).

Sl. No.	Name of the Applicant	Sy.No.	Extent Ac. Cts.	Geo Coordinates	
1	Smt Kantipudi Satyavathi and 6 others	157/1, 157/2, 157/9, 157/13, 160, 162/1A etc.	9.00	17° 6'2.76"N	81°44'4.50"E
				17° 6'3.92"N	81°44'4.44"E
				17° 6'5.82"N	81°44'4.35"E
				17° 6'1.98"N	81°44'2.07"E
				17° 6'3.07"N	81°44'1.70"E
				17° 6'4.95"N	81°44'1.14"E
				17° 6'14.84"N	81°44'3.74"E
				17° 6'13.74"N	81°44'3.83"E
				17° 6'13.85"N	81°44'1.06"E
				17° 6'12.57"N	81°44'1.34"E
				17° 6'12.46"N	81°43'58.59"E
				17° 6'15.30"N	81°43'57.71"E
				17° 6'15.16"N	81°44'0.85"E
				17° 6'15.03"N	81°44'2.78"E
				17° 6'18.53"N	81°43'57.16"E
				17° 6'16.93"N	81°43'57.67"E
				17° 6'23.07"N	81°43'59.24"E
				17° 6'22.10"N	81°44'0.21"E
				17° 6'15.76"N	81°44'2.99"E
				17° 6'15.76"N	81°44'3.08"E
17° 6'18.83"N	81°44'3.60"E				
17° 6'18.87"N	81°44'3.78"E				
17° 6'15.56"N	81°44'4.17"E				
17° 6'15.42"N	81°44'5.18"E				
17° 6'18.21"N	81°44'6.55"E				
17° 6'18.20"N	81°44'5.47"E				

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 24.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 2.00 Mts to 4.00 Mts with an average of 3.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 1,09,269 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep rooted melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1616M, dated 04.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 26.11.2018 and found that

the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 157/1, 2, 9, 13 & 160, 162/1A, 163/1A, 163/1B, 163/2 & 164/1A situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

**Dy. Director, Ground Water & Water Audit Dept.,
Rajamahendravaram Report:**

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 04.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. Ground water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.	Sy.Nos	Long	Lat
1	Polygon – I Sy.No.157/9 & 157/13	17° 6'2.76"N	81°44'4.50"E
2		17° 6'3.92"N	81°44'4.44"E
3		17° 6'5.82"N	81°44'4.35"E
4		17° 6'1.98"N	81°44'2.07"E
5		17° 6'3.07"N	81°44'1.70"E
6		17° 6'4.95"N	81°44'1.14"E
7	Polygon – II Sy.No.157/1 & 2	17° 6'14.84"N	81°44'3.74"E
8		17° 6'13.74"N	81°44'3.83"E
9		17° 6'13.85"N	81°44'1.06"E
10		17° 6'12.57"N	81°44'1.34"E
11		17° 6'12.46"N	81°43'58.59"E
12		17° 6'15.30"N	81°43'57.71"E
13		17° 6'15.16"N	81°44'0.85"E
14	17° 6'15.03"N	81°44'2.78"E	
15	Polygon – III Sy.No.162/1A	17° 6'18.53"N	81°43'57.16"E
16		17° 6'16.93"N	81°43'57.67"E
17		17° 6'23.07"N	81°43'59.24"E
18	Polygon – IV Sy.No.163/1b & 163/2	17° 6'22.10"N	81°44'0.21"E
19		17° 6'15.76"N	81°44'2.99"E
20		17° 6'15.76"N	81°44'3.08"E
21		17° 6'18.83"N	81°44'3.60"E
22		17° 6'18.87"N	81°44'3.78"E
23		17° 6'15.56"N	81°44'4.17"E
24		17° 6'15.42"N	81°44'5.18"E
25		17° 6'18.21"N	81°44'6.55"E
26	17° 6'18.20"N	81°44'5.47"E	
27	Polygon – V Sy.No.162, 164/1A	17° 6'15.09"N	81°44'6.19"E
28		17° 6'14.78"N	81°44'7.83"E
29		17° 6'17.02"N	81°44'9.10"E
30		17° 6'18.21"N	81°44'7.66"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Assistant Director of Mines and Geology, Rajamahendravaram; Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially

notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.

3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Smt Kantipudi Satyavathi & 6 others others for de-casting of sand in Sy.Nos. 157/1, 157/2, 157/9, 157/13,

160, 162/1A, 163/1B, 164/1A etc., of Mulakallanka Village of Seethanagaram Mandal, over an extent of 9.00 Acs, (3.642 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 3.0 meters only with an estimated quantity of **1,09,269** cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

28/12/2018 1:23 PM

KLV PRASAD
(ASSISTANT DIRECTOR)



Digitally Signed

Note # 2

Sir,
may be approved and same may be place before next DLSC

31/12/2018 9:38 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 3

01/01/2019 9:24 AM

**KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)**



 Digitally Signed

Note # 4

01/01/2019 10:12 AM

**A MALLIKARJUNA
(JOINT COLLECTOR)**

Note # 5

01/01/2019 4:57 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**

Note # 1

Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Smt. Nekkanti Jhansi Rani and 2 others in Survey No.29/1A, 31/1A, 2, 32/1 of Ac.9.95 cts in Mulakallanka Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 23.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

Reference: 1.Representation of Smt.Nekkanti Jhansi Rani.
2.G/4594/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, Smt. Nekkanti Jhansi Rani and 2 others have made a representation requesting to grant permission for removal of sand in Sy.No.29/1A, 31/1A, 2, 32/1 of Ac.9.95 cts in Mulakallanka Village of Seethanagaram Mandal.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Smt. Nekkanti Jhansi Rani and 2 others have filed representations for De-casting of sand from the lands in Sy. No. 29/1A, 31/1A, 2, 32/1 of Ac.9.95 cts of Mulakallanka Village of Seethanagaram Mandal. In this connection, joint inspection was conducted on 23.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/625/2018, dated 28.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Mulakallanka, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 1.67 cents in Sy.Nos. 29/1A, 31/1A, 2, 32/1 of Mulakallanka Village, Seethanagaram Mandal, East Godavari District. The details are as follows:

1. **Smt Nekkanti Jhansi Rani, S/o VV Satyanarayana(late):-**
As per revenue records the land applied for Ac.2.00 cts. in Sy.No.29/1A of Mulakallanka Village is classified as G.D are under possession and enjoyment of Smt. Nekkanti Jhansi Rani of

Seethanagaram Mandal. Whereas extent Ac.0.80 cts in Sy.No.29/1A is covered with sand and remaining extent of Ac.1.20 cts is with water. Hence, **Tahsildar recommended for excavation of Ac.0.80 cts in Sy.No.29/1A.**

2. **Smt Polina Bhadramma, W/o Venkata Krishna Rao(late):-** As per revenue records the land applied for Ac.1.04 cts in Sy.No.29/1A of Mulakallanka Village is classified as G.D are under possession and enjoyment of Smt Polina Bhadramma of Seethanagaram Mandal. Whereas the extent of Ac.0.50 cts in Sy.No.29/1A is with sand and the remaining extent of Ac.0.54 cts is with water. Hence, **Tahsildar recommended for excavation of Ac.0.50 cts in Sy.No.29/1A.**
3. **Smt Taneeru Ramadevi, W/o Bangaru Babu:-** As per revenue records the land applied for Ac 6.91 cts in Sy.No.31/1A, 31/2, 32/1 of Mulakallanka village is classified as G.D are under possession and enjoyment of Smt Taneeru Ramadevi Mandal. Whereas the extent of Ac.0.37 cts in Sy.No.31/1A, 31/2, 32/1 is with sand and the remaining extent of Ac.6.54 cts is with water. Hence, **Tahsildar recommended for excavation of Ac.0.37 cts in Sy.No.31/1A, 31/2, 32/1.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl. No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts	Remarks
1	Smt Nekkanti Jhansi Rani, W/o Late Satyanarayana	29/1A	2.00	0.80	An extent of 1.20 Acres was filled with Water
2	Smt Polina Bhadramma, W/o Late Venkata Krishna Rao	29/1A	1.04	0.50	An extent of 0.54 Acres was filled with Water
3	Smt Tanneru Ramadevi, W/o Bangaru Babu	31/1A 31/2 32/1	6.91	0.37	An extent of 6.54 Acres is filled with Water
Total Extent in Acres			9.95	1.67	8.28

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Smt Nekkanti Jhansirani and 2 others others on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.29/1A, 31/1A, 31/2 & 32/1, 29/1A of extent Ac.1.67 cts of Mulakalalanka which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No. 29/1A, 31/1A, 31/2 & 32/1, 29/1A of extent Ac.1.67 cts of Mulakalalanka Village, Seethanagaram Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 1.67 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 2.00 to 4.00 mts with an average depth of 3.00 mts. The total quantity of sand is available in the de-casting of patta land is **20275 cum** (Acs 1.67 X 4047 sqmt X 3.00 mts).

Sl. No.	Name of the land owner	Sy.No.	Extent in Acres		Geo-Coordinates	
1	Smt Nekkanti Jhansirani, W/o Late Veera Venkata Satyanarayana, Smt. Tanneer Ramadevi, W/o Bangarababu, Sri Polina Bhadramma, W/o Late Polina Venkata Krishna Rao	29/1A, 31/1A, 31/2 & 32/1, 29/1A	1.67	1	17° 6'40.11"N	81°43'22.98"E
				2	17° 6'40.11"N	81°43'22.56"E
				3	17° 6'41.27"N	81°43'21.32"E
				4	17° 6'41.66"N	81°43'22.67"E
				5	17° 6'45.96"N	81°43'21.67"E
				6	17° 6'47.13"N	81°43'21.11"E
				7	17° 6'45.92"N	81°43'18.45"E
				8	17° 6'45.72"N	81°43'18.46"E
				9	17° 6'45.04"N	81°43'17.34"E
				10	17° 6'43.90"N	81°43'18.24"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 23.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 2.00 Mts to 4.00 Mts with an average of 3.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 20275 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep rooted melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1629, dated 05.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 23.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 291/1A, 31/1A, 31/2 & 32/1 situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.

5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.22.200 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 05.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 23.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. No ground Water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.	Latitude	Longitude
1	17° 6'40.11"N	81°43'22.98"E
2	17° 6'40.11"N	81°43'22.56"E
3	17° 6'41.27"N	81°43'21.32"E
4	17° 6'41.66"N	81°43'22.67"E
5	17° 6'45.96"N	81°43'21.67"E
6	17° 6'47.13"N	81°43'21.11"E
7	17° 6'45.92"N	81°43'18.45"E
8	17° 6'45.72"N	81°43'18.46"E
9	17° 6'45.04"N	81°43'17.34"E
10	17° 6'43.90"N	81°43'18.24"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Asst. Director of Mines and Geology, Rajamahendravaram; Deputy Executive Engineer,

Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in pattalands stating that the Government is hereby permits de-casting of sand deposited in the pattalands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Smt Nekkanti Jhansirani & 2 others for de-casting of sand in Sy.Nos.29/1A, 31/1A, 31/2 & 32/1, 29/1A of Mulakallanka Village of Seethanagaram Mandal, over an extent of 1.67 Acs, (0.676 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 3.0 meters only with an estimated quantity of 20,275 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.

11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

27/12/2018 6:05 PM

KLV PRASAD
(ASSISTANT DIRECTOR)



 Digitally Signed

Note # 2

Sir,
may be approved & same may be place before next DLSC

31/12/2018 9:35 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



 Digitally Signed

Note # 3

01/01/2019 9:24 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



 Digitally Signed

Note # 4

01/01/2019 10:12 AM

A MALLIKARJUNA
(JOINT COLLECTOR)

Note # 5

01/01/2019 4:48 PM

KLV PRASAD
(ASSISTANT DIRECTOR)

Note # 5

 Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Smt. Mutyala Lakshminarayanamma in Survey No.38/4A, 4B of Ac.6.90 cts in Seethanagaram Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Further Joint inspection conducted on 23.11.2018 for the applied lands with line departments - Report submitted - Permission may be accorded - Reg.

 Reference: 1.L.Dis.REV-ESECOMAM(REP)/136/2018-JA(E4)-CLO-EG, dated 18.09.2018 of the District Collector, East Godavari District.
 2.G/4589/2018, Dated: 14.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Smt. Mutyala Lakshminarayanamma has made a representation requesting to grant permission for removal of sand in Sy.No.38/4A & 38/4B of Ac.6.90 cts in Seethanagaram Village & Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Smt. Mutyala Lakshminarayanamma has filed representations for De-casting of sand from the lands in Sy. No.38/4A & 38/4B of Seethanagaram Village & Mandal. In this connection, joint inspection was conducted on 22.11.2018 & 23.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/534/2018, dated 01.10.2018 & 03.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Seethanagaram, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 6.90 cents in Sy.Nos.38/4A & 38/4B of Seethanagaram Village & Mandal, East Godavari District. The details are as follows:

1. **Smt. Mutyala Lakshminarayanamma, W/o Veerabhadra Rao:-** As per revenue records the land applied for Ac.6.90 cts. in Sy.No.38/4A & 38/4B of Seethanagaram Village is classified as G.D are under possession and enjoyment of Smt. Mutyala Lakshminarayanamma, W/o Veerabhadra Rao. Whereas the extent of Ac.3.05 cts in Sy.No.38/4A is covered with sand and the remaining extent of Ac.1.35 cts is with water and extent of Ac.1.85 cts in Sy.No.38/4B is with sand and the remaining extent of Ac.0.65 cts is with water. **Hence, Tahsildar recommended for excavation of Ac.3.05 cts in Sy.No.38/4A & Ac.1.85 cts in Sy.No.38/4B of Seethanagaram Village and Mandal.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl.No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts
1	Smt. Mutyala Lakshmi Narayanamma	38/4A	4.90	3.05
		38/4B	2.00	1.85
Total Extent in Acres			6.90	4.90

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Smt.Mutyala Lakshmi Narayanamma, W/o Veerabhadra Rao on 23.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.38/4A and 38/4B of extent Ac.4.90 cts of Seethanagaram which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.38/4A & 38/4B of extent Ac.4.90 cts of Seethanagaram Village & Mandal and marked the field stones on the ground. Further, as per the Ground Water Dept. report, leaving a safe margin of 500 m distance from HPCL Gas Pipeline carrying structure de-casting may be allowed and as per Rule 9 of APMMC Rules, 1966, "not quarry within 500 meters of any existing structure such as bridges, dams weirs or any other cross drainage structures. The local officials of the respective depts. shall protect their structures and to establish and maintain a signboard at periphery of 500 mts distance indicating that no sand mining is allowed.

After fixation of boundaries by the Mandal Surveyor, Seethanagaram, they have recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 1.74 cts approximately after leaving the safe margin of 500 mts distance from HPCL Gas Pipe Line. The AD, Agriculture has informed the depth of the sand varies from 2.00 to 4.00 mts with an average depth of 3.00 mts. The total quantity of sand is available in the de-casting of patta land is **21,125 cum** (1.74 X 4047 sqmt X 3.00 mts).

Sl.No.	Name of the Applicant	Sy.Nos	Extent Ac. cts	Latitude	Longitude
1	Smt Mutyala Lakshminarayanamma, W/o Veerabhadra Rao	38/4A & 38/4B	1.74	17°11'23.40"N	81°40'5.30"E
				17°11'22.83"N	81°40'3.72"E
				17°11'21.93"N	81°40'1.21"E
				17°11'21.05"N	81°40'4.76"E
				17°11'19.76"N	81°40'2.47"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected on 22.11.2018 along with the line dept. officials and stated the following observations.

1. The depth of the sand ranges from 2.00 Mts to 4.00 Mts with an average of 3.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 21,125 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep rooted melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1274M, dated 06.10.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 29.09.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 38/4A & 38/4B situated in Seethanagaram Village & Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.
6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.

7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.33.300 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 01.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 22.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There is a structure towards south of the proposed area of de-casting carrying HPCL gas pipe line within 500m.
2. The existing ground water structures are found within 500 m distance from the proposed area of de-casting.
3. However, the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier. In the wake of above issue of existing HPCL gas pipe line, de-casting is not allowed over the entire area but leaving a safe margin of 500m distance from the HPCL gas pipe line carrying structure de-casting may be allowed within the following Geo-coordinates only.

Sl.No.	Latitude	Longitude
1	17°11'23.40"N	81°40'5.30"E
2	17°11'22.83"N	81°40'3.72"E
3	17°11'21.93"N	81°40'1.21"E
4	17°11'21.05"N	81°40'4.76"E
5	17°11'19.76"N	81°40'2.47"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Asst. Director Mines and Geology, Rajamahendravaram; Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

Further, it is submitted that the Government vide Memo.No.3066/M.II(1)/ 2016-7, Date:22-03-2016 issued instructions on de-casting of sand in patta lands stating that the Government is hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam District, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the GoI Notification S.O.1533, Date:14-09-2006 and subsequent notifications especially Notification No.S.O.141 (E), Date:15-01-2016 issued by the MoEFCC, Govt. of India. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed. The sale of sand from the patta lands is strictly prohibited. The Collectors & District Magistrates / Commissioners of Police / Superintendents of Police / Director of Mines & Geology, A.P., Hyderabad, shall take necessary action accordingly.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which "**Removal of sand deposits on Agricultural field after flood by farmers.**" This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the

Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Smt. Mutyala Lakshminarayanamma for de-casting of sand in Sy.Nos.38/4A & 38/4B of Seethanagaram Village & Mandal, over an extent of 1.74 Acs, (0.704 Hects,)

Permission may be accorded for De-casting of Sand in the Pattalands duly following the conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 3.0 meters only with an estimated quantity of 21125 cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

27/12/2018 6:36 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**



 Digitally Signed

Note # 6

Sir,
may be approved & same may be placed before next DLSC.

31/12/2018 9:33 PM

**A MALLIKARJUNA
(JOINT COLLECTOR)**



 Digitally Signed

Note # 7

01/01/2019 9:24 AM

**KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)**



 Digitally Signed

Note # 8

01/01/2019 10:12 AM

**A MALLIKARJUNA
(JOINT COLLECTOR)**

Note # 9

01/01/2019 4:49 PM

**KLV PRASAD
(ASSISTANT DIRECTOR)**

Note # 1

 Subject:- De-casting of sand from Patta lands - Seethanagaram Mandal - Application of Sri Mullapudi Krishna Rao & 2 others in Survey No.212 of Ac.8.19 cts in Seethanagaram Village - Verification of Ownership and fixation of boundaries - Tahsildar submitted the report - Joint inspection conducted on 26.11.2018 with line departments - Report submitted - Submitted for approval - Reg.

Reference: 1.L.Dis.REV-ESECOMAM(REP)/183/2018-JA(E4)-CLO-EG, dated 11.09.2018 of the District Collector, East Godavari District.
 2.G/4600/2018, Dated: 26.12.2018, the Sub-Collector, Rajamahendravaram.

Kindly see the references cited.

Through the reference 1st cited, the District Collector, East Godavari District has directed the Asst. Director of Mines & Geology, Rajamahendravaram that Sri Mullapudi Krishna Rao & 2 others have made a representation requesting to grant permission for removal of sand in Sy.No.212 of Ac.8.19 cts in Seethanagaram Village & Seethanagaram Mandal and directed to conduct detailed enquiry and take necessary action as per rules in vogue.

The Sub-Collector, Rajamahendravaram through the reference 2nd cited has addressed a letter to the District Collector, East Godavari District and reported that Sri Mullapudi Krishna Rao & 2 others have filed representations for De-casting of sand from the lands in Sy. No.212 of Seethanagaram Village & Mandal. In this connection, joint inspection was conducted on 26.11.2018 in the above applied lands along with the Technical Assistant, Mines and Geology, Rajamahendravaram; Asst. Engineer, Water Resource Dept., Godavari Head works Division, Dowlaiswaram; Assistant Director(FAC), Agriculture Dept., Korukonda; AE, Ground Water & Water Audit Dept; Tahsildar, Seethanagaram & Mandal Surveyor, Seethanagaram and the Officials have submitted their reports. The details of Reports of Inspecting officials are as follows:

Tahsildar, Seethanagaram:

The Tahsildar, Seethanagaram vide Lr.No.Ref.A/596/2018, dated 14.11.2018 has informed that Tahsildar, Seethanagaram alongwith the VRO, Seethanagaram, MRI, Seethanagaram and the Mandal Surveyor, Seethanagaram have inspected the land and fixed the boundaries on ground and prepared FMB Sketches each and every Survey Number wise and also prepared combined sketches. Further, the Tahsildar has recommended for an extent of Acres 8.19 cents in Sy.Nos.212 of Seethanagaram Village & Mandal, East Godavari District. The details are as follows:

1. **Sri Mullapudi Krishna Rao, S/o Veeranna:-** As per revenue records the land applied for Ac.2.73 cts. in Sy.No.212 of Seethanagaram Village is classified as G.D are under possession and enjoyment of Sri Mullapudi Krishna Rao, S/o Veeranna of Seethanagaram Mandal. **Hence Tahsildar recommended for excavation of Ac.2.73 cts in Sy.No.212.**
2. **Sri Mullapudi Chandramouli, S/o Veeranna:-** As per revenue records the land applied for Ac.2.73 cts. in Sy.No.212 of Seethanagaram Village is classified as G.D are under possession and enjoyment of Sri Mullapudi Chandramouli, S/o Veeranna of Seethanagaram Mandal. **Hence Tahsildar recommended for excavation of Ac.2.73 cts in Sy.No.212.**
3. **Sri Mullapudi Narasimha Murthy, S/o Veeranna:-** As per revenue records the land applied for Ac.2.73 cts. in Sy.No.212 of Seethanagaram Village is classified as G.D are under possession and enjoyment of Sri Mullapudi Narasimha Murthy, S/o Veeranna of Seethanagaram Mandal. **Hence Tahsildar recommended for excavation of Ac.2.73 cts in Sy.No.212.**

The Tahsildar, Seethanagaram has recommended the following extents of the each applicant mentioned against each as the same lands are with the possession and enjoyment and at present covered with sand on ground, as adjacent land owners deposed that they have no objection to allow De-casting in the proposed land.

Sl. No.	Name of the applicant	Sy.Nos.	Applied Extent Ac. cts	Tahsildar recommended extent Ac. cts
1	Sri Mullapudi Krishna Rao, S/o Veeranna	212	2.73	2.73
2	Sri Mullapudi Chandramouli, S/o Veeranna	212	2.73	2.73
3	Sri Mullapudi Narasimha Murthy, S/o Veeranna	163/2	2.73	2.73
Total			8.19	8.19

Asst. Director of Mines & Geology, Rajamahendravaram:

The Asst. Director of Mines & Geology, Rajamahendravaram has informed that the Technical Assistant has inspected the patta lands of Sri Mullapudi Krishna & 2 others on 26.11.2018 and reported that the Mandal Surveyor of Seethanagaram Mandal has shown the above said area in Sy.No.212 of extent Ac.8.19 cts of Seethanagaram Village which is totally covered with sand deposits and the Mandal Surveyor has also fixed the boundaries of the Pattadars in Sy.No.212 of extent Ac.8.19 cts of Seethanagaram Village & Mandal and marked the field stones on the ground and after fixation of boundaries by the Mandal Surveyor, Seethanagaram, he was recorded the Geo-coordinates at each field stones demarcated by the Mandal Surveyor for de-casting of sand.

Further submitted that, after taking the Geo-coordinates, the area comes to an extent of Acs 8.19 cts approximately. The AD, Agriculture has informed the depth of the sand varies from 2.00 to 4.00 mts with an average depth of 3.00 mts. The total quantity of

sand is available in the de-casting of patta land is 99,434 cum (8.19 X 4047 sqmt X 3.00 mts).

Sl. No.	Name of the Applicant	Sy.No.	Extent Ac. Cts.	Geo Coordinates	
1	Sri Mullapudi Krishna Rao & 2 others	212	8.19	17° 9'4.23"N	81°42'4.88"E
				17° 9'7.14"N	81°42'3.91"E
				17° 9'3.95"N	81°41'51.95"E
				17° 9'1.40"N	81°41'53.15"E

Asst. Director, Agriculture Department, Korukonda:

The Assistant Director of Agriculture, Korukonda has inspected the area along with the line dept. officials and stated that Mandal Surveyor of Seethanagaram has shown the said area in the field which is totally covered by sand and fixed the boundaries of the pattadar's Sy.Nos and marked the stones on the ground. The AD, Agriculture found the following observations:

1. The depth of the sand ranges from 2.00 Mts to 4.00 Mts with an average of 3.00 Mts and the total estimation as per the reconnaissance survey conducted at the site is 99,434 cum.
2. The entire area is subjected to recurring submergence and casting of sand due to floods of River Godavari.
3. The land can be brought under cultivation of deep rooted melon varieties only after de-casting of sand.

EE, Godavari Head Works, Dowlaiswaram Report:

The Executive Engineer, Godavari Head Works Division, Dowlaiswaram vide Lr.No.AB/A5/1696M, dated 15.12.2018 has informed that the officials of W.R.Dept. have inspected the site along with officials of Mines & Revenue Dept. on 26.11.2018 and found that the proposed sites situated in the midstream lanka land in between the flood bank. Hence, de-casting of sand in their patta lands may be permitted in terms of orders issued by the Government in Memo No.3066/M-II(1)/2016-7, dated 22.03.2016 and subject to following terms and conditions.

1. Due to permitting for de-casting of sand, the applicants should not create any hindrance to free flow of River Godavari.
2. The de-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or completion of de-casting of sand in their patta lands whoever is earlier.
3. The De-casting can be done only in Survey No's 212 situated in Mulakallanka Village of Seethanagaram Mandal only.
4. The applicant should abide by the orders in O.A. No.516/2015, dated 25.01.2017 issued by the Hon'ble National Green Tribunal.
5. The applicants were prohibited for using machinery for de-casting of sand and heavy vehicles for conveyance of excavated sand. The de-casting of sand shall be done by manual and conveyed the same through non-mechanized boats only.

6. The each applicant shall be pay security deposit for an amount of Rs.50,000/- towards refundable security deposit amount in the shape of Demand Draft obtained in favour of Executive Engineer, Godavari Head Works Division, Dowlaiswaram before proceeding de-casting of sand in their patta lands.
7. The accorded permission is purely temporary and liable for cancellation at any time without assigning any reasons thereof.
8. If any legal disputes arises in the above lands this department will not be held any responsibility.
9. The transportation of de-casted sand is being proposed at Km.27.400 of AGLB.
10. The River Conservator/Executive Engineer reserve the rights to stop quarrying of sand for violation of River Conservancy act or any other mandatory rules without assigning any reasons.

Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram Report:

The Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram vide Lr.No.1808/Hg/SM/2018-19, dated 15.12.2018 has informed that they have inspected the site along with officials of Irrigation and Mines & Geology Dept. on 26.11.2018 and recommended the De-casting of sand in pattalands. The details are as follows:

1. There are no Cross drainage structures, Bridges, Weirs and other important structures within the in 500m distance from the proposed sand deposition area.
2. The existing Ground water structures are found within 500 m distance in the South East direction from the proposed sand reach area.
3. As the principle aim of removal of sand deposition in the proposed patta lands is to make the land fit for agriculture practice as earlier, removal of sand deposition may be allowed within the available polygon areas.

Sl.No.	Latitude	Longitude
1	17° 9'4.23"N	81°42'4.88"E
2	17° 9'7.14"N	81°42'3.91"E
3	17° 9'3.95"N	81°41'51.95"E
4	17° 9'1.40"N	81°41'53.15"E

In view of the circumstances, the Sub-Collector, Rajamahendravaram has finally recommended for de-casting of the sand in the proposed land for the quantity recommended by the inspection team officials and requested to put in DLSC for taking further action and enclosed the reports of the Assistant Director of Mines and Geology, Rajamahendravaram; Executive Engineer, Godavari Head Works Division, Dowlaiswaram; Assistant Director, Agriculture Dept., Korukonda; Tahsildar, Seethanagaram and Dy. Director, Ground Water & Water Audit Dept., Rajamahendravaram.

Rule Position:

As per the Memo No.3066/M-II(1)/2016-7, dated: 22.03.2016, Industries & Commerce (M-II) Department, Govt. of Andhra Pradesh:

1. The Government hereby permits de-casting of sand deposited in the patta lands to enable the pattadars to make their agriculture lands cultivable. The de-casting of leached out sand bearing areas casted due to marine sea transgression and regression long back especially in Prakasam district, is also permitted. The public can procure the sand from the patta lands with the permission of the pattadar. If, the pattadar removes and disposes the sand from their lands, they shall make the sand available to the public on collection of their expenditure spent on excavation and loading of sand.
2. The de-casting of sand from patta lands shall be submit to fulfillment of conditions stipulated in the Gol Notification S.O.1533, dt: 14.09.2006 and subsequent notifications especially notification No. S.O.141 (E), dt: 15.01.2016 issued by the MOEFCC, Govt. of India.
3. The de-casting of sand from patta lands shall be permitted only after verification of ownership, fixation of boundaries, and assessment of sand quantity to be removed.
4. The sale of sand from the patta lands is strictly prohibited.

It is submitted that as per S.O.No.141(E), Dt.15-01-2016 in Appendix -IX in certain cases exempted from requirement of Environmental Clearances in which **"Removal of sand deposits on Agricultural field after flood by farmers."** This clause is applicable in the present case. Hence the Environmental Clearance is exempted.

Further, it is submitted that the Secretary to Government (Mines), Industries and Commerce (M.III) Department vide Memo.No.1133/M.III(2)/2017-1, Date: 10-02-2017 has informed that the Hon'ble National Green Tribunal (NGT), New Delhi in the Application No.516/2015 (M.A.Nos.478/2016 & 479/2016) dated: 8-12-2016 has restrained both the states of Telangana and Andhra Pradesh, that any corporation, Authority or person carrying on mechanical mining of sand in the river bed in connection with O.A.No.516/2015 and other questioning the quarrying of sand by mechanical means. All the District Collectors in the state are, therefore, instructed to take immediate necessary steps to stop any mechanical mining of sand in the river beds in the state for strict implementation of the Hon'ble Tribunal orders Dt.08-12-2016 & 25-01-2017.

Hence, the application of Sri Mullapudi Krishna Rao & 2 others for de-casting of sand from their Pattalands in Sy.Nos.212 of Seethanagaram Village & Mandal, over an extent of 8.19 Acs, (3.314 Hects,) may be permitted duly imposing following conditions.

1. The pattaland owner should not sell the sand.
2. The pattaland owner should excavate sand with an average depth of 3.0 meters only with an estimated quantity of **99,434** cum.
3. The pattaland owner should excavate the sand manually only.
4. The transportation of sand should be conducted by Tractors only (3 cums).
5. The sand transporting vehicles should be installed with GPS Instruments and the vehicles details must be informed to the concerned Mandal Task Force Teams and concerned Sub-Collector/RDOs.
6. The Sign Board should be displayed in permitted de-casting area and Sign Board should contain Name of Pattadhars, Sy.Nos., Geo-coordinates, Location, Loading & Path Maintenance charges etc.
7. The De-casting pattadar should maintain proper Registers of loading and transportation of vehicle details.
8. The pattaland owner should follow the NGT orders while conducting de-casting of sand.
9. The De-casting of sand in the respective survey No's shall be valid up to when the River Godavari receives floods or exhaust of the permitted quantity whichever is earlier.
10. The De-casting of sand in the pattaland permission is allowed under existing Free Sand Policy only.
11. If any deviations observed while following the above conditions, the permission for de-casting of sand shall be cancelled at any time by the District Administration without any prior notice.

It is submitted for approval and same may be placed before coming DLSC.

ADM&G
RJY

Joint Collector,
E.G.Dist, Kakinada

District Collector,
E.G.Dist, Kakinada.

19/01/2019 11:08 AM

KLV PRASAD
(ASSISTANT DIRECTOR)



Digitally Signed

Note # 2

Sir,
may be referred to DLSC

20/01/2019 7:35 PM

A MALLIKARJUNA
(JOINT COLLECTOR)



Digitally Signed

Note # 3

21/01/2019 9:10 AM

KARTIKEYA MISRA
(COLLECTOR & DISTRICT MAGISTRATE)



Digitally Signed

Note # 4

Annexure - VII

SAC Barrage Floods-2022

Sl.No.	Date	Dowlaiswaram		
		Water Level (ft)	Discharge (in Cusecs)	Dowlasiwaram SACB Warning stage
1	11-07-2022	11.75	10,02,421	1st Warning Issued
2	12-07-2022	13.75	13,02,782	2nd Warning Issued
3	15-07-2022	17.75	19,19,840	3rd Warning Issued
4	17-07-2022	21.70	25,80,963	Maximum Flood Level
5	19-07-2022	17.70	18,99,336	3rd Warning Withdrawn
6	22-07-2022	13.70	12,71,130	2nd Warning Withdrawn
6	24-07-2022	11.70	9,65,018	1st Warning Withdrawn

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

PROCEEDINGS OF THE DISTRICT COLLECTOR, EAST GODAVARI DISTRICT
(Present: Sri Kartikeya Misra, I.A.S., Chairman DLSC and Collector & District Magistrate)

Proceedings No.3518/FreeSand/2017

Dated: 08.2017

Sub: Mines and Quarries - SAND - Review on implementation of G.O.Ms.No.104, dated 26.07.2017 with regard to Free Sand Policy - Nominated Responsible Officer at each Sand Reach to monitor the sand excavation, loading & transportation from the reach - Orders Issued - Regarding.

Ref: 1.D.O.Letter No.6950/M-II(1)/2017-2, dated 18.08.2017 of Secretary to Govt., Ind. & Comm. Dept., Mines & Geology, GoAP.

ORDER:

The Government have revised the Sand Policy 2016 and decided to make sand available to the public without charging any fee from 02.03.2016 and also reviewed on implementation of Free Sand Policy for effective implementation.

Through the reference cited, Secretary to Govt., Ind. & Comm. Dept., Mines & Geology, GoAP has requested to nominate a responsible officer from Panchyat Raj/Revenue/any other department at each sand reach to monitor the sand excavation, loading and transportation from the reaches.

Hence, hereby nominated the following responsible officers at each sand reach to monitor the sand excavation, loading and transportation from the reaches and to control monopolization of reaches.

1. Rajamahendravaram Revenue Division

Sl. No	Name of the sand reach	Village	Mandal	Name of the Nominated Person	Designation & Dept	Mobile
1	Katavaram (Di-Siltation)	Katavaram	Seethanagaram	1) M.Malludora 2) M.Rani	1)VRO 2) PS	1)9441564741 2)9493511174
2	Sri Surreddy Krishna Rao, S/o Late Pyidiraju & others De-casting of sand from patta land.	Sy.No.205/1, Vangalapudi (Ext 11.77 Hects.)	Seethanagaram	1)G.Murali Krishna 2) Y.V.V.N.S.Laxmi	1)VRO 2) PS	1)9059760084 2)8008572111
3	Vangalapudi -2	Vangalapudi	Seethanagaram			
4	Smt. Sanipini Durgamma & 6 others De-casting of sand from patta land.	Sy.No.9, 10, 11, 12/1A, 13/1C, 19/1A etc., of Munikudali (Ext 20.89 Hects.)	Seethanagaram	1) B.Srinu 2)M.V.V. Satyanarayana	1)VRO 2)PS	1)9912047641 2) 9908852749
5	Muggalla	Muggalla	Seethanagaram	1)M.V.V.Satyanarayana 2) V.V.S.N.M.Gangadharam	1)VRO 2)PS	1)9866131709 2)9989154991
6	Kotilingala Khailsabhumi [Bridgelanka] (De-Siltation)	Bridgelanka	Rajamahendravaram Urban	Ch.M.T.Venkateswara rao,	VRO	9676960871
7	Gayatri Ramp (De-Siltation)	Kethavankilanka	Rajamahendravaram Urban	G.Ganga raju	VRO	9550058778

8	Vemagiri-Kadiyapulanka-2	Kadiyapulanka	Kadiyam	1) D. Krishna Murthy, 2) M.Babu	1)VRO 2)PS	1) 9000631613 2)9551507999
9	Vemagiri-Kadiyapulanka-3	Kadiyapulanka	Kadiyam			
10	Vemagiri - Kadiyapulanka -4	Kadiyapulanka	Kadiyam			
11	Jonnada -4	Jonnada	Alamuru	1) B. Venkateswara Rao 2)B.V.Prasad	1)VRO 2)PS	1) 9951519676 2)9951548999

2. Amalapuram Revenue Division

Sl. No	Name of the sand reach	Village	Mandal	Name of the Nominated Person	Designation & Dept	Mobile
12	Gopalapuram-3	Gopalapuram	Ravulapalem	1) K.N.R.Srinivas 2)S.Vinayakudu 3) NSR Gangoli	1)VRO 2)VRO 3)PS	1)9949874469 2)9989917532 3)9989499086
13	Mandapalli-1	Mandapalli	Kothapeta	1)G.Sureddy 2) P.Koteswara Rao	VRO Panchayat Secretary	9989332836 9392418453
14	Atreyapuram-2	Atreyapuram	Atreyapuram	1)G.Komali 2)M.Nageswara Rao	1)VRO 2)PS	1)8332879124 2)9676641779
15	Ankorpalem-2	Ankorpalem	Atreyapuram	1) P.D.S.Sesha Giri Babu 2) G.Himabindhu	1)VRO 2)PS	1)9676811880 2)9908559195
16	Pulidindi-2	Pulidindi	Atreyapuram	1) K.Bappa Dora 2) M.Nageswara Rao	1)VRO 2)PS	1)9441638372 2)9676641779
17	Vaddiparru	Vaddiparru	Atreyapuram	1) Y.Yeliya 2) Ch.Siva Rama Krishna	1)VRO 2)PS	1)9969279256 2)9490086287
18	Muramalla	Muramalla	I.Polavaram	1)S.S.Phani Kumar 2)A.Suryanarayana Murthy	1.Panchayat Secretary 2. VRO	9866171864 8500996888
19	Pasarlupudi	Pasarlupudi	Mamidikuduru	M.Srinivasa Rao Venkata Rao	VRO PS	9701907388 9951295999
20	Dindi	Dindi	Malkipuram	1)T.V.Srinivas 2) K.S.Krishna	1)VRO 2)PS	1)8374128666 2)9912465559
21	Ubalanka - 3	Ubalanka	Ravulapalem	1)G.Satyanarayana 2)B.Varaparasada Rao	1)VRO 2)PS	1)9652417672 2)9951548999

3. Ramachandrapuram Revenue Division

Sl. No	Name of the sand reach	Village	Mandal	Name of the Nominated Person	Designation & Dept	Mobile
22	Kapileswarapuram -1	Kapileswarapuram	Kapileswarapuram	1)T.Satyanarayana 2) T.Venkata Ramana 3)Ch.Venugopala Rao	1)VRO 2)VRO 3)PS	1)9704966724 2)9502233810 3)9951422677
23	Kapileswarapuram - 2	Kapileswarapuram	Kapileswarapuram			
24	Tatapudi-1	Tatapudi	Kapileswarapuram	1)T.Venkateswara Rao 2)S.Supriya	1)VRO 2)PS	1)9676040881 2)9515983599
25	Korumilli-3	Korumilli	Kapileswarapuram			
26	Sri Ch.Venkata Rayudu & others De-casting of sand from patta land.	Sy.No.5/1, 6/1, 16, 31, 42, 43, 61/4, 62/5, 17/3B, Korumilli (Ext 16.16 Acres)	Kapileswarapuram	1)S.Satyanarayana 2)S.Veerababu 3)G.Chinababu I/c	1)VRO 2)VRO 3)PS	1)9676001281 2)7036255769 3)9985384544
27	Kothapeta-Kedarlanka-2	Kedarlanka	Kapileswarapuram	1)K.Swami Naidu 2) Ch.V.Narasimha Rao	1)VRO 2)PS	1)9989750093 2)9963156694

4. Kakinada Revenue Division

Sl. No	Name of the sand reach	Village	Mandal	Name of the Nominated Person	Designation & Dept	Mobile
28	Pillanka-2	Pillanka	Thallarevu	1) Vasamsetti Yedukondalu	1) VRO	9542829587
29	Govallanka-2	Govallanka	Thallarevu	2) PVB Vasantha Rayulu	2) PS	9000968669

2/2

**Chairman of District Level
Sand Committee and
Collector & District Magistrate,
East Godavari District.**

Copy submitted to the Secretary to Govt., Ind. & Comm. Dept., Mines & Geology, GoAP for favour of information.

Copy to:

- The Member Convener and Asst. Director of Mines & Geology, Rajamahendravaram for information and necessary action.
- All Members of the District Level Committee, East Godavari District for information.
- The Superintendent of Police, East Godavari for favour of information and with a request to issue necessary instructions to the concerned Station House Officers.
- The Executive Engineer, Godavari Head Works, Dowlaiswaram with a request to issue necessary instructions to concerned JE/AEE/DE.
- All the Revenue Division Officers in East Godavari District for information.
- The District Panchayat Officer, East Godavari District for information.
- All the Mandal Parishad Development Officers in East Godavari District for taking necessary action.
- All the Tahsildars in East Godavari District for taking necessary action.
- All the Stations House Officers in East Godavari District for taking necessary action.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Mines & Minerals - Regulation of Sand Mining in the State – Amendment to Andhra Pradesh Minor Mineral Concession Rules, 1966 - Orders – Issued

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INDUSTRIES, INFRASTRUCTURE, INVESTMENT & COMMERCE (MINES-II)
DEPARTMENT

G.O.MS.No. 71

Dated: 04-09-2019.

Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, dt:04-09-1967.
2. Govt. Memo.No.3066/M.II(1)/2016-3, Dt:04.03.2016.
3. Govt. Memo.No.3066/M.II(1)/2016-4, Dt:10.03.2016.
4. Govt. Memo.No.3066/M.II(1)/2016-7, Dt:22.03.2016.
5. G.O.Ms.No.42, Ind. & Com. (M.II) Dept., Dt:29.03.2016.
6. G.O.Ms.No.43, Ind. & Com. (M.II) Dept., Dt:06.04.2016.
7. G.O.Ms.No.104, Ind. & Com. (M.II) Dept., Dt:26.07.2017.
8. Government Memo No.6950/M.II(1)/2017-4, Dt. 07-06-2018
9. G.O.Ms.No.76, Ind. & Com. (M.II) Dept., Dt:25.06.2018
- 10.Govt. Memo.No. 3066/M-II(1)/2016-12 dt. 11.06.2019
- 11.Govt. Memo.No. 3066/M-II(1)/2016-14 dt. 12.06.2019
- 12.G.O.Ms.No.38, Ind. & Com. (M.II) Dept., Dt:17.03.2016
- 13.G.O.Ms.No.70, Ind. & Com. (M.II) Dept., Dt:04.09.2019
14. From the DMG, A.P., e-file No.INC01/MG0-POLI/18/2019–M.II (Computer No.910066)

O R D E R:-

In the G.O. 13th read above, Government have introduced a New Sand Policy 2019, and decided to issue amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. Accordingly, the following notification shall be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette dt.04.09.2019.

NOTIFICATION

In supersession of the orders issued in the references 2nd to 10th read above and other relevant notification / orders issued if any on the subject and in exercise of the powers conferred under sections 15 (1), (1A), 21 (2), 22, 23 and 23(c) of MMDR Act, 1957, the Government hereby makes the following amendments to the Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries (B-1), 4th September, 1967 as subsequently amended.

AMENDMENT

In the said rules, for the rule 9-B and the paras appended therein, the following shall be substituted namely,-

(1) Sand sourced from Rivers & Streams**(a) Sand extraction in I, II and III order streams:**

- (i) Sand extraction shall not be permitted in notified over-exploited areas except for local use in villages or towns bordering the Streams for bonafide purposes
- (ii) The Sand extraction shall be as per Rule 23-(1) (a) of Water Land and Tree Rules, 2004 or any subsequent rules/amendments to be issued by Government from time to time.
- (iii) Transportation of sand shall be by means of bullock carts/Tractors to the nearest specified stockyard only within the jurisdiction of the concerned Districts.
- (iv) The sand shall be supplied for local use within the District from the Specified stockyards as follows:

(a) Sand may be sourced from streams of I, II and III order for local needs by bullock carts. In such cases, the Tahsildar of Mandal concerned shall issue a permit on payment of sale price per ton, as fixed by the Government.

(b) Sand should be made available for Government sponsored weaker section housing schemes free of cost duly paying applicable charges on a certificate issued by the District Collector or any officer authorized by the District Collector;

(c) Sand is supplied for local use of sand in Government works on payment of Sale price and other applicable taxes & charges.

(d) M/s APMDC Ltd shall dispose the Sand as per the procedure laid down in the sub-rule 1(d) of Rule 9-B below.

- (v) The District Collector shall put in place proper administrative mechanism for enforcement of WALTA regulations in extraction and transportation of sand in I, II and III order Streams comprising of:

(a) Tahsildar concerned

(b) Representative of Deputy Director, Ground water Department.

(c) Assistant Engineer / Deputy Executive Engineer (concerned), RWS/Irrigation Department

(d) Station House Officer (concerned), Police Department

(e) Assistant Motor Vehicle Inspector / Motor Vehicle Inspector (concerned) from Transport Department

(b) Identification of Sand reaches in IV, V and Higher order streams**(i) Constitution of District Level Sand Committee (DLSC):**

The identification of feasible sand bearing areas in IV, V and above

order streams/rivers for extraction shall be done by the District Level Sand Committee. The members of the committee are as follows:

- (a) District Collector : Chairman
- (b) Joint Collector : Vice-Chairman
- (c) *Project Officer, ITDA concerned. : Member
- (d) Superintendent of Police: Member
- (e) District Panchayat Officer : Member
- (f) Regional Transport Officer: Member
- (g) Dy. Director, Ground Water Dept. : Member
- (h) Executive Engineer, Irrigation/River Conservator. : Member
- (i) Executive Engineer, Rural Water Supply : Member
- (j) Environmental Engineer, Andhra Pradesh State Pollution Control Board. Member
- (k) Assistant Director of Mines & Geology concerned: Member
- (l) Deputy Director of Mines & Geology concerned. : Member-Convener
- (m) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited : Member
- (n) Any other invitees as suggested by the Chairman

*In case of sand reaches falling partly or fully in Scheduled Areas.

- (ii) The Member-Convener shall convene the District Level Sand Committee (DLSC) meetings frequently to ensure sand availability in the District.
- (iii) The Deputy Director of Mines & Geology concerned shall identify the potential sand bearing areas on regular basis and place proposals for extraction before District Level Sand Committee.
- (iv) The Chairman, District Level Sand Committee shall order for joint inspection of identified sand bearing areas and obtain reports from the following:
 - (a) The Revenue Department shall demarcate the specified sand bearing area, where Sand is feasible for extraction, as per the geo-coordinates recorded along with two permanent references points and furnish the sketch.
 - (b) The Ground Water Dept. shall issue the feasibility report under Water, Land and Tree Rules, 2004 or any subsequent rules/ amendments to be issued by the Govt. from time to time, record the geo-coordinates of the specified sand bearing area as marked on ground by the Revenue Dept., with two permanent reference points along with specific recommendations on the thickness and mode of sand extraction.
 - (c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas with Geo-coordinates along with details of the ramps.
 - (d) The Assistant Director of Mines & Geology concerned shall arrive at the quantity of sand feasible to be extracted basing on the Ground Water Department's feasibility report.

- (e) Representative from M/s Andhra Pradesh Mineral Development Corporation Limited shall accompany the team during the joint inspection to plan the subsequent operations.
- (v) The Collector & Chairman, District Level Sand Committee shall finalize the specified sand bearing areas based on Joint Inspection report and order the Deputy Director of Mines & Geology to obtain Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities in the name of District Collector.
- (vi) After obtaining Statutory Clearances, District Collector shall entrust the work to M/s APMDCLTD and M/s APMDCLTD shall start extraction from the specified sand bearing area.

(c) Extraction of sand from specified sand bearing areas:

M/s. Andhra Pradesh Mineral Development Corporation Ltd. shall:

- (i) Extract sand by engaging a raising contractor from the specified sand bearing area to an approved stock yard. The raising contractor will be selected through a competitive reverse bidding process.
- (ii) Ensure the extraction of sand shall be as per the approved mining plan, Environment Clearance & CFE/CFO.
- (iii) Ensure that the extracted sand shall be moved to specified stock yards along with the Trip sheet in Form-S1.
- (iv) Establish CCTV cameras for monitoring of sand operations and vehicular movement.

(d) Disposal of sand from specified Stockyards:

M/s. Andhra Pradesh Mineral Development Corporation Ltd. shall:

- (i) Collect sale price and other applicable taxes and charges from the purchaser of Sand and credit the same to the Government Treasury account through the online system and issue Sand Sale Booking order in Form- S2 to the customer.
- (ii) Load the sand as per the approved capacity of the vehicle through weighment. In case of exigency, volume based loading is permitted for only a limited period.
- (iii) Issue Sand Waybill in Form -S3 to the vehicle driver prior to dispatch of sand from the stockyard
- (iv) Maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes
- (v) Furnish a sand reach area-wise monthly and yearly returns statement in Form -S4 and Form -S5 on the quantity of sand excavated and transported to specified stockyard(s) as well as sand dispatched from the specified stockyard to the end customers.
- (vi) Establish weighbridges and CCTV cameras to monitor sand operations and vehicular movement

- (vii) Put in place a system for real time tracking of sand carrying vehicles with GPS devices till the sand is delivered to the end consumer.

(e) Regulation of sand transportation in IV, V and above order streams/ Rivers:

- (i) The sand extracted from IV, V and above order Streams/Rivers shall be utilized anywhere within the State.
- (ii) The District Collector shall put in place a proper administrative mechanism for enforcement of extraction and transportation of sand by constituting Mandal level teams
- (iii) Sand used in the weaker section housing programme shall be exempted from any fee on a certificate issued by the District Collector or any officer authorized by District Collector.
- (iv) The period of extraction shall be One (1) year from the date of Consent for Operation (CFO) or exhaustion of permitted quantity whichever is earlier.
- (v) The DLSC shall review the status of Sand quarry at least thirty (30) days before the date of expiry of CFO or exhaustion of permitted quantity and order for joint inspection to explore continuation of extraction.
- (a) If the specified sand bearing area is feasible for sand extraction, the Chairman-DLSC shall call for Approved Mining Plan, EC, CFE & CFO and approve for continuation of extraction upon receipt of statutory clearances.
- (b) If the specified sand bearing area is not feasible for sand extraction, the Chairman-DLSC shall order for stoppage of sand extraction for a specified period

(f) Constitution of State Level Committee (SLC):

- (i) The State Level Committee shall consists of the following Officers:

State Level Committee	
Chief Secretary	Chairman
Director General of Police	Member
Secretary, Mines, III & Com. Dept	Member
Secretary, Revenue Dept.	Member
Secretary, PR & RD Dept..	Member
Secretary, Water Resource Dept.	Member
VC&MD, M/s APMDC Ltd	Member
Commissioner, Rural Development	Member
Commissioner, Transport Dept.	Member
Member-Secretary, APPCB	Member
Director, Ground Water Dept.	Member

Engineer-in-Chief, Irrigation Dept.	Member
Director of Mines & Geology	Member – Secretary
And any invitees as suggested by the Chairman	

- (ii) The State Level Committee shall meet periodically to take up review of the performance of Sand extraction in the state, examine the matters referred by District Level Sand Committee for review of any statutory provisions and issue necessary guidelines for proper implementation of the Rules.

(g) Complaint Redressal Mechanism:

A complaint Redressal mechanism is established to redress the grievances/complaints made by any citizen/NGOs in an effective and time bound manner:

- (i) Complaint Redressal Committee comprises of the following:
- (a) Collector and District Magistrate concerned –Chairman.
 - (b) Superintendent of Police of concerned District –Member.
 - (c) Deputy Director of Mines and Geology concerned–Member – Convener.
- (ii) Enquiry Team comprises of:
- (a) Revenue Divisional Officer concerned.
 - (b) Deputy Superintendent of Police concerned.
 - (c) Assistant Director of Mines and Geology concerned.
- (iii) The procedure of the Complaint Redressal Committee (CRC) is as follows:
- (a) Any person/Non-Governmental Organization/party may file a complaint regarding illegal sand mining, illegal transportation and illegal stocking to the Collector and District Magistrate with material evidence either through online or otherwise. Each such complaint will be uniquely numbered.
 - (b) On receipt of such complaint, the Collector and District Magistrate, shall forward the complaint to the enquiry team to conduct enquiry by duly causing inspection by calling the complainant and the other party if any, and submit enquiry report within thirty (30) days from the date of receipt of complaint.
 - (c) On receipt of enquiry report, the Complaint Redressal Committee shall take the decision on the report of the Enquiry team and pass speaking orders within fifteen (15) days.

(d) If aggrieved by the orders passed by the complaint redressal committee, the complainant may prefer an appeal before the State Level Redressal Committee comprising of :

- (i) Prl. Secretary/Secretary Mines, Industries & Commerce Department - Chairman
- (ii) Additional Director General (Law and order) of Police - Member
- (iii) Director of Mines & Geology – Member - Convener

The State Level Redressal Committee after due consideration shall dispose the appeal and pass speaking orders within thirty (30) days from the date of filing of appeal.

(2) De-Siltation of Dams/Reservoirs/Barrages/Large Tanks:

The Irrigation Department shall take-up de-siltation of Dams, Reservoirs, Barrages and large tanks directly or by allotting the work to M/s APMDC Ltd.

(a) De-siltation of sand by Irrigation Department

- (i) The Executive Engineer, Irrigation Department shall define and demarcate the area to be de-silted with Geo-coordinates for the purpose.
- (ii) There shall be joint inspection of the demarcated area by the Assistant Director of Mines & Geology concerned, Executive Engineer, Irrigation Department and nominee of M/s. Andhra Pradesh Mineral Development Corporation Ltd. to ensure that the demarcated area to be de-silted by Irrigation Department shall not overlap with any of the area(s) already under de-siltation or likely to be de-silted by M/s. Andhra Pradesh Mineral Development Corporation Limited.
- (iii) The Executive Engineer, Irrigation Department shall quantify the sand likely to be sourced by de-silting process.
- (iv) The Irrigation Department shall put in place a suitable administrative mechanism, as per the rules, at the field level to efficiently supervise the de-siltation process, for monitoring of dispatched sand and also to prevent any misuse of sand sourced from de-siltation.
- (v) The sand available after desilting should be handed over to M/s APMDC Ltd. for transporting to stockyards in Form S1 for supply to Government works and public use as per the procedures laid down by M/s APMDC Ltd.

(b) De-siltation of Sand in Irrigation Projects by M/s APMDC Ltd.

In case of handing over the areas to M/s APMDC Ltd., M/s APMDC Ltd. shall undertake the de-siltation work by following the norms.

(c) Disposal of sand sourced from Irrigation Projects from Stockyards

M/s APMDC Ltd shall dispose the sand from the specified stockyards as per the procedure laid down in the sub-rule 1(d) of Rule 9-B.

(3) De-casting sand from Patta lands:

- (a) De-casting in patta lands falling within River bed:
- (i) The pattadar shall apply to the District Collector along with copy of pattadar pass book and Title deed book and location of the land on village map.
 - (ii) District Collector shall forward the application to the Asst. Director of Mines & Geology (ADMG) concerned and the ADMG shall take up joint inspection of the patta land with the following:
 - (a) Tahsildar shall identify the patta land, possessor/ occupier and furnish attested sketch demarcating the area. The boundaries will then be fixed on ground.
 - (b) The project officer/nominee of M/s APMDC Ltd. shall also be part of joint inspection team for the patta land where the pattadar is giving willingness/consent for de-casting sand to M/s APMDC Ltd.
 - (c) Mandal Agriculture Officer shall assess the thickness of the sand to be removed to make the land fit for agriculture.
 - (d) The Ground Water Dept. shall record the geo coordinates of the patta land as per boundaries fixed by the Tahsildar and give feasibility report.
 - (e) Executive Engineer, Irrigation Dept., concerned shall issue clearance for de-casting of patta lands and the location of patta land with reference to river course/bed along with the ramp points.
 - (f) Assistant Director of Mines & Geology shall stipulate the period of de-casting and assess the feasible quantity of sand to be de-casted.
 - (iii) After receipt of joint inspection report, the Deputy Director of Mines & Geology concerned shall place the proposals for de-casting sand before the District Level Sand Committee.
 - (iv) The District Level Sand Committee (DLSC) shall examine the proposals on de-casting sand from patta lands and accord its approval duly imposing the conditions as deemed fit.
 - (v) After receipt of orders from the District Level Sand Committee (DLSC), District Collector shall issue necessary permission to the Deputy Director of Mines & Geology to obtain necessary statutory clearances from the competent authorities in the name of District Collector.
 - (vi) Upon receipt of the statutory clearances, the District Collector shall entrust the work to M/s APMDC Ltd. for de-casting.
 - (vii) M/s. Andhra Pradesh Mineral Development Corporation Limited shall enter into an agreement with the pattadar as per mutually agreed terms and conditions to undertake de-casting of sand from patta lands and for payment of beneficiary amount to the pattadars.
 - (viii) The Pattadar will be paid a beneficiary amount as fixed by the Government.

- (ix) M/s APMDC Ltd. shall appoint a raising contractor under competitive reverse bidding process.
 - (x) The sand so de-casted shall be moved to stockyards managed by M/s. APMDC Ltd. for subsequent disposal to end consumers as per the procedure laid down in sub-rule 1(d) of Rule 9-B above.
- (b) De-casting in patta lands falling outside River bed and sand casted due to Marine sea transgression & regression
- (i) The pattadar shall apply to the District Collector along with copy of pattadar pass book and Title deed book and location of the land on village map.
 - (ii) District Collector shall forward the application to the Asst. Director of Mines & Geology (ADMG) concerned
 - (iii) The ADMG along with the concerned officials, as per the procedure laid down in sub-rule 3 (a)(ii) of Rule 9-B, shall take up joint inspection of the patta lands and submit the joint inspection report to DLSC.
 - (iv) After receipt of joint inspection report, the Deputy Director of Mines & Geology concerned shall place the proposals for de-casting sand before the District Level Sand Committee.
 - (v) The District Level Sand Committee (DLSC) shall examine the proposals on de-casting sand from patta lands and accord its approval duly imposing the conditions as deemed fit.
 - (vi) The District Collector shall entrust the work to M/s APMDC Ltd. for de-casting and disposal of the sand.
 - (vii) M/s. Andhra Pradesh Mineral Development Corporation Limited shall enter into an agreement with the pattadar as per mutually agreed terms and conditions to undertake de-casting of sand from patta lands and for payment of beneficiary amount to the pattadars.
 - (viii) The pattadar will be paid a beneficiary amount as fixed by the Government.
 - (ix) Depending upon the extent of patta land or quantity of sand to be de-casted, the Andhra Pradesh Mineral Development Corporation shall appoint a raising contractor under competitive bidding process.
 - (x) The sand so de-casted shall be moved to stockyards managed by the Andhra Pradesh Mineral Development Corporation for subsequent disposal to end consumers as per the procedure laid down in sub-rule 1(d) of Rule 9-B above.
 - (xi) Any contravention of conditions for de-casting by the pattadar, the Chairman, DLSC may order for collection of:
 - (a) Rs.1,00,000/- or Rs.500/- per TON whichever is higher as penalty on de-casting sand beyond the specified extent or in excess of permitted depth.
 - (b) Repeated violations will result in cancellation of permission
 - (xii) To prevent indiscriminate removal of sand from patta lands abutting the Riverbed, more rigorous vigilance and inspections shall be taken up.

(4) Fixation/Revision of Sale price of Sand:

- (a) The sand shall be disposed to the end consumer from the specified

stockyards at a sale price as fixed by the Government plus transportation charges and other applicable taxes and charges.

(b) Sale price of sand per ton shall be reviewed and revised by the State Government as and when necessary.

(5) Incidental charges:

M/s APMDC Ltd. may, with the prior approval of the Government, collect incidental charges additionally towards maintenance of village link roads and service charges for stockyard maintenance.

(6) Apportionment of Seigniorage Fee to Zilla Parishad General Funds:

100% Seigniorage Fee shall be remitted to the General Funds under the Head of Account of Zilla Parishad concerned. The same shall be apportioned in the ratio of 25:50:25 among Zilla Parishad, Mandal Parishad and Gram Panchayat respectively.

(7) Contribution to DMF:

The Director of Mines & Geology shall issue apportionment orders to the districts.

(8) Contribution to MERIT:

The Director of Mines & Geology shall issue apportionment orders to the MERIT.

(9) Remittance of sale proceeds of the Sand:

The sale proceeds of the sand shall be remitted to the Government as per the procedure laid down by the Finance Department.

(10) Release of operating expenditure to M/s APMDC Ltd.:

The operating costs, administrative charges and Service charges incurred by M/s APMDC Ltd, shall be reimbursed by the Government and will be released by Director of Mines & Geology, Ibrahimpatnam periodically to M/s APMDC Ltd.

(11) Sand extraction in Scheduled areas:

- (a) Excavation and transportation of Sand to the designated stockyards from Sand bearing areas located partially/fully in Scheduled Areas shall be done by forming Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any rules/amendments made there under with Technical and Administrative support from M/s APMDC Ltd. under the direct supervision and control of the Agency Magistrate/District Collector concerned. M/s APMDC Ltd. shall dispose the sand from the stockyards by following the norms as per sub-rule 1 (d) of Rule 9-B.
- (b) Operational guidelines shall be issued by the District Collector from time to time.

(12) Registration of Vehicles/carriers/lorries for Sand Transportation:

All the vehicles/carriers/lorries involved in sand transportation shall be registered online with M/s. APMDC Ltd. / Director of Mines & Geology for detection from other vehicles transporting sand through un-authorized sources. All Sand carrying vehicles shall have to be equipped with AIS 140 GPS devices.

(13) Prohibition of sand quarrying within Safety zones

Excavation and transportation of sand is prohibited within the safety zones of 500 meters, or as prescribed by the concerned Departments, from the Groundwater structures, road & railway bridges, railway lines and cross drainage structures, National and state highways etc. The concerned Departments shall protect the structures by displaying Boards near the prohibited structures. The officers shall be nominated by the concerned Heads of the Departments to exercise the powers mentioned in the sub-rule 16 of Rule 9-B to prevent unauthorized sand quarrying in prohibited areas.

(14) Prohibition of stocking of sand

No person, unless permitted by the Government, is allowed to stock the sand beyond the stated requirement in its application made online and shall not sell nor involve in any re-sale of sand. The applicant at all times would be obliged to utilize the sand only for the purpose stated in the application.

(15) Ban on sand transportation across the border:

Transportation of sand beyond the borders of the state is prohibited.

(16) Offences and Penalties:

The following penal provisions are applicable against the persons who involved in sale/illegal extraction/un-authorized excavation of sand in prohibited areas, trading and selling of sand, charging beyond cost of transportation and excavation, transporting sand without GPS devices, use or usage of machinery and vehicles in un-authorized excavation and transportation of sand to other States.

(a) In the case of the vehicles engaged in illegal/ un-authorized excavation in the prohibited areas (i.e. within 500 meters from the Ground water structures, Bridges, Dams, Railway lines and cross drainage structures etc.), transportation of sand outside the State and found transporting sand without valid Sand Way bill issued by the Asst. Director of Mines & Geology concerned, shall be penalized as follows:

Vehicle Type	First time (In Rs.)	Second time (In Rs.)
Tractor	Upto 10,000/-	Rs. 10,001 to 20,000/-
Lorry fitted with upto 10 tires capacity	Upto 25,000/-	Rs. 25,001/ to -50,000/-
Lorry fitted with above 10 tires	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-
Machinery	Upto 50,000/-	Rs. 50,001/- to 1,00,000/-

- (b) Any vehicle transporting sand, if found, carrying sand in excess of the quantity specified in the Sand Way bill OR in excess of quantity permitted by the Transport Dept., penalty shall be levied on such excess quantity @ Rs.2000/- per MT.
- (c) Any vehicle transporting sand, if found, without installing GPS devices, shall be considered as illegal transportation of sand and the penalty shall be levied on the total quantity of sand available in the truck @ Rs.2000/- per ton.
- (d) Whenever any person extracts sand or has extracted sand in the areas other than those notified for lawful excavation, the officer authorized under sub-rule 16(f) of Rule 9-B shall assess such quantity of sand and levy and collect @ Rs.2,000/- per ton of sand or Rs.2.00 lakhs, whichever is higher, as penalty.
- (e) If any stock of sand beyond a person's reasonable requirement is stocked / hoarded / black marketed / sold, it shall be seized by the officer authorized under sub-rule 16(f) of Rule 9-B. The person shall be penalized as per sub-rule 16(d) of Rule 9-B.
- (f) Officers authorized to levy, collect penalties and seizure of vehicles from the persons involved in illegal mining / stocking / hoarding / selling / black marketing in the State authorized under these rules are as follows:
- (i) District Collector(Concerned)
 - (ii) Joint Collector(Concerned)
 - (iii) Superintendent of Police(Concerned)
 - (iv) Additional Superintendent of Police/OSD(Concerned)
 - (v) Sub-Collector/ Revenue Divisional Officer (Concerned).
 - (vi) Tahsildar (Concerned) Mandal.
 - (vii) Sub-Divisional Police Officer (Concerned).
 - (viii) Station House Officer (Concerned).
 - (ix) District/Divisional Panchayat Officer
 - (x) Deputy Director of Mines and Geology (Concerned)
 - (xi) Asst. Director of Mines & Geology (Concerned).
 - (xii) Any other officer nominated by Dist. Collector (Concerned)
- (g) The vehicle/machinery, found involved in any violation more than two times, such vehicle/machinery along with sand shall be seized by officers authorized in sub-rule 16 (f) of Rule 9-B duly following the procedure as under:
- (i) Issue show cause notice to the person/owner from whom the vehicle/machinery is seized.
 - (ii) Immediately take steps by preparing seizure report and produce the vehicle/machinery before the Competent Court to enable the person/owner from whom the vehicle/machinery is seized to file an application under Section 451 of Criminal Procedure Code (Cr.P.C) for release of vehicle/machinery.

- (iii) In the alternative, the person/owner from whom vehicle/machinery is to be seized shall be permitted to submit explanation to the show cause notice along with an application to the authorized officer seeking release of vehicle/machinery.
- (iv) Upon receipt of explanation to the show cause notice and the application for release of vehicle/machinery, the authorized officer shall consider the application and pass appropriate orders in accordance with law, within a period of two weeks there from, on production of security of Rs.25,000/- in case of tractor; Rs.1,00,000/- in case of vehicle upto 10 tonnes capacity; Rs.1,50,000/- in case of vehicle above 10 tonnes capacity and Rs.2,00,000/- for any machinery, in the form of Demand Draft drawn in favour of the authorized officer along with an affidavit/undertaking to produce the seized vehicle/machinery as and when required.
- (v) The fine paid as per the orders of Competent Court; the security furnished as per clause (iv) above shall be deposited in the head of account '0853- 102-81-other receipts' and the original challan shall be sent to the Asst. Director of Mines & Geology concerned.

(h) Disposal of seized sand illegally stored:

- (i) The Tahsildar (or) the officers nominated by Tahsildar at Mandal Level; Sub-Collector/Revenue Divisional Officer (or) the officers nominated by the Sub-Collector/Revenue Divisional Officer at Divisional Level; the Joint Collector/the District Collector (or) the Officers nominated by the Joint Collector/the District Collector at District Level shall seize illegal sand stocks.
 - (ii) Such seized sand shall be disposed by concerned Tahsildar/Sub Collector/RDO or any officer nominated by District Collector with the approval of the District Collector & Chairman of the District Level Sand Committee (DLSC) at the sale price as adopted and sale proceeds shall be remitted to the Government treasury.
 - (iii) The Sand Way bill for the seized sand shall be issued by the Asst. Director of Mines & Geology concerned in Form-S3.
- (i) M/s Andhra Pradesh Mineral Development Corporation Ltd. being the agent, shall be penalized for any extraction of sand beyond the specified area beyond the specified thickness and for any other violations by levying penalty of Rs.1,00,000/- or Rs.500/- per TON of sand quarried beyond the specified limits or in excess of thickness stipulated, whichever is higher.

(17) Appeals and Revisions:

(a) In case of I, II & III order (notified over exploited) streams:

- (i) Any person aggrieved by an order passed by the Authority at mandal level may prefer the appeal before the Joint Collector within fifteen (15) days from the date of receipt of such order.

(ii) Any person aggrieved by an order of the Joint Collector may prefer revision before the District Collector within fifteen (15) days from the date of receipt of such order.

(b) In case of IV, V (non-notified) and above order streams/rivers:

Against any order passed by the Chairman, DLSC, Deputy Director of Mines & Geology or Asst. Director of Mines & Geology, the aggrieved person may prefer a revision to the Government within thirty (30) days from the date of receipt of such order.

(18) Powers to issue Orders/Clarifications/Guidelines:

The Government shall be the sole Authority to issue clarifications, exemptions, guidelines or relaxation orders from time to time, in implementation of these rules.

(19) Applicability of General Provisions:

The General provisions of Minor Mineral Concession Rules, 1966 or any subsequent rules/amendments to be issued by Government or the orders, guidelines, clarifications issued by Government in this regard from time to time shall apply to any situation, which is not expressly stated herein."

(Encl: Annexures Form - S1 to Form - S5)

(BY ORDER IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

K. RAMGOPAL
SECRETARY TO GOVERNMENT (MINES)

To

All the District Collectors in the State of A.P.
The Director of Mines & Geology, A.P, Hyderabad.
The Vice Chairman & Managing Director, APMDC Ltd.

Copy to:

All the District Treasury Officers in the State of A.P.
The Director, Treasuries & Accounts, A.P., Vijayawada.
The Pay and Accounts Officer, Vijayawada.
The Accountant General of Andhra Pradesh, Vijayawada.
The P.S. to Hon'ble Deputy Chief Minister for Revenue
The P.S. to Hon'ble Minister for PR & RD and Mines & Geology
The P.S. to Hon'ble Minister for Water Resources (Irrigation)
The P.S. to Hon'ble Minister for Finance & Planning
The P.S. to Hon'ble Minister for Home
The P.S. to Hon'ble Minister for Housing
The P.S. to Secy. (Mines)
The Law (H) Department.
The Finance (FMU-REV-I&C) Department
Sf/Sc (File No: INC01-MG0POLI/18/2019.M.II) (Com. No. 910066)

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH



FORM – S1

Sand Trip sheet from Sand bearing area/ De-silted area/Patta land to Stockyard
 [See Rule 9B(1)(c)(iii) &9B(2)(a)(v) of APMMC Rules, 1966]

Sand Reach code: _____

1. Trip No: _____
2. Date and time of issue :
3. Vehicle No. :
4. Quantity under transportation : Cu.Mt.
5. Name of the Raising Contractor:
6. Description of specified sand bearing area/Desilted area/Patta land :
 - a) Name of the area
 - b) Village
 - c) Mandal
7. Location of specified Stockyard :
 - a. Survey No.
 - b. Village
 - c. Mandal
8. Date and time of receipt at Stockyard :

Signature of the Receiving authority at Stockyard

Signature of the Issuing Authority at Sand Reach

Note:

1. Overwriting in any form in the Trip sheet makes it invalid.
2. The Trip sheet shall be issued in duplicate
3. The driver shall carry the issued original Trip sheet and handover it to the authorized person of the allottee at the designated stockyard.
4. The tractor driver shall produce the Trip sheet to any authorized authority for checking purpose

GOVERNMENT OF ANDHRA PRADESH



FORM – S2

Sand Sale Booking

Order Receipt

[See Rule 9B(1)(d)(i)& 9B (2)(a)(vii) of APMMC Rules, 1966]

		GSTIN:
Order No.	Order date:	Valid upto:
Customer name		
Customer Mobile		
Customer GSTIN		
Delivery Address		
Vehicle No:		
Chasis No:		
Ordered Sand Quantity	/ CBM	/TON
Sand Price:		
CGST (2.50 %)		
SGST (2.50 %)		
Amount Paid (Rs)		
Stockyard Name		
Stockyard Address		
Stockyard Contact Details		
Project Officer Contact Details		
 AP Mineral Development Corporation charges (if any as approved by the Government)		
		GSTIN:
Service Charge (Rs.5/ CBM)		
Road Damage charges		
CGST (9%)		
SGST (9%)		
Amount paid (Rs.)		

GOVERNMENT OF ANDHRA PRADESH



FORM – S3

Sand Way bill

from Stockyard to End

user

[See Rules 9B(1)(d)(iii), 9B(2)(a)(vii)& 9B(16)(h)(iii) of APMMC Rules, 1966]

Way Bill No. _____ District Code _____

1. Name of the Mineral: ORDINARY SAND
2. Customer name:
3. Customer contact number:
4. Delivery address:
5. Sand Booking Order ID & Date:
6. Order quantity: ___ cbm / ___Tons
7. Order amount paid:
8. Stockyard address:
9. Stockyard person contact number
10. Loaded quantity: ___ cbm / ___Tons
11. Vehicle Registration No:
12. Driver name:
13. Driver Contact No.:
14. Valid Till:
15. QR Code:

Signature of the ADMG Concerned

Signature of the Issuing Authority

Note:

1. Overwriting in any form in the way bills makes it invalid.
2. The Way bill shall be issued in duplicate
3. The driver shall carry the issued original Way bill
4. The Vehicle driver shall produce the Way bill to any authorized authority for checking purpose

GOVERNMENT OF ANDHRA PRADESH



FORM – S4

Sand Way bill from De-Silted area to End user

[See Rule 9B(2)(a)(vii) of APMMC Rules, 1966]

Way Bill No. _____

District Code _____

1. Name of the Mineral: ORDINARY SAND
2. Customer name:
3. Customer contact number:
4. Delivery address:
5. Sand Booking Order ID & Date:
6. Order quantity: ___ cbm / ___Tons
7. Order amount paid:
8. De-silted area details:
 - a) Name of the area
 - b) Village
 - c) Mandal
 - d) Extent in Ha.
 - e) Area code
9. Details of Custodian of De-silted area
 - a) Name
 - b) Contact number
 - c) Address
10. Loaded quantity: ___ cbm / ___Tons
11. Vehicle Registration No:
12. Driver name:
13. Driver Contact No.:
14. Valid Till:
15. QR Code:

Signature of the ADMG Concerned

Signature of the Issuing Authority

Note:

1. Overwriting in any form in the way bills makes it invalid.
2. The Way bill shall be issued in duplicate
3. The driver shall carry the issued original Way bill
4. The Vehicle driver shall produce the Way bill to any authorized authority for checking purpose

GOVERNMENT OF ANDHRA PRADESH



FORM – S4

Monthly Statement of extraction and disposal of Sand
 [See Rules 9B(1)(d)(v) of APMCM Rules, 1966]

Form S7-A

S.No	Date	Production	Production Cumulative	Dispatch to Stockyard	Dispatch Cumulative	Balance

Form S7-B

S.No	Date	Production	Production Cumulative	Dispatch to Destination	Dispatch Cumulative	Balance

Signature of the Authorized Signatory

GOVERNMENT OF ANDHRA PRADESH



FORM – S5

Yearly Statement of extraction and disposal of Sand
 [See Rules9B (1)(d)(v) of APMMC Rules, 1966]

Form S8-A

S.No	Month	Production	Production Cumulative	Dispatch to Stockyard	Dispatch Cumulative	Balance

Form S8-B

S.No	Month	Production	Production Cumulative	Dispatch to Destination	Dispatch Cumulative	Balance

Signature of the Authorized Signatory

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/08/2019/

Dt.31.08.2019.

Sub: SEIAA, A.P. – 4.180 Ha. Ordinary Sand Mine of Vangalapudi Sand Reach at Vangalapudi (V), Seethanagaram (M), East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 18.08.2019 (SIA/AP/MIN/41357/2019), seeking Environmental Clearance for the proposed **4.180 Ha** Sand mine in favour of the **Asst. Director of Mines & Geology, Govt. of Andhra Pradesh, Rajamahendravaram, East Godavari District, Andhra Pradesh** over the **Godavari River at Vangalapudi (V), Seethanagaram (M), East Godavari District**. It was reported that the nearest human habitation viz., Vangalapudi (V) is existing at a distance of about 0.9 km from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 41.800 m³/Annum in 4.180 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	17°11'52.37"N	81°39'36.42"E
2.	17°11'56.42"N	81°39'42.78"E
3.	17°11'48.70"N	81°39'45.11"E
4.	17°11'47.71"N	81°39'38.46"E

- III. The present proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **20.08.2019**. The project proponent and their RQP have attended the meeting. The Committee recommended

Reddy

for **issue of Environmental Clearance** for one year to this proposed sand mining project for the production quantities: **Ordinary Sand—41,800 m³/annum**, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The State Level Environment Impact Assessment Authority (SEIAA) examined the proposal and the recommendations of SEAC and it was decided to issue Environmental Clearance to the project as recommended by the SEAC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

1. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
2. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
3. This EC is valid for a period of 1 year only.
4. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
5. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
6. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
7. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
8. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
9. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
10. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
11. Sand mining shall not be carried out below the ground water table under any circumstances.



12. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
13. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
14. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
15. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The proponent shall obtain necessary permission from the River Water Conservator.
18. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
19. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
20. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
21. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
22. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
23. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board



who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.1.52 Lakhs and Recurring cost Rs.1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
The Assistant Director Mines & Geology,
Govt. of Andhra Pradesh,
Rajamahendravaram,
East Godavari District

//T.C.F.B.O.//


SENIOR ENVIRONMENTAL ENGINEER (EC)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6407/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2019-

Date: 05.09.2019

Sub:- APPCB – CFE & CFO – 4.180 Ha Ordinary Sand Mine of Vangalapudi Sand Reach, Vangalapudi Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No.SEIAA/AP/EG/MIN/08/2019/ Dt.31.08.2019.
2. CFE & CFO applications received from the ADMG, Rajamahendravaram on 03.09.2019.
3. RO's inspection report received at ZO, Visakhapatnam on 04.09.2019.

* * *

I The Asst. Director of Mines & Geology, Rajamahendravaram, submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below and in a total mining area of 4.180 Ha.

Mining of Sand in 41,800 m³/Annum in 4.180 Ha.

II. As per the application, the above activity is to be carried out over the Godavari River bed at Vangalapudi Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine are mentioned below :

North Latitude	East Longitude
17° 11' 52.37"	81° 39' 36.42"
17° 11' 56.42"	81° 39' 42.78"
17° 11' 48.70"	81° 39' 45.11"
17° 11' 47.71"	81° 39' 38.46"

III. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 04.09.2019 and the proposed sand mining site is surrounded by **North:** Godavari River followed by River Bed; **South:** Godavari River; **West:** Godavari River; **East:** Godavari River followed by Shiva Temple (Open-Air Shrine).

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to 31.08.2020.

**Rajendra
Reddy Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Rajendra Reddy Thuraka
Date: 2019.09.05 13:29:25
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Encl:- Schedule 'A' & Schedule 'B'

**To
The Assistant Director of Mines & Geology,
Rajamahendravaram,
East Godavari District.**

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water:**

1. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	2.0 Kilo Liters/Day
b)	Dust Suppression	4.0 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

Other Conditions:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.

6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/08/2019/ Dt.31.08.2019.
7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out in the area where the thickness of the sand in the mining area shall be more than 3 M.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

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Rajendra Reddy Thuraka
Date: 2019.09.05 13:30:01
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**To
The Assistant Director of Mines & Geology,
Rajamahendravaram,
East Godavari District.**

 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/01/2020/1647 २९ ३

Dt. 28.02.2020

Sub: SEIAA, A.P. – 1.68 Ha. Ordinary Sand Reach of Vedullapalli (V), Seethanagaram (M), East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 27.01.2020 (SIA/AP/MIN/139164/2020), seeking Environmental Clearance for the proposed **1.68 Ha Sand Mine** in favour of the **Chairman DLSC, District Collector, East Godavari District, Andhra Pradesh** over the **Godavari River at Vedullapalli (V), Seethanagaram (M), East Godavari District**. It was reported that the nearest human habitation viz., Rajampeta (V) is existing at a distance of about 1.4 km from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 16,800 m³/Annum in 1.68 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1.	17°7'45.66"N	81°42'23.57"E
2.	17°7'42.00"N	81°42'24.93"E
3.	17°7'32.41"N	81°42'33.84"E
4.	17°7'33.53"N	81°42'34.29"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on **02.02.2020**. The representatives of the project proponent and their RQP have attended the meeting. The Committee recommended for issue of **Environmental clearance** for one year to this proposed sand mining project for the production quantities: Ordinary sand – **16,800m³/annum**, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. Under any circumstances under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **27.02.2020** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance

by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the following acts & Rules: Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

1. The sand mining proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
2. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. Under any circumstances under water sand mining shall not be carried out.
3. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
4. This EC is valid for a period of 1 year only.
5. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
6. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
7. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
8. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
9. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
10. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
11. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
12. Sand mining shall not be carried out below the ground water table under any circumstances.
13. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.

14. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
15. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
16. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
17. Transportation of sand from mine lease area shall be done during day time only.
18. The proponent shall obtain necessary permission from the River Water Conservator.
19. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
20. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
21. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
22. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
23. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
24. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.1.52 Lakhs and Recurring cost Rs.1.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
The Chairman DLSC,
The District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

Copy to:

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
- ✓ 2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

//T.C.F.B.O//

M. Raju

SENIOR ENVIRONMENTAL ENGINEER (EC)

M. Raju



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6467(6)/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2020

Date: 11.03.2020

Sub:- APPCB - CFE & CFO - M/s. Ordinary Sand Reach of Vedullapalli (V), Seethanagaram (M), East Godavari District - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

Ref:- 1. EC Order No. SEIAA/AP/EG/MIN/01/2020/1647-293 Dt.28.02.2020.
2. CFE & CFO applications received at Regional Office, Kakinada on 07.03.2020.
3. RO's inspection report received at ZO, Visakhapatnam on 10.03.2020.

* * *

I The Assistant Director, Mines & Geology, Govt. of A.P, Kakinada submitted applications to the Board vide reference 2nd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the Sand mine of Ordinary Sand Reach of Vedullapalli (V) with installed capacities as mentioned below and in a total mining area of 1.68 Ha.

Mining of Sand in 1.68 Ha. - 16,800 m³/Annum

II. As per the application, the above activity is to be carried out over the Godavari River bed at Vedullapalli (V), Seethanagaram (M), East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

North Latitude	East Longitude
17° 7' 45.66"N	81° 42' 23.57"E
17° 7' 42.00" N	81° 42' 24.93" E
17° 7' 32.41" N	81° 42' 33.84" E
17° 7' 33.53" N	81° 42' 34.29" E

III. The above site was inspected by the Assistant Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 09.03.2020 and observed that the proposed sand mining site is surrounded by Godavari River bed located in Vedullapalli (V), Seethanagaram (M), East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **28.02.2021**.

**Rajendra
Reddy Thuraka** Digitally signed by
Rajendra Reddy Thuraka
Date: 2020.03.11
11:33:00 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl:- Schedule 'A' & Schedule 'B'

**To
The Assistant Director of Mines & Geology,
Rajamahendravaram, East Godavari District.**

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**WATER:**

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	2.0 Kilo Liters/Day
	Total	2.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	1.0 Kilo Liters/Day
	Total	1.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

AIR:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ ,

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/01/2020/1647-293 Dt.28.02.2020.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out manually in the area where the thickness of the sand in the mining area shall be more than 3 M.
12. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
13. The proponent shall comply with all the directions issued by the Board from time to time.
14. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
15. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
16. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

**Rajendra
Reddy
Thuraka**
JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by
Rajendra Reddy
Thuraka
Date: 2020.03.11
11:33:20 +05'30'

**To
The Assistant Director of Mines & Geology,
Rajamahendravaram, East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2021

Date: 14.12.2021

Sub:- APPCB – CFE & CFO – **4.78 Ha Ordinary Sand Mine Katavaram Sand Reach at Katavaram Village, Seethanagaram Mandal, East Godavari District** - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. SEIAA/AP/EG/MIN/1/2021/2812-35, Dt.14.06.2021.
2. EC Amendment Order No. SEIAA/AP/EG/MIN/Sand Amendment/2020/, Dt. 08.11.2021.
3. CFE & CFO applications received at Regional Office, Kakinada on 08.12.2021.
4. RO's inspection report received at ZO, Visakhapatnam on 10.12.2021.

* * *

I The Collector & Chairman, District Level Sand Committee, East Godavari District submitted applications to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the Katavaram Sand Reach with installed capacities as mentioned below and in a total mining area of 4.78 Ha.

**Mining of Sand (through Semi-Mechanized Method) – 47,800 m³/Annum in
4.78 Ha.**

II. As per the application, the above activity is to be carried out in the Godavari River at Katavaram Village, Seethanagaram Mandal, East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

S. No.	North Latitude	East Longitude
1	17° 06' 44.44"N	81° 43' 24.42"E
2	17° 06' 38.74"N	81° 43' 29.16"E
3	17° 06' 41.75"N	81° 43' 38.53"E
4	17° 06' 45.72"N	81° 43' 32.30"E

III. The above site was inspected by the Asst, Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 10.12.2021 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Katavaram Village, Seethanagaram Mandal, East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **13.06.2022.**

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH

Date: 2021.12.14 15:38:58
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Encl:- Schedule 'A' & Schedule 'B'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**WATER:**

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	6.0 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	3.0 Kilo Liters/Day
	Total	3.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic - 3.0 KLD	-----	Septic tank followed by soak pit.

AIR:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ ,

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No.SEIAA/AP/EG/MIN/1/2021/2812-35, Dt.14.06.2021 / 08.11.2021.
7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.

8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M'.
12. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
13. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
14. The boundary pillars shall be erected with geo co-ordinates marked on them.
15. No sand mining shall be done during the rainy season.
16. The ramp (i.e. approach road) shall be removed after sand mining is completed.
17. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
18. Other conditions stipulated in the EC amendment order dt.08.11.2021 shall be followed scrupulously and orders issued from time to time.
19. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
20. The proponent shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
23. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH

Date: 2021.12.14 15:39:10
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To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SIA/AP/EG/MIN/01/2021-2812 - 35

Dt.14.06.2021

Sub : SEIAA, A.P. - 4.78 Ha Proposed Ordinary Sand Mine, Katavaram Sand Reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 26.01.2021 (SIA/AP/MIN/194944/2021), seeking Environmental Clearance for the proposed **4.78 Ha. Sand Mine** in favour of the **Assistant Director Mines and Geology, East Godavari District, Andhra Pradesh over the Godavari River at Katavaram Village, Seethanagaram Mandal, East Godavari District Andhra Pradesh**. It was reported that the nearest human habitation viz., **Katavaram (V)** is existing at a distance of about 1.01 km from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 47,800 m³/annum in 4.78 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1	17° 6'44.44"N	81°43'24.42"
2	17° 6'38.74"N	81°43'29.16"
3	17° 6'41.75"N	81°43'38.53"
4	17° 6'45.72"N	81°43'32.30"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 4th & 5th March, 2021. The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have attended the meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand – 47,800 cum/annum, duly stipulating a condition that the project proponent shall carryout mining only one

[Handwritten signature]

meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **03.06.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.

- xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xv. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xviii. Transportation of sand from mine lease area shall be done during daytime only.
- xix. The proponent shall obtain necessary permission from the River Water Conservator.
- xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

APC

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs. 1.52 Lakhs and Recurring cost Rs.1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

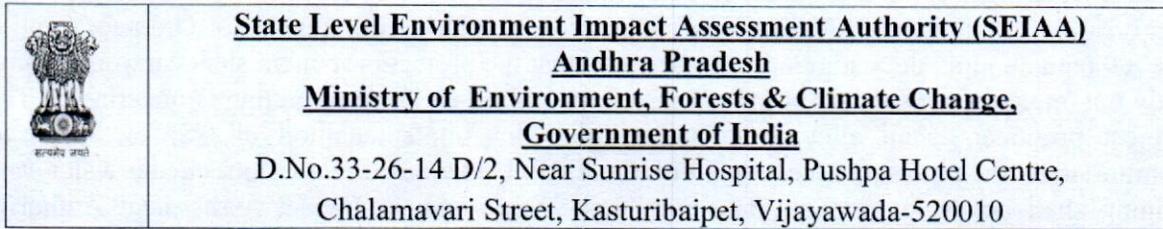
To
The Collector & Chairman, District Level Sand Committee,
The Assistant Director Mines and Geology,
Govt. of Andhra Pradesh,
East Godavari District-533101, Andhra Pradesh.

Copy to:

1. Prof. Dr.G.V.R. Srinivasa Rao, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Kakinada** APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **East Godavari** District, Andhra Pradesh for kind information.

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER (EC)



REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/EG /MIN/1/2021/2818 - 29

Dt.14.06.2021

Sub : SEIAA,A.P. - 4.87 Ha Proposed Ordinary Sand Mine, Vangalapudi-I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District , Andhra Pradesh. -Environmental Clearance-Issued- Reg.

- I. This has reference to your application submitted through online on 27.01.2021 (SIA/AP/MIN/195034/2021), seeking Environmental Clearance for the proposed **4.87 Ha. Sand Mine in favour of the Collector & Chairman DLSC, East Godavari District, Andhra Pradesh over the Godavari River at Vangalapudi Village, Seethanagaram Mandal,, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Vangalapudi (V) is existing at a distance of about 0.98 Kms from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 48,700 cum/annum in 4.87 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
1	17°11'55.23"N	81°39'44.89"E
2	17°11'52.21"N	81°39'39.57"E
3	17°11'45.50"N	81°39'44.83"E
4	17°11'48.48"N	81°39'50.46"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 4th –5th March 2021. The representative of the project proponent Asst. Director Mines and Geology, Kakinada and their RQP, P Vijay Kumar have

P Vijay Kumar

attended the meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand – 48,700 cum/annum,, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **03.06.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.

- xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- xv. Permission from the Competent Authority shall be obtained for drawlof ground water, if any, required for the project.
- xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- xviii. Transportation of sand from mine lease area shall be done during daytime only.
- xix. The proponent shall obtain necessary permission from the River Water Conservator.
- xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- xxii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-

operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 1.52 Lakhs and Recurring cost Rs.1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
**MEMBER SECRETARY,
SEIAA, A.P.**

Sd/-
**MEMBER,
SEIAA, A.P.**

Sd/-
**CHAIRMAN,
SEIAA, A.P.**

To
**The Collector & Chairman DLSC,
East Godavari District
Govt. of Andhra Pradesh..**

Copy to:

1. Prof. Dr.G.V.R. Srinivasa Rao, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Kakinada** APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **East Godavari** District, Andhra Pradesh for kind information.

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER (EC)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2021

Date: 14.12.2021

Sub:- APPCB – CFE & CFO – 4.87 Ha. **Ordinary Sand Mine, Vangalapudi-I Sand Reach at Vangalapudi Village, Seethanagaram Mandal East Godavari District** - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. SEIAA/AP/EG/MIN/1/2021/2818-29, Dt.14.06.2021.
2. EC Amendment Order No. SEIAA/AP/EG/MIN/Sand Amendment/2020/, Dt. 08.11.2021.
3. CFE & CFO applications received at Regional Office, Kakinada on 08.12.2021.
4. RO's inspection report received at ZO, Visakhapatnam on 09.12.2021.

* * *

I The Collector & Chairman, District Level Sand Committee, East Godavari District submitted applications to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the **Vangalapudi-I Sand Reach** with installed capacities as mentioned below and in a total mining area of 4.87 Ha.

Mining of Sand (through Semi-Mechanized Method) – 48,700 m³/Annum in 4.87 Ha.

II. As per the application, the above activity is to be carried out in the Godavari River at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

S. No.	North Latitude	East Longitude
1	17 ^o 11'55.23"N	81 ^o 39'44.89"E
2	17 ^o 11'52.21"N	81 ^o 39'39.57"E
3	17 ^o 11'45.50"N	81 ^o 39'44.83"E
4	17 ^o 11'48.48"N	81 ^o 39'50.46"E

III. The above site was inspected by the Asst, Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 09.12.2021 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **13.06.2022.**

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATHDate: 2021.12.14 15:38:28
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Encl:- Schedule 'A' & Schedule 'B'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**WATER:**

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	6.0 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	3.0 Kilo Liters/Day
	Total	3.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic - 3.0 KLD	-----	Septic tank followed by soak pit.

AIR:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ ,

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No. SEIAA/AP/EG/MIN/1/2021/2818-29, Dt.14.06.2021 / 08.11.2021.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M.
12. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
13. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
14. The boundary pillars shall be erected with geo co-ordinates marked on them.
15. No sand mining shall be done during the rainy season.
16. The ramp (i.e. approach road) shall be removed after sand mining is completed.
17. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
18. Other conditions stipulated in the EC amendment order dt.08.11.2021 shall be followed scrupulously and orders issued from time to time.
19. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
20. The proponent shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
23. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

P

RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Digitally signed by P
RAVINDRANATH

Date: 2021.12.14 15:38:43
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To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change,
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010	

REGD.POST WITH ACK.DUE

OrderNo.SEIAA/AP/EG /MIN/1/2021/2819 · 28

Dt.14.06.2021

Sub : SEIAA,A.P.4.69 Ha Proposed Ordinary Sand Mine, Vangalapudi-II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh. -EnvironmentalClearance-Issued- Reg.

- I. This has reference to your application submitted through online on 27.01.2021 (SIA/AP/MIN/195036/2021), seeking Environmental Clearance for the proposed **4.69 Ha.Sand Mine in favour of the Assistant Director Mines and Geology, East Godavari,, Andhra Pradesh over the Godavari River at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Vangalapudi (V) is existing at a distance of about 1.64 Kms from the mine lease area and the project requires 6.0 KLD of water. It was noted that the capital investment of the project is Rs.3.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 46,900 m³/annum in 4.69 Ha.

- II. The location of the sand mine as per the mining plan is asfollows:

Sl.No	North Latitude	East Longitude
1	17°11'39.75"N	81°39'24.80"E
2	17°11'36.17"N	81°39'22.69"E
3	17°11'27.36"N	81°39'32.48"E
4	17°11'30.18"N	81°39'34.63"E

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 4th –5th March 2021. The representatives of the project proponent District Sand Officer, and their RQP Dr.P.Vijaya Kumar, have attended the online

[Handwritten signature]

meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand – 46,900 cum/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **03.06.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the riverwater.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be

- taken for this activity.
- xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xv. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xviii. Transportation of sand from mine lease area shall be done during daytime only.
 - xix. The proponent shall obtain necessary permission from the River Water Conservator.
 - xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
 - xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
 - xxii. Plantation shall be undertaken on either sides of the approach katchapath (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
 - xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
 - xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the groundwater.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be

Bea

monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 1.52 Lakhs and Recurring cost Rs.1.10 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA,A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act,2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act,1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
The Assistant Director Mines and Geology,
D.No:78-7-10, Gandhipuram-3,
Rajamahendravaram,
Andhra Pradesh.

Copy to:

1. Prof. Dr.G.V.R. Srinivasa Rao, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Kakinada** APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **East Godavari** District, Andhra Pradesh for kind information.

//T.C.F.B.O//

P. Muna Sanyal
✓ SENIOR ENVIRONMENTAL ENGINEER (EC)



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

CONSENT ORDER FOR ESTABLISHMENT & OPERATION

Order No: 6488/APPCB/ZO-VSP/KKD/CFE&CFO/RED/2021

Date: 14.12.2021

Sub:- APPCB – CFE & CFO – **4.69 Ha Ordinary Sand Mine Vangalapudi-II, Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District** - Consent for Establishment & Operation of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. EC Order No. SEIAA/AP/EG/MIN/1/2021/2819-28, Dt.14.06.2021.
2. EC Amendment Order No. SEIAA/AP/EG/MIN/Sand Amendment/2020/, Dt. 08.11.2021.
3. CFE & CFO applications received at Regional Office, Kakinada on 08.12.2021.
4. RO's inspection report received at ZO, Visakhapatnam on 10.12.2021.

* * *

I The Collector & Chairman, District Level Sand Committee, East Godavari District submitted applications to the Board vide reference 3rd cited seeking Consent for Establishment (CFE) and Consent for Operation (CFO) for the **Vangalapudi-II, Sand Reach** with installed capacities as mentioned below and in a total mining area of 4.69 Ha.

Mining of Sand (through Semi-Mechanized Method) – 46,900 m³/Annum in 4.69 Ha.

II. As per the application, the above activity is to be carried out in the Godavari River at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

The co-ordinates of the sand mine as per EC are mentioned below :

S. No.	North Latitude	East Longitude
1	17 ^o 11' 39.75"N	81 ^o 39' 24.80"E
2	17 ^o 11' 36.17"N	81 ^o 39' 22.69"E
3	17 ^o 11' 27.36"N	81 ^o 39' 32.48"E
4	17 ^o 11' 30.18"N	81 ^o 39' 34.63"E

III. The above site was inspected by the Asst, Environmental Engineer, Regional Office, A.P. Pollution Control Board, Kakinada on 10.12.2021 and observed that the proposed sand mining site is surrounded by Godavari River bed located at Vangalapudi Village, Seethanagaram Mandal East Godavari District.

IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, hereby issues combined **CONSENT FOR ESTABLISHMENT & OPERATION** to your unit / activity under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carry out the activity mentioned at para (I) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

- VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VII. This Order shall be valid for a period up to **13.06.2022.**

P**RAVINDRANATH****JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**Digitally signed by P
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Encl:- Schedule 'A' & Schedule 'B'

To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. The proponent shall carry out mining activity with valid Consent, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**WATER:**

1. The source of water is River water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	6.0 Kilo Liters/Day
	Total	6.0 Kilo Liters/Day

2. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	3.0 Kilo Liters/Day
	Total	3.0 Kilo Liters/Day

Effluent Source	Standards to be complied	Mode of final disposal
Domestic - 3.0 KLD	-----	Septic tank followed by soak pit.

AIR:

3. The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions:	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpaulin sheets and sprinkling the water at mining area. Green belt development along the haul roads.	SO ₂ - 80 µg/m ³ , NO _x - 80 µg/m ³ , PM _{2.5} - 60 µg/m ³ , PM ₁₀ - 100 µg/m ³ ,

OTHER CONDITIONS:

4. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
5. The proponent shall carry out the mining as per the approved mining plan.
6. The proponent shall comply with the conditions stipulated in the EC Order No.SEIAA/AP/EG/MIN/1/2021/2819-28, Dt.14.06.2021 / 08.11.2021.

7. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No. J-13012/12/2013-IA-II(I) dated: 24.12.2013 and in A.P.WALTA Rules, 2004. The mining plan shall be modified to this extent.
8. The fugitive emissions from all sources shall be controlled regularly.
9. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP/approved mine plan.
10. The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.

Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

SPECIAL CONDITIONS:

11. The depth of the sand mining shall not exceed 1 M and mining shall be carried out through Semi-mechanized method only in the area where the thickness of the sand in the mining area is more than 3 M.
12. All the conditions and guidelines issued by MoEF & CC, Govt. of India (2016) in respect of sand mining shall be followed.
13. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A. No 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated: 14.12.2020 shall be scrupulously followed.
14. The boundary pillars shall be erected with geo co-ordinates marked on them.
15. No sand mining shall be done during the rainy season.
16. The ramp (i.e. approach road) shall be removed after sand mining is completed.
17. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, 2016 issued by MoEF & CC, Govt. of India shall be followed.
18. Other conditions stimulated in the EC amendment order dt.08.11.2021 shall be followed scrupulously and orders issued from time to time.
19. The proponent shall take necessary measures to ensure that no adverse impacts are caused due to mining operations on the human habitation existing nearby.
20. The proponent shall comply with all the directions issued by the Board from time to time.
21. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
23. This Order is issued without prejudice to the rights and contentions of this Board in any court of law.

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RAVINDRANATH

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

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RAVINDRANATH

Date: 2021.12.14 15:38:10
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To
The Chairman, DLSC & District Collector,
Govt. of Andhra Pradesh,
East Godavari District, A.P.

 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/Sand Amendment//2020/

08/11/2021

Sub: SEIAA, A.P. - Sand Reaches - 20 Nos., in East Godavari District, Andhra Pradesh – Amendment to Environmental Clearances – Issued - Reg.

- Ref:
1. Order No.SIA/AP/EG/MIN/01/2021-2826-37, dt.14.06.2021 (Alamuru-II Sand Reach).
 2. Order No.SEIAA/AP/EG/MIN/1/2021-2816-31, dt.14.06.2021 (Razole Sand Reach).
 3. Order No.SEIAA/AP/EG/MIN/1/2021-2817-30, dt.14.06.2021 (Sompalli Sand Reach).
 4. Order No.SIA/AP/EG/MIN/01/2021-2812-35, dt.14.06.2021 (Katavaram Sand Reach).
 5. Order No.SEIAA/AP/EG/MIN/1/2021-2818-29, dt.14.06.2021 (Vangalapudi-I Sand Reach).
 6. Order No.SEIAA/AP/EG/MIN/1/2021-2819-28, dt.14.06.2021 (Vangalapudi-II Sand Reach).
 7. Order No.SEIAA/AP/EG/MIN/12/2020-2596-65, dt.14.06.2021 (Yatapaka-II Sand Reach)
 8. Order No.SIA/AP/EG/MIN/12/2020-2595-64, dt.14.06.2021 (Yatapaka-I Sand Reach).
 9. Order No.SIA/AP/EG/MIN/12/2020-2599-68, dt.14.06.2021 (Gommu Koyagudem-V Sand Reach).
 10. Order No.SIA/AP/EG/MIN/12/2020-2598-67, dt.14.06.2021 (Gommu Koyagudem-III Sand Reach).
 11. Order No.SIA/AP/EG/MIN/12/2020-2591-69, dt.14.06.2021 (Gommu Koyagudem-II Sand Reach).
 12. Order No.SIA/AP/EG/MIN/12/2020-2590-70, dt.14.06.2021 (Gommu Koyagudem-I Sand Reach).
 13. Order No.SIA/AP/EG/MIN/12/2020-2597-66, dt.14.06.2021 (Purushothapuram-II Sand Reach).
 14. Order No.SIA/AP/EG/MIN/12/2020-2593-61, dt.14.06.2021 (Kanayagudem-II Sand Reach).
 15. Order No.SIA/AP/EG/MIN/12/2020-2594-63, dt.14.06.2021 (Kanayagudem-III Sand Reach).
 16. Order No.SIA/AP/EG/MIN/01/2021-2813-34, dt.14.06.2021 (Rayanapeta-I Sand Reach).
 17. Order No.SIA/AP/EG/MIN/01/2021-2814-33, dt.14.06.2021 (Rayanapeta-II Sand Reach).

18. Order No.SIA/AP/EG/MIN/1/2021-2815-32, dt.14.06.2021 (Rayanapeta-III Sand Reach).
19. Order No.SIA/AP/EG/MIN/1/2021-2820-27, dt.14.06.2021 (Gundala-I Sand Reach).
20. Order No.SIA/AP/EG/MIN/01/2021-2808-36, dt.14.06.2021 (Gundala-III Sand Reach).
21. The Assistant Director of Mines and Geology, East Godavari, applied for EC amendment through online on 5th & 6th October, 2021 for Environmental Clearance amendment.
22. The SEAC,A.P., meeting held on 22nd to 24th October, 2021.
23. The SEIAA,A.P., meeting held on 29.10.2021.

**

1. In the references 1st to 20th cited, the SEIAA, AP had issued Environmental Clearances to the Sand reaches - 20 Nos., in East Godavari District, Andhra Pradesh stipulating the following condition:

A. Specific Conditions:

"ii. The project proponent shall carryout mining only one meter depth sand from the top **manually** and no underwater mining is undertaken."

2. In the reference 21st cited, the Assistant Director of Mines and Geology, East Godavari District, Andhra Pradesh, requested for amendment in the Environmental Clearance Orders issued to the above Sand Reaches - 20 Nos., to operate through semi-mechanized method for sand mining.

3. The issue was examined by the SEAC,A.P., in its meeting held on 22nd to 24th October,2021. The Committee observed the following:

Earlier Environmental Clearances issued to the sand reaches in Andhra Pradesh for sand mining duly stipulating a condition that "*The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.* "

Now, the Assistant Director of Mines and Geology, East Godavari District, in Andhra Pradesh have requested for amendment in the Environmental Clearance Orders issued to them to operate through semi-mechanized method for sand mining as the modified Mining Plan was approved as "*The thickness of sand is above 3 meters in the Sand Reaches as reported by the Asst. Director of Mines & Geology. The reach shall be proposed to be operated through Semi mechanized mode*".

The Committee noted that MoEF&CC, GoI, New Delhi issued Notification vide S.O.No.141 dt:15.01.2016.

For sand mining the District Survey Report is to be prepared as per the prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix- X of as per the S.O.No.141 dt:15.01.2016.

The MoEF&CC, GoI, New Delhi issued guidelines in 2016 for sand mining " Sustainable Sand Mining Management Guidelines, 2016" and stated that for Identification and preparation of Mining Sites- (i) Mining should be done only in area / stretch identified in the District Level Survey Report suitable for mining and so certified by the Sub Divisional Level Committee after site visit. (ii) Mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the

mining official and its geo coordinates are made available to the District Level Committee.

The Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016(SZ) & 177 of 2016(SZ), Order dated:14.12.2020 issued directions

(iii) The State of Andhra Pradesh must scrupulously follow the directions issued by the Principal Bench recently in ANUMOLU GANDHI VS. STATE OF A.P (O.A.935/2018 dated 24.8.2020) and also the guidelines provided by the MoEF & C in Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guidelines for Sand Mining issued in January, 2020 while undertaking such process.

The issues on amendment to the Sand Reaches in A.P., was discussed in the SEAC,A.P., meeting held on 29.06.2021 & 30.06.2021.

As per the recommendations of the Committee on Sand Reaches, the Assistant Director of Mines and Geology, East Godavari District was requested to submit the following information to the SEAC, A.P. for further processing :

1. The District Survey Report (DSR) for minor mineral of the District with a special reference to sand occurrence, replenishment and excavation.
2. Modified mining plan as per Sustainable Sand Guidelines 2016 incorporating sand monitoring guidelines 2020.
 - i. Method of mining.
 - ii. Demarcation of red line.
 - iii. Plan - RLs on 10 meters grid of the sand reaches.
 - iv Machinery used for sand mining
 - v. 1 meter depth as per WALTA Act.
3. Compliance with all Hon'ble NGT/Court orders on sand mining.
4. Commitment letter on that there shall not be any sand mining during monsoon season.

The project proponent has applied for EC amendment through online on 5th & 6th October, 2021.

Now, the Assistant Director of Mines and Geology, EAST GODAVARI DISTRICT., in Andhra Pradesh furnished the District Survey Report prepared by the Andhra Pradesh Space Application Centre (APSAC), Modified Mining Plan with other documents and requested for amendment in the Environmental Clearance Orders issued to them to operate through semi-mechanized method for sand mining.

The project proponent Asst. Director, Mines and Geology, East Godavari District and their RQP, Sri. Vijay Kumar have attended the Online meeting and submitted the District Survey Report, Modified Mining Plan.

The project proponent requested for EC amendment to the sand reaches to operate in semi mechanized method for remaining balance sand quantity.

Sand Reaches - Environment Clearance Amendment

1. Proposal No. **Proposal No. 216190: 4.56 Ha. ordinary sand mine, Alamuru-II Sand Reach at Alamuru Village, Alamuru Mandal, East Godavari District, Andhra Pradesh**

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 45,600 m³/annum in 4.56 Ha. ordinary sand mine, Alamuru-II Sand Reach at Alamuru Village, Alamuru Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **45,600 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.56 Ha. at Alamuru-II Sand Reach at Alamuru Village, Alamuru Mandal, East Godavari District, Andhra Pradesh.

2. Proposal No. 215938: 2.00 Ha. ordinary sand mine, Razole sand Reach at Razole Village, Razole Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 20,000 m³/annum in 2.00 Ha. ordinary sand mine, Razole sand Reach at Razole Village, Razole Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **20,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 2.00 Ha. at Razole sand Reach at Razole Village, Razole Mandal, East Godavari District, Andhra Pradesh.

3. Proposal No. 215936: 2.00 Ha. ordinary sand mine, Sompalli Sand Reach at Sompalli Village, Razole Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 20,000 m³/annum in 2.00 Ha. ordinary sand mine, Sompalli Sand Reach at Sompalli Village, Razole Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **20,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 2.00 Ha. at Sompalli Sand Reach at Sompalli Village, Razole Mandal, East Godavari District, Andhra Pradesh.

4. Proposal No. 215948: 4.78 Ha. ordinary sand mine, Katavaram Sand reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 47,800 m³/annum in 4.78 Ha. ordinary sand mine, Katavaram Sand reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **47,800 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.78 Ha. at Katavaram Sand reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

5. Proposal No. 215932: 4.87 Ha. ordinary sand mine, Vangalapudi -I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 48,700 m³/annum in 4.87 Ha. ordinary sand mine, Vangalapudi -I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **48,700 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.87 Ha. at Vangalapudi -I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District,

Andhra Pradesh.

6. Proposal No. 215934: 4.69 Ha. ordinary sand mine, Vangalapudi -II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 46,900 m³/annum in 4.69 Ha. ordinary sand mine, Vangalapudi -II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **46,900 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.69 Ha. at Vangalapudi -II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

7. Proposal No. 215923: 4.63 Ha. ordinary sand mine, Yatapaka II Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 46,300 m³/annum in 4.63 Ha. ordinary sand mine, Yatapaka II Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **46,300 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.63 Ha. at Yatapaka II Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh. The excavation should be restricted to the permitted area bounded by the Geo Coordinates.

8. Proposal No. 215925: 4.50 Ha. ordinary sand mine, Yatapaka I Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 45,000 m³/annum in 4.50 Ha. ordinary sand mine, Yatapaka I Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **45,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.50 Ha. at Yatapaka I Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

9. Proposal No. 216174: 4.43 Ha. ordinary sand mine, Gommu koyagudem V Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 44,300 m³/annum in 4.43 Ha. ordinary sand mine, Gommu koyagudem V Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **44,300 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.43 Ha. at Gommu

koyagudem V Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

10.Proposal No. 216186: 4.17 Ha. ordinary sand mine, Gommu koyagudem III Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 41,700 m³/annum in 4.17 Ha. ordinary sand mine, Gommu koyagudem III Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **41,700 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.17 Ha. at Gommu koyagudem III Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

11.Proposal No. 216178: 4.40 Ha. ordinary sand mine, Gommu koyagudem II Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 44,000 m³/annum in 4.40 Ha. ordinary sand mine, Gommu koyagudem II Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **44,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.40 Ha. at Gommu koyagudem II Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

12.Proposal No. 216181: 4.20 Ha. ordinary sand mine, Gommu koyagudem I Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 42,000 m³/annum in 4.20 Ha. ordinary sand mine, Gommu koyagudem I Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **42,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.20 Ha. at Gommu koyagudem I Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

13.Proposal No. 215946: 2.80 Ha. ordinary sand mine, Purushottapatnam II Sand reach at Purushottapatnam Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 28,000 m³/annum in 2.80 Ha. ordinary sand mine, Purushottapatnam II Sand reach at Purushottapatnam Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental

Clearance Amendment for mining of ordinary sand of quantity 28,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 2.80 Ha. at Purushottapatnam II Sand reach at Purushottapatnam Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

14. Proposal No. 216153: 4.42 Ha. ordinary sand mine, Kanayagudem -II Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 44,200 m³/annum in 4.42 Ha. ordinary sand mine, Kanayagudem -II Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **44,200 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.42 Ha. at Kanayagudem -II Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

15. Proposal No. 215950: 4.0 Ha. ordinary sand mine, Kanayagudem -III Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 40,000 m³/annum in 4.0 Ha. ordinary sand mine, Kanayagudem -III Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **40,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.0 Ha. at Kanayagudem -III Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

16. Proposal No. 216161: 4.92 Ha. ordinary sand mine, Gundala - III Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 49,200 m³/annum in 4.92 Ha. ordinary sand mine, Gundala - III Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **49,200 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.92 Ha. at Gundala - III Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

17. Proposal No. 215944: 4.27 Ha. ordinary sand mine, Rayanapeta - I Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 42,700 m³/annum in 4.27 Ha. ordinary sand mine, Rayanapeta - I Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **42,700 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.27 Ha. at Rayanapeta - I Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

18. Proposal No. 215942: 4.50 Ha. ordinary sand mine, Rayanapeta - II Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 45,000 m³/annum in 4.50 Ha. ordinary sand mine, Rayanapeta - II Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **45,000 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.50 Ha. at Rayanapeta - II Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

19. Proposal No. 215940: 3.68 Ha. ordinary sand mine, Rayanapeta - III Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh

The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 36,800 m³/annum in 3.68 Ha. ordinary sand mine, Rayanapeta - III Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity **36,800 m³** for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 3.68 Ha. at Rayanapeta - III Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

20. Proposal No. 216167: 4.00 Ha. ordinary sand mine, Gundala - I Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh The SEIAA issued EC order on 14.06.2021 for Mining of Sand – 40,000 m³/annum in 4.00 Ha. ordinary sand mine, Gundala - I Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh for a period of one year i.e. upto 13.06.2022.

The Committee after detailed deliberations, recommended for issue of Environmental Clearance Amendment for mining of ordinary sand of quantity 40,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.00 Ha. at Gundala - I Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

The committee recommended the EC amendment for the above sand reaches without prejudice to the directions issued by the Honb'le NGT, Southern Zone, Chennai in O.A.No. 187 of 2021 (SZ).

Further, the Committee recommended for Amendments to the Environmental Clearances for Semi-Mechanized Mining Method to the above Sand Reaches (20 Nos.), duly stipulating the following conditions:

- i. There shall be no change in the production quantities approved in this Environment Clearance Amendment orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Hon'ble NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

All the above conditions shall be followed

4. The State Level Environment Impact Assessment Authority (SEIAA), A.P., in its meeting held on 29.10.2021 examined the proposal & recommendations of SEAC and agreed with recommendation of SEAC to issue EC Amendment for Semi-Mechanized Mining Method to the above Sand Reaches (20 Nos.), duly stipulating the conditions recommended by SEAC.

5. In view of the above, The SEIAA, A.P **hereby accords** amendment to the Environmental Clearances (EC) **issued** to the following 20 Sand Reaches in East Godavari District as follows:

- **Proposal No. 216190: 4.56 Ha. ordinary sand mine, Alamuru-II Sand Reach at Alamuru Village, Alamuru Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 45,600 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.56 Ha. at Alamuru-II Sand Reach at Alamuru Village, Alamuru Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 215938: 2.00 Ha. ordinary sand mine, Razole sand Reach at Razole Village, Razole Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 20,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 2.00 Ha. at Razole sand Reach at Razole Village, Razole Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 215936: 2.00 Ha. ordinary sand mine, Sompalli Sand Reach at Sompalli Village, Razole Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 20,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 2.00 Ha. at Sompalli Sand Reach at Sompalli Village, Razole Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 215948: 4.78 Ha. ordinary sand mine, Katavaram Sand reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 47,800 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.78 Ha. at Katavaram Sand reach at Katavaram Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 215932: 4.87 Ha. ordinary sand mine, Vangalapudi -I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 48,700 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.87 Ha. at Vangalapudi -I Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 215934: 4.69 Ha. ordinary sand mine, Vangalapudi -II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 48,700 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.69 Ha. at Vangalapudi -II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

Pradesh Mining of ordinary sand of quantity 46,900 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.69 Ha. at Vangalapudi -II Sand Reach at Vangalapudi Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh.

- **Proposal No. 215923: 4.63 Ha. ordinary sand mine, Yatapaka II Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 46,300 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.63 Ha. at Yatapaka II Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh. The excavation should be restricted to the permitted area bounded by the Geo Coordinates.
- **Proposal No. 215925: 4.50 Ha. ordinary sand mine, Yatapaka I Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 45,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.50 Ha. at Yatapaka I Sand Reach at Yatapaka Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 216174: 4.43 Ha. ordinary sand mine, Gommu koyagudem V Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 44,300 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.43 Ha. at Gommu koyagudem V Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 216186: 4.17 Ha. ordinary sand mine, Gommu koyagudem III Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 41,700 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.17 Ha. at Gommu koyagudem III Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 216178: 4.40 Ha. ordinary sand mine, Gommu koyagudem II Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 44,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.40 Ha. at Gommu koyagudem II Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 216181: 4.20 Ha. ordinary sand mine, Gommu koyagudem I Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 42,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.20 Ha. at Gommu koyagudem I Sand Reach at Gommukoyagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 215946: 2.80 Ha. ordinary sand mine, Purushottapatnam II Sand reach at Purushottapatnam Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 28,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 2.80 Ha. at Purushottapatnam II Sand reach at Purushottapatnam Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
- **Proposal No. 216153: 4.42 Ha. ordinary sand mine, Kanayagudem -II Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 44,200 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.42 Ha. at Kanayagudem -II Sand Reach at Kanayagudem Village, Yatapaka Mandal, East

- Godavari District, Andhra Pradesh.
- **Proposal No. 215950: 4.0 Ha. ordinary sand mine, Kanayagudem -III Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 40,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.0 Ha. at Kanayagudem -III Sand Reach at Kanayagudem Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
 - **Proposal No.216161: 4.92 Ha. ordinary sand mine, Gundala - III Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 49,200 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.92 Ha. at Gundala - III Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
 - **Proposal No. 215944: 4.27 Ha. ordinary sand mine, Rayanapeta - I Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 42,700 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.27 Ha. at Rayanapeta - I Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
 - **Proposal No. 215942: 4.50 Ha. ordinary sand mine, Rayanapeta - II Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 45,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.50 Ha. at Rayanapeta - II Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
 - **Proposal No. 215940: 3.68 Ha. ordinary sand mine, Rayanapeta - III Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 36,800 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 3.68 Ha. at Rayanapeta - III Sand Reach at Rayanapeta Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.
 - **Proposal No. 216167: 4.00 Ha. ordinary sand mine, Gundala - I Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh** Mining of ordinary sand of quantity 40,000 m³ for a period upto 13.06.2022 through Semi-Mechanized Method, in an area of 4.00 Ha. at Gundala - I Sand Reach at Gundala Village, Yatapaka Mandal, East Godavari District, Andhra Pradesh.

The SEIAA, A.P hereby issued Environmental Clearance Amendment for Semi-Mechanized Mining Method to the above Sand Reaches (20 Nos.), duly stipulating the following conditions for all the 20 Sand Reaches:

- i. There shall be no change in the production quantities approved in this Environment Clearance Amendment orders.
- ii. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) in respect of sand mining shall be followed.
- iii. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.
- iv. The boundary pillars shall be erected with geo co-ordinates marked on them.
- v. No sand mining shall be done during the rainy season.
- vi. The ramp(i.e., approach road) shall be removed after sand mining is completed.
- vii. The standard environmental conditions for sand mining specified in the Sustainable

Sand Mining Guidelines, issued by MoEF&CC, Govt of India, 2016 shall be followed.

All the above conditions shall be followed.

6. All other information mentioned and conditions stipulated in Environmental Clearance orders issued vide reference 1st to 20th cited above for Sand Reaches in East Godavari District are remains the same.

Special Secretary To Govt

**MEMBER SECRETARY,
SEIAA, A.P.**

**MEMBER,
SEIAA, A.P.**

**CHAIRMAN,
SEIAA, A.P.**

**To
The Assistant Director of Mines & Geology,
East Godavari District,
Andhra Pradesh**

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO:Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

MINES & MINERALS - REGULATION OF SAND MINING IN THE STATE-AMENDMENT TO
ANDHRA PRADESH MINOR MINERAL CONCESSION RULES, 1966 - ORDERS - ISSUED

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INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No. 25

Dated: 16-04-2021.
Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, Dt:04-09-1967.
2. G.O.Ms.No.70, I.I.I&C (M.II) Dept., Dt:04.09.2019
3. G.O.Ms.No.71, I.I.I&C (M.II) Dept., Dt:04.09.2019
4. G.O.Ms.No.72, I.I.I&C (M.II) Dept., Dt:04.09.2019
5. G.O.Ms.No.73, I.I.I&C (M.II) Dept., Dt:04.09.2019
6. G.O.RT.No.252, I.I.I&C (ESTT) Dept.,Dt:09.10.2019
7. G.O.Ms.No.86, I.I.I&C (M.II) Dept., Dt:11.10.2019
8. G.O.Ms.No.99, I.I.I&C (M.II) Dept., Dt:15.11.2019
9. G.O.Ms.No.31, Ind. & Com. (Mines-III) Dept.,Dt:09.06.2020
10. G.O.Ms.No.32, Ind. & Com. (Mines-III) Dept., Dt:25.06.2020
11. G.O.Ms.No.41, Ind. & Com. (Mines-III) Dept., Dt:10.08.2020
12. G.O.Ms.No.69, Ind. & Com. (Mines-III) Dept., Dt:23.10.2020
13. G.O.Ms.No.78, Ind. & Com. (M.III) Dept., Dt:12.11.2020
14. G.O.Ms.No.5, Ind. & Com. (M.III) Dept., Dt:16.02.2021
15. From the DM&G, AP, single e-file No:INC01-MG0POLI/1/2021.

ORDER:-

In the G.O. 13th read above, Government, in due consideration of the recommendations of the Group of Ministers, have issued orders for upgrading the existing Sand Policy and accordingly decided to issue amendments to Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. Accordingly, the following notification will be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette **dt.**16-04-2021.

NOTIFICATION

In exercise of the powers conferred by sections 15(1), 15(1A), 21(2), 22, 23 and 23(c) of Mines and Minerals (Development and Regulation) Act, 1957, the Government hereby make the following amendments to Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries (B-1), 4th September 1967 as subsequently amended.

2. These rules shall come into force from the date of issue of this notification. However, the Amendments issued to APMMC Rules, 1966 vide G.O.Ms.No.71, I.I.I&C (M-II) Dept. dated 04.09.2019 and as subsequently amended shall remain in force until such time the sand operations are completely taken over by the Agency(ies) selected for the respective package.

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AMENDMENT

In the said Rules,-

1. in the item (a) in Rule 9-B (1)(a)(iv), for the words "for local needs by bullock carts and tractors", the words "for local needs by bullock carts" shall be substituted.
2. for the item (b) in Rule 9-B (1)(a)(iv), the following shall be substituted, namely:

"Sand shall be made available for self-consumption of village(s) abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing Free of Cost through a coupon system. The subsidy towards the same shall be borne by the State Government. Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency selected for the particular package. The cost incurred by the Agency towards the Sand operations shall be collected from the consumers as applicable."
3. the item (d) in Rule 9-B (1)(a)(iv) and the item (m) in Rule 9-B (1)(b)(i) shall be omitted.
4. the item (iii) in Rule 9-B (1)(b), the following shall be substituted, namely:

"(iii) The Deputy Director of Mines & Geology concerned shall identify the potential sand bearing areas on regular basis along with Line Departments duly estimating the thickness of sand, Geo-coordinates of the demarcated area and mode of sand extraction and place the proposals for extraction before District Level Sand Committee."
5. for item (b) under Rule 9-B (1)(b)(iv), the following shall be substituted, namely:

"(b) The Deputy Director, Ground Water Dept., shall issue clearance for the specified sand bearing areas duly evaluating the report submitted by the Deputy Director of Mines & Geology concerned."
6. for item (c) under Rule 9-B (1)(b)(iv), the following shall be substituted, namely:

"(c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas as proposed by the Deputy Director of Mines & Geology concerned duly providing the details of the ramps."
7. in the item (d) under Rule 9-B (1)(b)(iv), for the words "Assistant Director of Mines and Geology the words 'Deputy Director of Mines and Geology'" and for the words "basing on the Ground Water Department's feasibility report.", the words "basing on the Deputy Director Ground Water Department's clearance" shall be substituted.
8. the item (e) in Rule 9-B (1)(b)(iv) shall be omitted.
9. in the item (v) in Rule 9-B (1)(b), for the words "in the name of DistrictCollector", the words "in the name of the Agency selected for the respective package" shall be substituted.
10. In the said Rules, for the item (vi) under Rule 9-B (1)(b), the following shall be substituted, namely:

"(vi) After obtaining statutory clearances, Deputy Director of Mines & Geology

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shall intimate the details of the new reaches to the Director of Mines & Geology for addition of reaches to the Selected Agency for the respective package."

11. after the item (vi) under Rule 9-B (1)(b), the following shall be added, namely:

"(vii) The Deputy Director of Mines & Geology concerned shall transfer all the statutory clearances of the reaches in the name of the Selected agency for the respective package.

(viii) After commencement of the agreement with the Selected Agency, in case of any newly identified sand reaches, the statutory clearances for the same shall be taken in the name of the selected agency."

12. in Rule 9-B (1)(c), for the words "M/s Andhra Pradesh Mineral Development Corporation Ltd., the words "The Agency selected for the particular Sand package" shall be substituted.
13. items (i), (iii), (iv) in Rule 9-B (1)(c) shall be omitted and in the item (iii a) in Rule 9-B (1)(c) for the words "village/village(s) within a radius of 5 kms abutting the IV, V & Higher order streams" the words "village/village(s) abutting the IV, V & Higher order streams" shall be substituted.
14. after the Clause (c) in Rule 9-B (1), the following shall be inserted, namely :

(c-1) Grant of Lease to the Successful Bidder for Extraction and Sale of Sand:

1. After receipt of recommendation regarding the successful bidder from the Service Provider, the Director of Mines & Geology shall issue Letter of Intent (LOI) to the Successful bidder within 3 days.
2. The Successful Bidder shall be required to enter into an Agreement with the Director of Mines & Geology along with the execution of Quarry Lease Deed, as per the format given in Form S1 (Appended), within a period of two(2) weeks from the date of issue of LOI duly furnishing the Performance Security for an amount as mentioned in the tender document towards Security deposit in the form of Bank Guarantee and paying all costs related to stamp duty, registration of the Quarry lease and any other applicable statutory charges.

Provided that, upon entering into an Agreement with the successful bidder, the Director of Mines & Geology shall immediately issue a work order to the successful bidder.

Provided that Quarry Lease Deed shall be executed within two(02) weeks from the date of issue of LOI, failing which the letter of intent shall be revoked and the Bid Security shall be forfeited.

Provided that Director of Mines & Geology may one-time allow a further suitable period at his/her sole discretion with reasons recorded in writing.

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Provided further that the State Government may allow a further suitable period at its sole discretion with reasons recorded in writing.

3. If there is any default in payments by the bidder, the DM&G shall forfeit the amounts paid by the bidder.

4. The Agency shall adhere to the conditions of Agreement, Lease Deed and all other applicable Acts, Rules and Guidelines”

15. for the Rule 9-B (1)(d), the following shall be substituted, namely :

(d-1) Responsibilities of the Lessee selected for the particular package:

1. The Lessee shall explore to employ “Boatsmen Societies” for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.
4. The Lessee shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
5. The Lessee shall load Sand from Stockyard/Reach in the vehicles in case the Consumer arranges for their own transportation arrangements.
6. The Lessee shall engage and keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
7. The Lessee shall deposit prescribed Performance Security Deposit which shall be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations as per the Rules and as prescribed in the tender document.
8. The Lessee shall permit Sand booking through offline mode such that any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.

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9. The Lessee shall permit "Free of Cost" sand through bullock carts as per existing mechanism.
10. The Lessee shall supply Sand "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.

Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency. The cost incurred by the Agency towards the Sand operations may be collected from the consumers as applicable.

11. The Lessee shall remit the cost incurred by Dept., of Mines & Geology, towards obtaining the statutory clearances viz. Approved Mining Plan(AMP), Environmental Clearance (EC), Consent for Establishment (CFE) / Consent for Operation (CFO) for the sand reaches which are handed over to the Agency for undertaking Sand operations, as per the procedure laid down by Director of Mines & Geology. The detailed procedure shall be communicated by the Director of Mines & Geology (DMG).
12. Lessee shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Dept., of Mines & Geology from time to time.

13. In addition to this, the Lessee shall ensure the following:

(a) At Sand reaches

1. Lessee must erect boundary pillars and shall ensure that the excavation does not take place outside the demarcated area/lease boundary.
2. Lessee shall secure perimeter of the dedicated sand bearing area to avoid encroachment at the designated reach.
3. Lessee shall excavate only up to the approved depth as per Approved Mining Plan at the designated reach.
4. Lessee shall be held responsible in case the Lessee fails to adhere to the above three(3) conditions and any other violations as per extant Rules.
5. Lessee shall deploy the necessary manpower to excavate Sand in accordance with the Approved Mining Plan, conditions of Environmental Clearance, Agreement guidelines, and as per the directives given by DMG.
6. The Lessee shall ensure that all the Reaches handed over to him with all statutory clearances are operational at all times.
7. During the non-monsoon season, if the number of reaches operating at optimum capacity fall below 70% of the total number of reaches in a package, the penal clauses shall be invoked as prescribed in the Tender document.
8. The DMG or any officer authorized by DMG shall have the right to levy penalty as per the penal clauses specified in the tender document.

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(b) At Stockyards/ Reserve depots:

1. In order to meet the demand of Sand during monsoon season (i.e., in the months of July, August and September), the Lessee shall stock such quantity of Sand as prescribed by the Director of Mines & Geology with prior approval of the State Government or as specified in the Tender document at various Reserve Depots, in order to make the Sand available for sale throughout the State at the rate fixed by the State Government.
2. The Detailed List of stockyards along with the details of quantity of sand stock available, location etc. shall be intimated to Director of Mines & Geology by 30th June of every year.
3. The Penal provisions for not maintaining the specified amount of Reserve stocks shall be prescribed in the Tender document/ Agreement.
4. As the onset of Monsoon season may vary because of geo-climatic conditions, the Reserve stock requirement shall be maintained accordingly.
5. During the non-monsoon seasons, Sand may be supplied to the consumers from reaches to the extent possible.

However, for smooth supply of sand, if required, stockyards may be maintained at locations which cannot be served directly from the reaches in order to meet the requirement of sand.

6. Notwithstanding anything stated in these Rules/Agreement, in order to meet the demand of sand, the Agency shall maintain reserve depots / stockyards at any specified locations in the State as per the instructions of the Director of Mines & Geology.
7. In cases where the Lessee delivers Sand to the consumers from reach/stockyard in vehicles of the Lessee to a place which is distant from reach/stockyard, the Lessee shall abide by Sand rates as notified by the State Government for different cities/locations in the State.
8. Lessee shall identify and arrange Land for Reserve depots/stockyards, if maintained, with proper connectivity and ease of access for consumers.
9. Lessee shall collect sale price of Sand from the customers and issue Sale Waybill/ Invoice along with the details of vehicle number, quantity etc., as applicable to the customer.
10. Lessee shall issue a copy of the said Sale waybill / Invoice to the vehicle driver prior to dispatch of sand from the Reach/stockyard.
11. Lessee shall load the sand as per the approved capacity of the vehicle.
12. Lessee shall maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes.
13. Lessee shall furnish a sand reach / stockyard wise monthly and yearly returns statement in Form-S2(Appended) and Form-S3 (Appended) respectively to the Dept., of Mines & Geology on the quantity of sand excavated and transported to stockyard(s) as well as sand dispatched from the reaches / stockyard to the end customers within seven(7) days of the succeeding month.

(c) Sale & Transportation

1. Lessee shall obtain Dispatch permits/Transit forms / passes as per the procedure laid down by the Director of Mines & Geology for transportation of sand from reaches/stockyard to consumers.
2. The Lessee shall ensure that sand is available for sale throughout the year in the State.
3. The Lessee shall use authorized ramps as per existing mechanism for transportation of sand from the reaches.

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(d) Addition of New Sand reaches

1. New Sand Reaches shall be continuously identified by the Dept., of Mines & Geology during the contract period for un-interrupted supply of sand, subject to availability of sand bearing areas.
2. Any new reaches of higher and lower order streams as identified by the Dept., of Mines & Geology in a package area during this period shall be allotted to the Lessee and Lessee shall undertake excavation, storage, sale etc. as per the existing mechanism.

(e) Other conditions:

1. The Lessee shall coordinate with the Deputy Director of Mines & Geology of the concerned district for taking over the details of the sand reaches, location details, extent, transfer of statutory clearances in the name of the Lessee and other requisite documents required to commence sand operations.
2. The Lessee shall permit and extend necessary support to the officials of the Dept., of Mines & Geology, officials of Special Enforcement Bureau (SEB), Police Dept., and officers from any other Law enforcement agency to inspect, check the sand operations, storage/stocking, sale, stock, stockyard operations, and vehicles as per the provision of Act and Rules and procedures in vogue.
3. The number of optimum operation of reaches shall be relaxed in case of issues beyond the control of the lessee such as inundation of the reaches, drought situation & Force Majeure events (Acts of God) and Govt./Judicial Orders.

(d-2) Cancellation of Leases

1. In case of any breach or non-compliance with any of the provisions of the Act and rules made thereunder and any violations to these Rules, the quarry lease inclusive of the Agreement shall be liable to be terminated by the Director of Mines & Geology.
2. Against any order issued by the Director of Mines & Geology, the Lessee may prefer a Revision before the State Government under Rule 35-B of APMMC Rules 1966."
3. for the items (i), (ii) & (iii) in Rule 9-B (1)(e), the following shall be substituted, namely :

"(i) The sand extracted by the Lessee shall be utilized anywhere within the State.

(ii) The District Collector shall put in place a proper administrative mechanism to curb illegal extraction and transportation of sand."

(iii) Sand shall be made available for self-consumption of village(s) abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing Free of Cost through a coupon system. The subsidy towards the same shall be borne by the State Government.

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Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency selected for the particular package. The cost incurred by the Agency towards the Sand operations shall be collected from the consumers as applicable"

17. in the Clause (i) in Rule 9-B (1)(f), for the words "Secretary, Mines, III & Com. Dept", the words "Prl. Secretary, Ind. & Com. (Mines) Dept." and for the words "Secretary, Mines, PR & RD Dept", the words "Prl. Secretary, PR & RD Dept." shall be substituted, the words "Commissioner, Special Enforcement Bureau" and the words "VC & MD, M/s APMDC Ltd. shall be omitted.
18. in the Clause (ii), in Rule 9-B (1)(f), for the words "Sand extraction" the words "Sand extraction, storage, sale, transportation etc." shall be substituted.
19. in the Rule 9-B (2), for the words "or by allotting the work to M/s APMDC Ltd." the following shall be substituted, namely :

"Provided that, for undertaking De-siltation operations in areas other than Prakasam Barrage and Dawaleswaram barrage, the Irrigation Dept., may allot the De-siltation work to the Lessee selected for the respective Package on mutually agreed terms and conditions through Director of Mines & Geology."
20. for the item (ii) in Rule 9-B (2)(a), the following shall be substituted, namely:

"(ii) There shall be joint inspection of the demarcated area by the Assistant Director of Mines & Geology concerned, Executive Engineer, Irrigation Dept., to ensure that the demarcated area to be de-silted by Irrigation Dept., shall not overlap with any of the area(s) already under de-siltation or likely to be de-silted by the Lessee appointed for the particular Package."
21. for the item (v) in Rule 9-B (2)(a), the following shall be substituted, namely :

"(v) In case of handing over the areas for De-siltation to the Agency, the Agency shall undertake the de-siltation work by following the prescribed norms."
22. after the item (v) in Rule 9-B (2)(a), the following shall be inserted, namely :

"(vi) The procedure for de-siltation of sand shall be prescribed by the Irrigation Department.

(vii) The procedure for disposal of sand available after de-silting shall be prescribed by the Director of Mines & Geology / State Government."
23. the clauses (b) and (c) in Rule 9-B (2) and the sub-Rule (3) of Rule 9-B shall be omitted.

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24. for the words "specified stockyards" in the clause (a) of Rule 9-B (4), the words "reaches/stockyards" shall be substituted.

25. for the sub-Rule (5) in Rule 9-B, the following shall be substituted, namely :

"(5) Remittance of tender document fee proceeds to Dept., of Mines & Geology:

The proceeds from sale of tender document shall be remitted to the account of Dept., of Mines & Geology as specified by Director of Mines & Geology."

26. for the sub-Rule (9) in Rule 9-B, the following shall be substituted, namely :

"(9) Remittance of sale proceeds of Sand:

The periodic payments by the Agency selected for the particular package shall be remitted fortnightly to the Government as per the procedure laid down by the Finance Department."

27. the sub-Rule (10) in Rule 9-B shall be omitted.

28. for the sub-Rule (11) in Rule 9-B, the following shall be substituted, namely :

"(11) Sand extraction in Scheduled areas:

The Sand reaches located in Scheduled Areas shall be granted and Operated by the Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any rules/amendments made thereunder. "

29. the sub-Rule (12) in Rule 9-B shall be omitted.

30. for the sub-Rule (14) in Rule 9-B, the following shall be substituted, namely:

"(14) Prohibition of stocking of Sand:

No person, unless permitted by the Government, is allowed to stock the sand beyond his/her self consumption requirements and shall not sell nor involve in any re-sale of sand"

31. in the sub-Rule (16) in Rule 9-B, the words "transporting sand without GPS devices" shall be omitted.

32. in clause (a) in Rule 9-B (16), for the words "Sand Way bill issued by Asst. Director of Mines & Geology concerned" the words "Sand Way bill /invoice" shall be substituted.

33. in clause (b) of Rule 9-B (16), for the words "Sand Way bill" the words "Sand Way bill / Invoice" shall be substituted.

34. for the clause (c), in sub-Rule (16), in Rule 9-B, the following shall be substituted, namely :

"In any case person including the agency / transporter sells the sand above the notified prices, a penalty of Rs.2000 per metric ton shall be levied;"

35. in the item (xii), in Rule 9-B (16)(f), for the words "Any other officer nominated by Dist. Collector (concerned)", the words "Any other officer nominated by Dist. Collector (concerned) / Director of Mines & Geology" shall be substituted.

36. in the clause (i), in sub-Rule (16) of Rule 9-B, for the words "M/s Andhra Pradesh Mineral Development Corporation Ltd.", the words "The Agency selected for the respective package" shall be substituted.

37. for the sub-Rule (17), in Rule 9-B, the following shall be substituted, namely :

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“(17) Appeals and Revisions:

1. Any person aggrieved by an order passed by the Deputy Director of Mines & Geology / Assistant Director of Mines & Geology may prefer an Appeal before the Director of Mines & Geology under Rule 35-A of APMMC Rules 1966.
 2. Any person / agency aggrieved by an order passed by the Director of Mines & Geology / Officials of Special Enforcement Bureau (SEB) pertaining to sand matters may prefer a Revision before the State Government under rule 35-B of APMMC Rules 1966.
38. the sub-Rule (18) , in Rule 9-B shall be read as sub-Rule 18(a) of Rule 9-B.
39. after the clause (a), in Rule 9-B (18), the following shall be inserted, namely :

“(b) Director of Mines and Geology shall issue operational guidelines from time to time for extraction and sale of sand to maintain environmentally sustainable sand mining in the State.”

40. after the sub-Rule (19), in Rule 9-B, the following shall be inserted, namely:

“(20) Interest:

The State Government shall charge simple interest at the rate of twenty-four (24) per cent per annum on any payment due to State Government which is delayed beyond the due date thereof.”

(21)Exit Plan for the existing leases:

1. Regarding IV, V and above order streams, M/s APMDCLtd. shall hand over existing reaches to the Selected Agency for the respective package for extraction and disposal of the balance quantity of sand available in the reaches. The Successful bidder, after entering the agreement and execution of Lease deed shall be authorized to take over the sand reaches immediately for continuation of operations.
 2. The residual sand stocks in the stockyards/depots along with the infrastructure created shall be handed over to the selected Agency(ies) at the sale price of sand fixed by the Government for disposal to the end consumers.
 3. All the assets available with M/s APMDCLtd. pertaining to sand operations such as weighbridges, CCTV cameras, Computers and other accessories etc., shall be handed over to the selected Agency(ies) duly evaluating and ascertaining the book value of the Assets and on mutually agreed terms and conditions.”
41. (a) the following Form S-1, Form S-2 and Form S-3 shall be substituted as annexed to this Order, namely,-
- (b) the existing Form S-4 and Form S-5 shall be omitted.

(Contd.)

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(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)**

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 200 copies of the same to the Government in Industries & Commerce (M.III) Department and 100 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada)

Copy to:

The Director of Mines & Geology, Ibrahimpatnam, Vijayawada.

The VC&MD, APMDC, Kanuru, Vijayawada.

The Commissioner, Special Enforcement Bureau, AP, Vijayawada.

The Director, Ground water & Water Audit Department, Vijayawada.

All the District Collectors in the State of A.P.

All the District treasury Officers in the State of A.P.

The Director, Treasures & Accounts, A.P., Vijayawada.

The Pay and Accounts Officer, Vijayawada.

The Accountant General of Andhara Pradesh, Vijayawada.

The P.S. to Hon'ble Deputy Chief Minister of Revenue.

The P.S. to Hon'ble Minister for PR & RD and Mines & Geology.

The P.S. to Hon'ble Minister for Water resources (Irrigation)

The P.S. to Hon'ble Minister for Finance & Planning.

The P.S. to Hon'ble Minister for Home.

The P.S. to Hon'ble Minister for Housing.

The PS to Secy. to Hon'ble Chief Minister.

The PS to Prl., Secy.(Mines), Ind.& Com. Dept.

The Law (H) Department.

The Finance (FMU-REV-I&C) Department.

SF/SC (Comp. No:1340996)

\\ **FORWARDED :: ORDER** \\

SECTION OFFICER

APPENDIECES

FORM S-1

**Lease Deed for Sand Package - XX (XX districts)
(See Sub-Rule 1(c-1)(ii) of Rule 9-B of APMMC Rules, 1966)**

This agreement entered into on this day of _____ of ___ between the Director of Mines & Geology on behalf of Government of Andhra Pradesh, referred to as the Lesser, which expression shall unless repugnant to the subject or context mean and include its successors, assignees and representatives etc., on one part.

AND

Sri/M/s. / S/o. _____ residing at herein after referred to as the Lessee) which expression shall include its successors in interest, legal representatives etc., on other part.

Whereas the <NAME OF THE SERVICE PROVIDER> Limited vide notification No. _____ dated: _____ invited online applications for extraction of sand from the Sand reaches, stocking, sale etc in Package – XX covering XX districts.

The Director of Mines & Geology issued Letter of Intent for the Sand Package vide Proceedings No. _____, dt: _____. This lease is subject to the extent, terms & conditions of notification and Andhra Pradesh Minor Mineral Concession Rules, 1966.

NOW IT IS MUTUALLY AGREED AND DECLARED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:-

SCOPE OF THE WORK:

The Lessee / Lessee Company shall extract and store sand in Package – XX covering XX districts, with the details of specified areas along with corresponding geo-coordinates as provided in the Annexure 1, and dispose sand from the reach/stockyard at the rate not more than the sale price fixed by the Government from time to time.

PERIOD OF LEASE:

The lease deed shall be in force with effect from _____ and shall expire on _____.

The lease is not transferable.

QUANTITY OF SAND TO BE EXTRACTED:

1. The Lessee shall extract sand, stock, sale etc from the Sand reaches in Package – XX covering XX districts as per the details of specified areas along with corresponding geo-coordinates is provided in the Annexure 1.
2. The Lessee shall extract the indicated quantity from the specified sand reach, during the period of agreement in consonance with Approved Mining Plan, Environment Clearance, Consent for Establishment & Operation and other applicable Acts, Rules and guidelines in vogue.
3. The Lessee while extracting sand from the reach shall confine to the thickness specified in the Approved Mining Plan and to the boundaries notified.
4. The Lessee shall extract indicated quantity of sand during the period of agreement and sell/transport/dispatch to consumers /stockyards/depots/duly paying the statutory payments in _____ advance from time to time.

5. The Lessee shall maintain true records of dispatch of sand from the sand reaches to the end consumer and stockyards.
6. The Lessee shall maintain true records of dispatch of sand from the reaches/stockyards/depots and file monthly and yearly returns to the competent authority as per APMMC Rules, 1966.

CONDITIONS:

1. The Lessee shall explore to employ "Boatsmen Societies" for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.
4. The Lessee shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
5. The Lessee shall load Sand from Stockyard/Reach in the vehicles in case the Consumer arranges for their own transportation arrangements.
6. The Lessee shall engage and keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
7. The Lessee shall deposit prescribed Performance Security Deposit which shall be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations as per the Rules and as prescribed in the tender document.
8. The Lessee shall permit Sand booking through offline mode such that any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.
9. The Lessee shall permit "Free of Cost" sand through bullock carts as per existing mechanism.
10. The Lessee shall supply Sand "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.
 Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency. The cost incurred by the Agency towards the Sand operations may be collected from the consumers as applicable.
11. The Lessee shall remit the cost incurred by Dept., of Mines & Geology, towards obtaining the statutory clearances viz. Approved Mining Plan(AMP), Environmental Clearance (EC), Consent for Establishment (CFE) / Consent for Operation (CFO) for the sand reaches which are handed over to the Agency for undertaking Sand operations, as per the procedure laid down by Director of Mines & Geology. The detailed procedure shall be communicated by the Director of Mines & Geology (DMG).
12. Lessee shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums &

Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Dept., of Mines & Geology from time to time.

13. In addition to this, the Lessee shall ensure the following:

(a) At Sand reaches

1. Lessee must erect boundary pillars and shall ensure that the excavation does not take place outside the demarcated area/lease boundary.
2. Lessee shall secure perimeter of the dedicated sand bearing area to avoid encroachment at the designated reach.
3. Lessee shall excavate only up to the approved depth as per Approved Mining Plan at the designated reach.
4. Lessee shall be held responsible in case the Lessee fails to adhere to the above three (3) conditions and any other violations as per extant Rules.
5. Lessee shall deploy the necessary manpower to excavate Sand in accordance with the Approved Mining Plan, conditions of Environmental Clearance, Agreement guidelines, and as per the directives given by DMG.
6. The Lessee shall ensure that all the Reaches handed over to him with all statutory clearances are operational at all times.
7. During the non-monsoon season, if the number of reaches operating at optimum capacity fall below 70% of the total number of reaches in a package, the penal clauses shall be invoked as prescribed in the Tender document.
8. The DMG or any officer authorized by DMG shall have the right to levy penalty as per the penal clauses specified in the tender document.

(b) At Stockyards/ Reserve depots:

1. In order to meet the demand of Sand during monsoon season (i.e., in the months of July, August and September), the Lessee shall stock such quantity of Sand as prescribed by the Director of Mines & Geology with prior approval of the State Government or as specified in the Tender document at various Reserve Depots, in order to make the Sand available for sale throughout the State at the rate fixed by the State Government.
2. The Detailed List of stockyards along with the details of quantity of sand stock available, location etc. shall be intimated to Director of Mines & Geology by 30th June of every year.
3. The Penal provisions for not maintaining the specified amount of Reserve stocks shall be prescribed in the Tender document/ Agreement.
4. As the onset of Monsoon season may vary because of geo-climatic conditions, the Reserve stock requirement shall be maintained accordingly.
5. During the non-monsoon seasons, Sand may be supplied to the consumers from reaches to the extent possible.

However, for smooth supply of sand, if required, stockyards may be maintained at locations which cannot be served directly from the reaches in order to meet the requirement of sand.

6. Notwithstanding anything stated in these Rules/Agreement, in order to meet the demand of sand, the Agency shall maintain reserve depots / stockyards at any specified locations in the State as per the instructions of the Director of Mines & Geology.
7. In cases where the Lessee delivers Sand to the consumers from reach/stockyard in vehicles of the Lessee to a place which is distant from reach/stockyard, the Lessee shall abide by Sand rates as notified by the State Government for different cities/locations in the State.
8. Lessee shall identify and arrange Land for Reserve depots/stockyards, if maintained, with proper connectivity and ease of access for consumers.
9. Lessee shall collect sale price of Sand from the customers and issue Sale Waybill / Invoice along with the details of vehicle number, quantity etc., as applicable to the customer.
10. Lessee shall issue a copy of the said Sale Waybill / Invoice to the vehicle driver prior to dispatch of sand from the Reach/stockyard.

11. Lessee shall load the sand as per the approved capacity of the vehicle.
12. Lessee shall maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes.
13. Lessee shall furnish a sand reach / stockyard wise monthly and yearly returns statement in Form-S2(Appended) and Form-S3 (Appended) respectively to the Dept., of Mines & Geology on the quantity of sand excavated and transported to stockyard(s) as well as sand dispatched from the reaches / stockyard to the end customers within seven(7) days of the succeeding month.

(c) Sale & Transportation

1. Lessee shall obtain Dispatch permits/Transit forms / passes as per the procedure laid down by the Director of Mines & Geology for transportation of sand from reaches/stockyard to consumers.
2. The Lessee shall ensure that sand is available for sale throughout the year in the State.
3. The Lessee shall use authorized ramps as per existing mechanism for transportation of sand from the reaches.

(d) Addition of New Sand reaches

1. New Sand Reaches shall be continuously identified by the Dept., of Mines & Geology during the contract period for un-interrupted supply of sand, subject to availability of sand bearing areas.
2. Any new reaches of higher and lower order streams as identified by the Dept., of Mines & Geology in a package area during this period shall be allotted to the Lessee and Lessee shall undertake excavation, storage, sale etc. as per the existing mechanism.

(e) Other conditions:

1. The Lessee shall coordinate with the Deputy Director of Mines & Geology of the concerned district for taking over the details of the sand reaches, location details, extent, transfer of statutory clearances in the name of the Lessee and other requisite documents required to commence sand operations.
2. The Lessee shall permit and extend necessary support to the officials of the Dept., of Mines & Geology, officials of Special Enforcement Bureau (SEB), Police Dept., and officers from any other Law enforcement agency to inspect, check the sand operations, storage/stocking, sale, stock, stockyard operations, and vehicles as per the provision of Act and Rules and procedures in vogue.
3. The number of optimum operation of reaches shall be relaxed in case of issues beyond the control of the lessee such as inundation of the reaches, drought situation & Force Majeure events (Acts of God) and Govt./Judicial Orders.

Any other required conditions/modifications may be incorporated during the time of execution of Lease as the Director of Mines & Geology deem fit in accordance with the extant Acts and Rules.

SAND LEASE GRANTED THROUGH E-TENDER IS NOT TRANSFERABLE.

FAILURE AND TERMINATION:

The granting authority shall terminate the lease agreement, forfeit the security deposit and take possession of the area, order for seizure of sand stocks from the reach/stockyard/depots on contravention of any of rules and conditions of the agreement or in case of any breach or non-compliance with any of the provisions of the Act and rules made there under and any violations to these Rules

LESSEE

LESSOR

FORM S-3

Yearly Statement of extraction and disposal of Sand

[See Rule (1)d-1(xiii)(b)(xiii)) of Rule 9-B of APMMC Rules, 1966]

S.No	Package	District	Month	Permitted quantity	Dispatch to end users	Dispatch to Stockyard	Remaining reserves	Dispatch from stockyards	Balance quantity at Stockyard
1	2	3	4	5	6	7	8	9	10

Signature of the Authorized Signatory

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)

GOVERNMENT OF ANDHRA PRADESH

PROCEEDINGS OF DEPARTMENT OF MINES AND GEOLOGY::IBRAHIMPATNAM
[PRESENT: V.G.VENKATA REDDY, DIRECTOR]

Proceedings No.2793/Sand-P1/2021

Date: 12.05.2021

Sub: Mines & Minerals – Sand - Department of Mines and Geology – Tenders called for Selection of agency(ies) to undertake Sand operations in the state by MSTC –Tender process concluded - Declaration of H-1 bidderfor Package – 1: Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts in favour of M/s Jaiprakash Power Ventures Limited– Performance Security submitted - Work order – Issued - Reg.

- Ref: 1. G.O.Ms.No.78, Ind. & Com. (M-III) Dept, Dt. 12.11.2020
2. E-Tender No. MLS/Head Office/Marketing/1/20-21/ET/1
3. MSTC Lr. No. MSTC/MKTG/AP-SAND/PACKAGE 1/2020-21/ dated 20.03.2021
4. This Office Proceedings no. 2793/Sand-P1/2021 dated 20.03.2021
5. This Office Lr. no. 2793/Sand-P1/2021 dated 03.04.2021
6. Performance Security Bank Guarantee No. OGT0007210053824 dated 09.04.2021 issued by IndusInd Bank.
7. Memo No. 1750/M-III/A3/2021 of the Industries and Commerce(M-III), Department, Govt. of A.P.

ORDER:

Through the reference 1st cited above, Government has issued orders upgrading the existing Sand Policy 2019, wherein it was stated that Sand operations shall be entrusted to a technically experienced, competent and financially strong agency(ies) selected through two (2) bid system i.e., Technical and Commercial bids. Further, all the Reaches across the State are classified into three (3) packages.

The Director of Mines & Geology has entered into an Memorandum-of-Understanding (MoU) with M/s MSTC Limited, a Government of India Enterprise, for selection of Package wise Agency to carry out all sand operations, such as, excavation, storage, sale etc. in the state of Andhra Pradesh through two (2) bid e-Tender i.e., Technical and Financial (Price) bids for the three (3) packages.

Through the reference 2nd cited above, M/s MSTC Ltd has invited e-Tender on behalf of Director of Mines and Geology, Govt. of Andhra Pradesh from eligible applicants for Selection of Agency for conducting all sand operations, such as excavation, storage, sale etc. of Sand in the state of Andhra Pradesh for Package – 1: Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts with a minimum consideration amount of Rs. 470 Crores.

Subsequently, M/s MSTC Ltd, vide reference 3rd cited above, has informed that M/s Jaiprakash Power Ventures Limited with PAN number AAACJ6297K has quoted the highest Consideration Amount of Rs. 477,50,00,000 and has been emerged as the H-1 bidder after conclusion of the tender process for the Package – 1: Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts.

Through reference 4th cited above, this office has issued Letter of Intent (LOI) to M/s Jaiprakash Power Ventures Limited to undertake Sand operations in the state for the Package – 1: Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts and requested to submit Performance Bank Guarantee.

Further, through references 5th cited above, as requested by M/s Jaiprakash Power Ventures Limited for extension of time being the festive season and public holidays, additional time has been granted to furnish the Performance Security and enter into an Agreement with the undersigned along with the execution of Lease Deed with the undersigned.

Through reference 6th cited above, M/s Jaiprakash Power Ventures Limited has furnished the Performance Security for an amount of Rs. 40,00,00,000 (Rs. Forty Crores) vide Bank Guarantee No. OGT0007210053824 dated 09.04.2021 issued by IndusInd Bank, having its branch office at No.3 Village Road, Nungambakkam, Chennai – 600034.

Through the reference 7th cited, the Govt. of A.P. as requested by M/s Jaiprakash Power Ventures Limited for extension of time being the Covid-19 second wave conditions, additional time has been granted to enter into an Agreement and execution of Lease Deed with the undersigned.

In view of the above circumstances, M/s Jaiprakash Power Ventures Limited is hereby permitted to commence sand operations from today i.e., 12.05.2021 in the specified areas of Package 1 covering the districts of Srikakulam, Vizianagaram, Visakhapatnam & East Godavari as provided in the Annexure 1 and all notified reaches during the tenure of the lease period, subject to the terms and conditions of the Lease deed and Agreement, APMMC Rules 1966 and all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Department of Mines & Geology from time to time.

Sd/- V.G. Vekata Reddy
DIRECTOR OF MINES & GEOLOGY

/// ATTESTED ///



Joint Director of Mines & Geology

To

M/s Jaiprakash Power Ventures Limited
JA House, 63 Basant Lok, Vasant Vihar, New Delhi – 110057.

Copy to the Deputy Directors of Mines & Geology of Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts for information and necessary action.

Copy to the Assistant Directors of Mines & Geology of, Tekkali, Srikakulam, Vizianagaram, Visakhapatnam, Anakapalli & East Godavari districts for of information and necessary action.

Copy submitted to the District Collectors of Srikakulam, Vizianagaram, Visakhapatnam & East Godavari districts for favour of information.

Copy submitted to the VC & MD, M/s APMDC, Kanuru, Vijayawada for favour of information.

Copy submitted to the Prl. Secretary to the Govt., Industries & Commerce (Mines & Geology) Dept., Room no. 101, Second Block, AP interim Secretariat, Velagapudi, Guntur District for favour of information.